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BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

(Through the Monitoring Committee of Noise Pollution)

Original Application No.519/ 2016

WITH

Original Application No.496/2018

WITH

Original Application No.196/2018

WITH

Original Application No.197/2018

Hardeep Singh & Ors.

Versus

Applicant(s)

SDMC & Ors.

Respondent(s)

WITH

Akhand Bharat Morcha

Versus

Applicant(s)

Union of India & Ors.

Respondent(s)

**REGARDING STATUS REPORT IN OA NO.519/2016 IN THE MATTER
OF HARDEEP SINGH AND ORS. VERSUS SDMC & ORS AND OAs NO.
496/2018, 196/2018 AND 197/2018.**

MOST RESPECTFULLY SHOWETH:

1. That this status report is being filed in pursuance of the orders of Hon'ble National Green Tribunal dated 11.08.2020. The operative paragraphs of the Hon'ble NGT's order are as under:

PARA 13:

We find that while some regulatory framework is said to have been made operational, there is no effective centralized mechanism for monitoring. Representatives of the Chief Secretary (SDM) and the Police Commissioner (DCP) ought to jointly take stock of the situation on a weekly basis. Suitable officers of the rank of the DCP in Delhi Police and SDM in Delhi Government need to be spared for undertaking the assigned responsibility, as already directed. As noticed earlier, though the DCP and the SDM were nominated, on being summoned by this Tribunal, they were found to be non-functional and thereafter, we are informed that even today they are not functional. This state of affairs must be forthwith remedied by the Police Commissioner and the Chief Secretary respectively. They may ensure that their representatives are duly and jointly functional and conduct weekly meetings and maintain the minutes of meetings and the website. They may work in tandem with all other regulatory bodies including the DPCC and the Municipal Corporations. The entire data collected on the noise monitoring equipment may be centralized and placed on their exclusive websites. They may also coordinate and follow-up the corrective measures with all other agencies and may also monitor functioning of the eco-clubs. The DPCC/other

authorities may get prepared an appropriate app (like Sameer) to facilitate receiving and addressing complaints. If Delhi becomes a model of compliance for enforcement of pollution norms, it may help all other States/UTs to follow the same.

PARA:14

Having regard to the repeated failures, in the last several years, we find it necessary to constitute a monitoring committee to be headed by a former Judge of the High Court to ascertain the status of compliance in the light of the present order and suggest further measures in the context of Delhi for enforcement of noise pollution control measures. The Tribunal has earlier constituted a committee headed by Justice S.P Garg, former Judge of Delhi High Court, to monitor compliance of directions with regard to restoration of water bodies and installation of Rain Water Harvesting Systems, use of treated water and allied issues. Instead of constituting another committee, we request Justice S.P Garg to head the proposed Committee. Justice S.P Garg may be assisted by nominees of the DPCC, Delhi Police and the Chief Secretary, Delhi. The Committee may take assistance of any other experts/institution and associate such members of

public/educational institutions/social organizations as may be found useful. The Committee may give its report before the next date by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

A copy of the report to be submitted to this Tribunal may also be furnished to the Chief Secretary, Delhi, Police Commissioner, Delhi, CPCB, DPCC, New Delhi Municipal Council, East Delhi Municipal Corporation, South Delhi Municipal Corporation, North Delhi Municipal Corporation, Delhi Cantonment Board and the Municipal Corporations for their response, if any.

2. That in order to comply with the above-mentioned directions and earlier orders of Hon'ble Tribunal, in letter and spirit, **6712** legal actions were taken in the duration of 01.01.2020 to 31.12.2020 and total **1442** legal actions were taken during the period of 01.01.2021 to 31.03.2021. Out of 1442 legal actions, 775 were on the calls/grievances received on public grievance platforms viz., web portal, helpline and ERSS-112 and 667 Suo-moto/Proactive actions were initiated by Delhi Police.

3. That in compliance with the directions of Hon'ble Tribunal, **1047** actions were initiated against loud Speakers, **273** against construction equipment, **99** against generator sets, **09** against firecrackers and **14** other miscellaneous actions pertaining to Noise Pollution. The details of action taken are enclosed at **Annexure A/1**.

Further, on section wise analysis, **803** actions were taken u/s *32/113 & 29/113 DP Act*, **87** u/s *5/15 Environmental (Protection) Act*, **09** u/s *133/182 Cr.PC* and **543** others. The details of action taken are enclosed as **Annexure A/1(2)**.

4. That in order to comply with the directions of Hon'ble NGT and enforcement of noise pollution norms in NCT, Delhi, Traffic unit has issued **2,883** challans, out of which **2,070** challans were issued against modified exhausts/silencers, **560** challans against use of pressure horns, **224** challans against playing of music in vehicles, and **29** challans against blowing horns in silent zones in the period of 01-01-2021 to 31-03-2021. The tabular presentation is enclosed as **Annexure A/2**.

5. That in pursuance to the directions mentioned in para 18 of the order dated 20.11.2019, **two hundred forty-four (244)** Sound Level Meters (SLMs) were procured by Delhi Police on 05.03.2020. Further, SLMs have been distributed in the manner that each designated police

officer i.e., ACP/Sub division and all police stations are equipped with at least one sound level meter. Further, training sessions were also organized to train all the field staff in operations of newly procured SLMs.

In compliance to the directions of Hon'ble Tribunal, Delhi Police has taken *One hundred forty-three (143)* legal actions by utilizing the newly procured sound level meters during the period from 01.01.2021 to 31.03.2021.

6. That in compliance to the directions mentioned in para 13 of the order dated 11.08.2020, that
“Representatives of the chief secretary (SDM) and the police commissioner (DCP) to jointly take stock of the situation on a weekly basis. They may ensure that their representatives are duly and jointly functional and conduct weekly meetings and mentions the minutes of the meetings”,

Thirty(30) regular weekly and fortnightly meetings between Nodal officers and representatives of DPCC, NIC, GNCT, local bodies and para legal volunteers were conducted, since the order of 11.08.2020 and are properly minutised. The Copies of minutes are enclosed as Annexure A/3.

7. That in compliance to the directions of Hon'ble NGT to develop an exclusive App for noise pollution like SAMEER and in pursuance to the efforts of this committee, DPCC has developed an exclusive App for pollution related grievances. On this GPS and photo-based App "**Green Delhi**", all grievances related to noise pollution heads are forwarded exclusively to Delhi Police. Delhi Police has developed a robust and effective system of disposal, by nominating all the ACP/Operations of Districts as Admins, all SHOs as Sub-Admins and all IOs as its Officer logins. In this App, all calls are disposed off by the IOs after visiting the spot, and taking the pics/videos and uploading them on the App itself.

So far, on Green Delhi App, total **one hundred sixty two (162)** grievances were marked to Delhi Police till 31.03.2021, out of which **one hundred forty six (146)** have been disposed off.

8. That in compliance with the directions of Hon'ble NGT, a robust and effective public grievances redressal system have been developed by this committee, comprising dedicated Web portal, **ngms.delhi.gov.in**, exclusive helpline **155271** and **ERSS-112**. All calls received on these platforms are being forwarded to respective police stations through CPR for prompt & timely disposal and its monitoring & scrutiny is

being done on a weekly basis, in the meetings of the Noise Pollution Control Committee.

9. That in pursuance to the directions of Hon'ble NGT, the GNCT of Delhi has issued a Gazette notification on 21.11.2019 regarding installation of Sound limiters in music boxes/ PA systems.

In compliance to the above notification, Delhi Police has conducted inspections and *two (02)* legal actions were taken in 2020 and *One (01)* action was initiated in 2021.

Further, all local bodies were also directed to inspect the vulnerable locations and ensure compliance of the above notification in each & every fortnightly meeting.

10. That in compliance to the directions of Hon'ble Tribunal *One thousand one hundred four (1104)* awareness programs were conducted by Delhi Police, in coordination with NGOs/ RWAs/ MWAs in the period of 01.01.2021 to 31.03.2021. In addition, an advertisement on "Noise pollution" publicizing dedicated helpline No 155271 and website <https://ngms.delhi.gov.in> has been released in 30 newspapers (English, Hindi, Urdu, and Punjabi) on 19.02.2020. Besides the above, an FM radio spot on "Noise pollution" of 35

seconds durations was allotted w.e.f. 28.02.2020 to 08.03.2020 (10) days on 08 FM Channels. Other tools of awareness like television and print media are regularly being used to spread awareness at District levels. These programs include the issue of disseminating information about public grievances system, educating & motivating people to follow noise norms and to sensitize them about the action taken by local police.

In 2021, Delhi Police has again broadcasted awareness messages on eight (08) FM channels w.e.f. 28.02.2021 to 08.03.2021 (10 days). These noise awareness messages are being broadcasted on FM channels viz. Radio Mirchi, Radio City, Red FM, Big FM, Fever FM, Hit 95 FM, Radio One 94.3 FM and Air FM Gold in the slots of 50 seconds – Dhvani Pradushan ke Virudh - Janhit Me Jari.

11. That in compliance to the directions, social media platforms like Facebook & WhatsApp groups and micro blogging sites like Twitter are frequently used to sensitize the people and to motivate them to follow noise related norms.
12. That in pursuance to the directions of Hon'ble NGT for identification of hotspots by using Sound Level Meters and their mapping, **55**

hotspots were identified by Delhi Police in the duration w.e.f. 01.01.2021 to 31.03.2021 and this process is still under progress.

The details of hotspots identified and SLMs procured by local bodies are enclosed as Annexure A/4.

13. That in furtherance to the directions of Hon'ble NGT, this Joint committee of Noise Pollution consisting of DCP/PCR and SDM/Kanjhawala has undertaken following steps for the effective enforcement of Noise norms in Delhi.

i. That on the directions of the Monitoring Committee headed by Hon'ble Justice (Retd.) Sh. S.P.Garg, two exclusive proformas were devised and formulated, for obtaining action taken reports from the local bodies, Revenue Dept. and Delhi Police w.r.t. construction sites, religious institutions and banquet halls.

The ATR obtained was regularly discussed in the fortnightly meetings of this Committee and properly minutised.

ii. That in pursuance to the direction of the Hon'ble Tribunal, all local bodies were directed to procure Sound Level Meters and identify the hotspots in their jurisdictions. They were directed to share the real time monitoring data of hotspots with Delhi Pollution Control Committee.

- iii. That in pursuance to the directions of Hon'ble Tribunal, DPCC has installed 31 real time monitoring stations across Delhi and their real time monitoring data has been uploaded on their web portal.
- iv. That, in pursuance to the directions of Hon'ble NGT dated 20.11.2019, a detailed action plan for spreading awareness through Eco Clubs, has been formulated and will be implemented in the coming academic session. The action plan has been enclosed as Annexure A/5.



(ESHA PANDEY) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

Annexure A/1

HEAD WISE ACTION (01.01.2021 to 31.03.2021)						
Heads	DJs SET/LOUD SPEAKERS	FIRE CRACKER	GENERATOR SETS	CONSTRUCTION EQUIPMENT	OTHERS	Grand Total
Total Calls	10640	73	243	784	95	11835
Legal Actions	693	5	15	54	8	775
Suo Moto Actions	354	4	84	219	6	667
Total Actions	1047	9	99	273	14	1442
Percentage	9.84%	12.33%	40.74%	34.82%	14.74%	12.18%

Annexure A/1(2)

SECTION WISE ACTION (01.01.2021 to 31.03.2021)					
32/113,28/112 &29/ 113 DP ACT	5/15 E.P.ACT	188 IPC	133 CRPC	OTHERS	TOTAL
803	87	0	9	543	1442

Annexure- A/2

Action taken by Traffic w.r.t. Noise Pollution

S.No.	Heads	01.01.2021 to 31.03.2021
1	Use of Pressure Horn	560
2	Honking in Silent Zone	29
3	Modified Exhausts/Silencer	2070
4	Playing Music in Vehicle	224
	Total	2883

Annexure - A/3

**Meetings of Nodal Officers of Noise Pollution Control Committee
after Hon'ble NGT order dated 11.08.2020**

Sr. No.	Meeting	Date of Meeting
1.	1 st Meeting	18.08.2020
2.	2 nd Meeting	26.08.2020
3.	3 rd Meeting	02.09.2020
4.	4 th Meeting	09.09.2020
5.	5 th Meeting	16.09.2020
6.	6 th Meeting	30.09.2020
7.	7 th Meeting	08.10.2020
8.	8 th Meeting	14.10.2020
9.	9 th Meeting	21.10.2020
10.	10 th Meeting	29.10.2020
11.	11 th Meeting	04.11.2020
12.	12 th Meeting	11.11.2020
13.	13 th Meeting	18.11.2020
14.	14 th Meeting	25.11.2020
15.	15 th Meeting	03.12.2020
16.	16 th Meeting	10.12.2020
17.	17 th Meeting	16.12.2020
18.	18 th Meeting	22.12.2020
19.	19 th Meeting	30.12.2020
20.	20 th Meeting	05.01.2021
21.	21 th Meeting	19.01.2021
22.	22 th Meeting	28.01.2021
23.	23 th Meeting	04.02.2021
24.	24 th Meeting	11.02.2021
25.	25 th Meeting	19.02.2021
26.	26 th Meeting	26.02.2021
27.	27 th Meeting	04.03.2021
28.	28 th Meeting	12.03.2021
29.	29 th Meeting	17.03.2021
30.	30 th Meeting	25.03.2021

Note: Copy of the Minutes of the meetings enclosed.

**MINUTES OF THE JOINT MEETING OF NODAL OFFICERS OF
NOISE POLLUTION CONTROL COMMITTEE**

In compliance to the directions of Hon'ble NGT in OA No.519/2016 read with 196-197-496/2018 in the matter of Hardeep Singh & Ors. Vs SDMC & Ors. and Akhand Bharat Morcha Vs Union of India & Ors., the Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at 1100 hrs. on 18.08.2020 in the Conference Hall, PCR Complex, Model Town - II, Delhi in the Chairmanship of the undersigned. The following officers have also attended the meeting.

1. Sh. Nitin Jindal, SDM/Dwarka
2. Sh. Trilok Chand, Env. Engineer, DPCC
3. Sh. Sohan Yadav, Software Engineer, NIC
4. Colonel (Retd.) P.K. Dongra, Consultant, DCB
5. Sh. Gagan Khanna, Exe Engineer, East DMC
6. Sh. Vinod Khatri, AE, East DMC
7. Sh. R.H. Ronjwal, AE, North DMC
8. Sh. B.R. Malhotra, PLV/DSLISA
9. Sh. Aswini Kumar Saggat, PLV, DSLISA
10. Sh. Vishal Singh, PLV, President Care Village Foundation, NGO.

At the outset, a brief introduction of the participants was sought and objectives and purpose of the meeting were also outlined. The following agenda points were discussed in the meeting.

REVIEW OF FUNCTIONING OF GRIEVANCES REDRESSAL SYSTEM

The review of web portal was sought from NIC and found that the dedicated web portal is functioning smoothly and there are no fresh issues. The exclusive helpline No. 155271 is functioning at ERSS and manned by Control Room dedicated staff 24x7.

ANALYSIS OF DATA OF WEB PORTAL, HELPLINE AND ERSS.

The data of calls received on web portal, helpline and ERSS w.e.f. 01.01.2020 to 31.07.2020 was placed before the committee for review. Regarding pending calls on web portal, it has been decided that all the SHOs may be directed to dispose off all pending calls at the earliest. It has also been reiterated that before disposal, grievances may be differentiated into **recurring or occasional** so that extra vigilance can be observed on the areas of recurring calls in future.

ANALYSIS OF RECENT ORDER OF HON'BLE NGT DT.11.08.2020

The latest order of Hon'ble NGT has been discussed Para wise in the meeting and all the significant points have been noted for compliance. In view of ongoing Corona pandemic, it has been decided that this committee will henceforth meet on weekly basis through video conferencing probably on every Wednesday or Thursday. All the participants are requested to make it convenient to attend the meeting through video conferencing on the fixed date and time, so that better co-ordination among the Nodal Agencies could be achieved and mandate of Hon'ble NGT could be properly implemented.

Regarding publication of data on website and public awareness, the representatives of local bodies have been requested to upload the data of hotspots monitoring on their local bodies' web portal.

REGARDING PROCUREMENT OF SOUND LEVEL METERS

Colonel (Retd.) P.K.Dogra of Delhi Cantonment Board apprised the committee that they had procured one SLM and have recorded the readings of 06 Spots in their area. He has also submitted the monitoring data to the committee. Sh. Gagan Khanna, Ex. Engineer East DMC has informed the committee that East DMC has procured five sound level meters, but haven't used them till now. Sh. Rakesh Kumar, A.E. North DMC has updated that though the specifications have been finalized, but no procurement has been done so far.

On the above submissions, it has been decided that all local bodies should procure sound level meters as per specifications of CPCB and monitor the hotspots located in their jurisdictions. The monitoring data may be shared with the committee in the next meetings.

REGARDING DEVELOPMENT OF AN APP LIKE SAMEER FOR PUBLICATION OF DATA AND GRIEVANCES DISPOSAL.

Sh. Trilok Chand Env. Engineer, DPCC has been reminded about the directions that DPCC should develop on App like SAMEER to facilitate receiving and adding complaints. He assures the committee that work on development of site is in progress and will be accomplished soon.

SOUND LIMITERS

As per the recent directions of Hon'ble NGT and Gazette Notification of Delhi Govt. w.r.t. installation of Sound limiters, all the

representatives of local bodies were asked to prepare a list of places, where such sound systems and loud speakers are installed in their jurisdiction and randomly check these places for necessary compliance. They were further directed to submit a compliance report in the next meeting.

SUGGESTIONS OF PARA LEGAL VOLUNTEERS

Sh. Ashwini Sagar, PLV suggested that bicycles should be promoted as an alternative to vehicles as there is excessive traffic on the roads due to closure of Metro during Corona Pandemic. He further pointed out that major violation of noise pollution is observed in residential colonies, where the presence of Traffic Police is minimal.

Sh. Vishal Singh, President Care Village Foundation – an NGO suggested that a convergence plan on beat basis be implemented for effective control. He has been requested to share his detailed plan and assured all possible assistance in his project.

Sh. Balwant Raj Malhotra, PLV has praised the work done so far by this committee and anticipate that soon Delhi will soon become a role model for other UTs and States in terms of Noise Pollution.

The meeting ended with the vote of thanks.



(SHARAT SINHA) IPS,

Nodal Officer, Noise Pollution

cum Dy. Commissioner of Police/PCR

No. 371-396 NGT Sectt./PHQ, dated Delhi the 19/08 /2020.

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1. DCsP All Districts & Traffic.
2. DCP, Legal Cell
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10. SO to Spl. CP/L&O/South
11. SO to Spl. CP/L&O/North
12. SO to Jt. CP/Eastern Range

MINUTES OF THE JOINT MEETING OF NODAL OFFICERS OF NOISE POLLUTION CONTROL COMMITTEE

In compliance to the directions of Hon'ble NGT in OA No.519/2016 read with 196-197-496/2018 in the matter of *Hardeep Singh & Ors. Vs SDMC & Ors. and Akhand Bharat Morcha Vs Union of India & Ors.*, the Joint Meeting of the Nodal Officers of Delhi Police and GNCT Delhi was held at 1130 hrs on 26.08.2020 through video conferencing. On behalf of Delhi Police, the meeting was attended by the undersigned and GNCT, Delhi was represented by Sh. Nitin Kr. Jindal, SDM/Dwarka. The purpose and agenda of the meeting was weekly review and follow up of the previous meeting. The following issues and agenda points were discussed in the meeting.

1. REVIEW OF DEDICATED WEB PORTAL

Since its inception on 29.07.2019, the grievances are registered on the website portal '*ngms.delhi.gov.in*' and are directly transferred to respective SHO's concerned for necessary action. If action has not been taken in stipulated time, it is escalated to the concerned SDMs and ACsP/Sub Divisions.

During the duration w.e.f. 01.08.2020 to 15.08.2020, **20** grievances were received on the web portal. On scrutiny and analysis, it was observed that **01** legal action taken, **15** were filed, **02** found untraced and **02** were found to be repeated grievances.

In the previous meeting, the issues of undisposed/pending grievances were raised, it was unanimously resolved that all district DCsP may be requested to dispose off all old pending grievances after differentiating them as recurring and occasional complaints. It was further decided that extra vigilance and surveillance be observed on the spots of recurring complaints. A letter has already been sent to DCsP in this regard.

2. FUNCTIONING OF EXCLUSIVE 24X7 HELPLINE NO.155271

The analysis and scrutiny of calls received on exclusive helpline number w.e.f. 01.08.2020 to 15.08.2020 was conducted in the meeting. In total **39** calls were received on Helpline and on

analysis of data, it has been observed that **03** legal action initiated, **32** were filed, **03** found untraced, and **01** was found to be repeated.

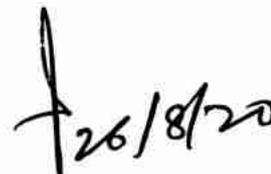
3. ANALYSIS OF CALLS RECEIVED ON ERSS-112

Apart from web portal and helpline, good figures of calls pertaining to noise pollution are received on ERSS-112. These calls are marked as Noise Pollution calls and their data is compiled separately in the month of August 2020. Total **511** calls were received on ERSS, out of which **44** actions taken, **252** filed, **105** untraced and **110** were found to be repeated.

4. MASS AWARENESS PROGRAMME

Regarding mass awareness programme, all educational institutions are running closed due to Corona Pandemic. Though, all local bodies were already directed to restart the sensitization programme as when the educational institutions reopen.

The meeting ended with the vote of thanks.



(SHARAT SINHA) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. ⁴⁰⁵⁻⁴³³ NGT Sectt./PHQ, dated Delhi the ²⁶⁻⁰⁸ /2020.

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7. SO to Spl. CP/L&O/South
8. SO to Spl. CP/L&O/North
9. SO to Jt. CP/All Ranges

**MINUTES OF THE JOINT MEETING OF NODAL OFFICERS OF
NOISE POLLUTION CONTROL COMMITTEE**

(2nd Sept, 2020, Wednesday)

In compliance to the directions of Hon'ble NGT in OA No.519/2016 read with 196-197-496/2018 in the matter of *Hardeep Singh & Ors. Vs SDMC & Ors. and Akhand Bharat Morcha Vs Union of India & Ors.*, the Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at 1130 hrs. on 02.09.2020 through video conferencing. The meeting was held in the Chairmanship of the undersigned and following officers and Para Legal Volunteers have also attended the meeting:

1. Sh. Nitin K. Jindal, DANICS, SDM/Dwarka,
2. Sh. Trilok Chand, Env. Engineer, DPCC,
3. Sh. Brijesh Khandelwal, NIC, GNCT, Delhi,
4. Colonel (Retd.) P.K.Dogra, Consultant, DCB,
5. Sh. Vikas Singh, NDMC, Delhi,
6. Sh. Aswini Kr. Sagar, PLV, DSLSA,
7. Sh. Balwant Malhotra, PLV/DSLISA,

Apart from above, no representative from MCDs of North, East and South have attended the meeting, despite issue of meeting notices. The following agenda points were discussed in the meeting:

1. Analysis of Data of Web portal, Helpline and ERSS.
2. Disposal of Website Grievances.
3. Development of an exclusive App for Noise Pollution
4. Monitoring by static stations and publication of data on web portal.
5. Procurement of Noise meters.
6. Identification of Hotspots.
7. Suggestions from Para Legal Volunteers.

ANALYSIS OF DATA OF WEB PORTAL, HELPLINE AND ERSS

At the outset, all the participants were welcomed by the undersigned. The weekly report of grievances/complaints received during the week was placed before the committee.

On analysis, it was found that in the duration w.e.f. **24.08.2020 to 30.08.2020**, total eight (**08**) grievances were lodged on Web Portal, **16** complaints on exclusive Helpline and **172** complaints on ERSS-112.

On scrutiny and examination, it was revealed that major complaints were related to loud speakers/DJs, generator sets and construction/marble cutting machines. Out of the total **196** complaints, **153** were of loud speakers/DJs, **17** related to construction equipment, **12** related to generator sets, **03** related to pressure horns and **02** with fire crackers.

On further analysis of disposal of complaints, it has been found that **24** legal actions initiated, **46** complaints were found to be untraced and **21** were of repeated calls.

DISPOSAL OF WEB GRIEVANCES

In the previous meeting of 18.08.2020, the issue of pending grievances on web portal was raised by SDM/Kapashera and it was unanimously decided that all the district DCsP/ may be asked to dispose off pending grievances at the earliest. In this connection, a letter has already been sent to all District DCsP.

Today, the matter has been reviewed and found that only **55** grievances out of **725** grievances received during this year are pending. On 18.08.2020, the figure was **109** and today it has declined to **55**. It has been directed that matter may be pursued again and the figure of undisposed grievances should be minimal.

DEVELOPMENT OF AN EXCLUSIVE APP FOR NOISE POLLUTION

Reg. development of an exclusive app for Noise Pollution, Sh. Trilok Chand, Env. Engineer, DPCC apprised the committee that the matter has been discussed with the officials of AIR LAB and it has been proposed that mobile version of existing website i.e. **ngms.delhi.gov.in** may be developed, so that the data of website may be synchronized. Keeping in view the feasibility of the option, it is proposed that Air Lab may be asked to approach the same agency through the designated officer i.e. SDM/Dwarka, for development of mobile App.

Reg. deadline, he assured the committee that it would be sorted out before the next meeting. SDM/Dwarka, Sh. Nitin Jindal was

requested to pursue the matter as he is the designated officer of the web portal.

MONITORING BY STATIC STATIONS AND PUBLICATIONS OF DATA ON WEB PORTAL

Reg. the above-mentioned issue, Sh. Trilok Chand, EE, DPCC informed the committee that at present **31** Real time Ambient Noise Monitoring Stations (**26** Nos new and **05** Nos. old) are functioning and he can submit the entire monitoring data to the committee.

Reg. publication of data on exclusive website, he apprised the committee that O&M partner is in process of developing the exclusive website, so that the entire noise data of real time noise monitoring stations could be placed on the exclusive website.

Reg. deadline, he informed the committee that the process is in final stage of approval of competent authority and will be implemented soon.

PROCUREMENT OF NOISE METERS AND HOTSPOTS

Reg. procurement of noise meters, Col. P.K.Dogra of DCB informed that there is no hotspot in their area, but they have procured one hand held noise meter and are presently monitoring the noise levels at different locations with the help of that SLM.

Sh. Vikash Singh of NDMC has informed the committee that they have identified 18 hotspots in their area and are in process of procurement of SLMs.

Reg. delay, he stated they are in consultation of finalizing the technical details with CPCB as they are facing some difficulties on GEM portal. He has been informed that Delhi Police has already procured 244 Nos. of SLMs and they should also finalize the details at the earliest.

Further, no representative from MCDs of North, East and South have joined the meeting.

SUGGESTIONS FROM PARA LEGAL VOLUNTEERS

Sh. Ashwini Sagar, Senior Citizen, PLV has raised the issue of promoting the use of bicycles and cited one article published in 'The Times of India' dt.31st August, 2020. His suggestion was applauded by the committee as the increased use of bicycle, not only reduces air pollution and noise pollution but also ensure a safer environment and has got huge advantages in terms of health and clean air.

He further advocated that encouraging cycling and providing safe and dedicated cycle tracks on all major roads will definitely decrease traffic congestion, vehicular pollution and will give positive results.

Sh. Balwant Malhotra, PLV praised the efforts done by this committee and its impact on noise pollution. He raised the issue of rampant violation of noise rules by vehicle users in playing sound boxes, music systems in high pitch.

He has been informed that Traffic Police is already taking actions against such errant drivers and further action would be enhanced.

The meeting ended with the vote of thanks.


(SHARAT SINHA) IPS,

Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. 487-511 NGT Sectt./PHQ, dated Delhi the 04/09 /2020.

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5. Member Secretary, DPCC
6. SIO, NIC
7. SDM, Dwarka
8. SO to Chief Secretary, GNCT
9. SO to Spl. CP/Traffic, L&O/South and North and Licensing.
10. SO to Jt. CP/Eastern Range

**MINUTES OF THE JOINT MEETING OF NODAL OFFICERS OF
NOISE POLLUTION CONTROL COMMITTEE**

(09th Sept, 2020)

In compliance to the directions of Hon'ble NGT in OA No.519/2016 read with 196-197-496/2018 in the matter of *Hardeep Singh & Ors. Vs SDMC & Ors. and Akhand Bharat Morcha Vs Union of India & Ors.*, the Joint Meeting of the Nodal Officers of Delhi Police and GNCT Delhi was held at 1130 hrs on 09.09.2020 through video conferencing. On behalf of Delhi Police, the meeting was attended by the undersigned and GNCT, Delhi was represented by Sh. Nitin Kr. Jindal, SDM/Dwarka. The purpose and agenda of the meeting was weekly review and follow up of the previous meeting. The following issues and agenda points were discussed in the meeting.

1. REVIEW OF DEDICATED WEB PORTAL

During the week of 31.08.2020 to 06.09.2020, total **11** grievances were received on web portal. On scrutiny and analysis, it was observed that **ten** grievances were filed and **one** was found to be repeated.

In the duration w.e.f. 01.01.2020 to 06.09.2020, total **736** grievances were received on web portal and **136** legal action initiated under various local & special laws, **438** grievances were filed, **144** were found to be untraced and **18** undisposed/pending.

Reg. the comparative figure of undisposed/pending grievances, only **18** is left undisposed. Owing to the efforts of this committee, the figure of undisposed grievances has decreased to **18** from **109**, in comparison to the figures of the previous weeks.

2. FUNCTIONING OF EXCLUSIVE 24X7 HELPLINE NO.155271

The analysis and scrutiny of calls received on exclusive helpline number w.e.f. 31.08.2020 to 06.09.2020 was conducted in the meeting. In total **11** calls were received on Helpline and on analysis of data, it has been observed that **08** were filed, **02** found untraced, and **01** was found to be repeated.

3. ANALYSIS OF CALLS RECEIVED ON ERSS-112

Apart from web portal and helpline, good figures of calls pertaining to noise pollution are received on ERSS-112. During the duration w.e.f. 31.08.2020 to 06.09.2020, total **155** calls were received on ERSS, out of which **18** actions taken, **70** filed, **43** untraced and **24** were found to be repeated.

4. TRAFFIC ACTIONS

Regarding issue of unnecessary honking and use of modified silencers raised by para legal volunteers in the previous meeting, the figure of prosecution was sought from Traffic unit and it was found that following prosecution / actions were taken w.e.f. 01.01.2020 to 15.07.2020.

	Noise Pollution Prosecution		
	<i>Honking Horn</i>	<i>Pressure Horn</i>	<i>Using Modified Silencers</i>
<i>Total</i>	766	4159	1782

5. PROCUREMENT OF SLM PRINTERS

As per the directions of Hon'ble Tribunal, Delhi Police has procured **244** Nos. of Sound Level Meters, but due to the spread of Corona Pandemic only 10 Nos. of printers were supplied by the company. Now, the remaining **234** printers have been received from the supplier company and their technical inspection has been conducted and now they would be distributed to all the districts as per their requirements so that they can be utilized in prosecution of noise violators.

The meeting ended with the vote of thanks.


(SHARAT SINHA) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. 517-45 NGT Sectt./PHQ, dated Delhi the

09/09 /2020.

Copy forwarded to:

1. DCsP All Districts & Traffic.
2. DCP, Legal Cell
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4. SDM, Dwarka
5. SO to Chief Secretary, GNCT
6. SO to Spl. CP/Traffic
7. SO to Spl. CP/L&O/South
8. SO to Spl. CP/L&O/North
9. SO to Jt. CP/All Ranges

**MINUTES OF THE JOINT MEETING OF NODAL OFFICERS OF
NOISE POLLUTION CONTROL COMMITTEE**

(16th Sept, 2020)

In compliance to the directions of Hon'ble NGT in *OA No.519/2016 read with 196-197-496/2018* in the matter of *Hardeep Singh & Ors. Vs SDMC & Ors. and Akhand Bharat Morcha Vs Union of India & Ors.*, the Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at 1115 hrs. on 16.09.2020 through video conferencing. The meeting was held in the Chairmanship of the undersigned and following officers and Para Legal Volunteers have also attended the meeting:

1. *Sh. Trilok Chand, Env. Engineer, DPCC,*
2. *Sh. Brijesh Khandelwal, NIC, GNCT, Delhi,*
3. *Sh Gagan Khanna, Executive Engineer, East DMC*
4. *Colonel (Retd.) P.K.Dogra, Consultant, DCB,*
5. *Sh. Aswini Kr. Saggur, PLV, DSLSA,*
6. *Sh. Balwant Malhotra, PLV/DSLSA,*
7. *Ms Suman, PLV/DSLSA,*
8. *Sh Vishal Singh, PLV/DSLSA.*

At the outset, the committee was addressed by the undersigned and purpose & objective of the meeting was outlined in the form of agenda points given below.

1. *Analysis and Review of Data of Web portal, Helpline and ERSS.*
2. *Development w.r.t. Exclusive App for Noise Pollution.*
3. *Publication of Data on Web Portal.*
4. *Procurement & Identification of Hotspots.*
5. *Compliance of Notification of Sound Limiters.*
6. *Suggestions from Para Legal Volunteers.*

Further, the committee was informed that the Nodal Officer of GNCT, *Sh Nitin Jindal, DANICS, SDM/Dwarka* has been transferred and promoted to the rank of ADM, so he expressed his inability to attend today's meeting. **East DMC has nominated a Nodal officer on behalf of the agency and he is also present in the meeting, but no representative from MCDs of North, South and NDMC have responded, despite issue of meeting notices and letters to the Commissioners of respective local bodies.**

REVIEW OF DEDICATED WEB PORTAL

During the week of *07.09.2020 to 13.09.2020*, total **06** grievances were received on web portal. On scrutiny and analysis, it was observed that **one**

grievance was filed and **one** was found to be untraced and **04** undisposed/ pending.

In the duration w.e.f. *01.01.2020 to 13.09.2020*, total **742** grievances were received on web portal and **136** legal action initiated under various local & special laws, **439** grievances were filed, **145** were found to be untraced and **22** undisposed/ pending.

FUNCTIONING OF EXCLUSIVE 24X7 HELPLINE NO.155271

The analysis and scrutiny of calls received on exclusive helpline number w.e.f. *07.09.2020 to 13.09.2020* was conducted in the meeting. In total **15** calls were received on Helpline and on analysis of data, it has been observed that **02** legal actions were taken, **10** were filed, **02** found untraced, and **01** was found to be repeated.

ANALYSIS OF CALLS RECEIVED ON ERSS-112

Apart from web portal and helpline, good figures of calls pertaining to noise pollution are received on ERSS-112. During the duration w.e.f. *07.09.2020 to 13.09.2020*, total **129** calls were received on ERSS, out of which **16** actions taken, **71** filed, **28** untraced and **14** were found to be repeated.

DEVELOPMENT OF EXCLUSIVE APP AND WEB PORTAL

Regarding development of exclusive App for noise Pollution, *Sh. Trilok Chand Env. Engineer, DPCC* informed the committee that they have requested NIC to develop the App for facilitating receipt and redressal of Noise complaints. They had written a letter to NIC vide letter No. *DPCC (12)(I)(279)/LAB(A)/2020/3431 dt.16.09.2020*, to explore the feasibility of mobile App and to submit a detailed technical proposal to them.

Reg. the directions of Hon'ble NGT for publication of data of ambient noise monitoring on web portal, *Sh. Trilok Chand* assured the Committee that process is in operation and expected to be completed before the next meeting.

IDENTIFICATION OF HOTSPOT AND PROCUREMENT OF NOISE METERS

In this reference, *Col. Dogra of DCB* has reiterated that they have no hotspots in their area, yet they have procured one sound level meter, which

is being used for noise monitoring at different locations. In the previous meeting, he has submitted the monitoring data also.

Sh. Gagan Khanna, Exe. Engineer from East DMC has apprised the committee that six hotspots have been identified in their area and five SLMs have been procured by East DMC. The preparation of SOP in this regard, is in operation and very soon they would also start monitoring the data.

In this reference, the Committee was informed that on 15th September, 2020, a meeting of *National Committee for Noise Pollution Control (NCNPC)* constituted by *CPCB* under the chairmanship of *Director CSIR* was held through video conferencing and in this meeting, it has been emphasized that the SLMs procured and purchased by enforcement agencies should be certified one and up to the international standards.

COMPLIANCE OF NOTIFICATION OF SOUND LIMITERS

Reg. the compliance of the directions of Hon'ble NGT for mandatory installation of Sound Limiters in PA systems, loud speakers, DJs etc, the representatives of local bodies have been requested that they should also identify any such violation in their jurisdiction and should bring it to the notice of enforcement authorities i.e. officers of the rank of SDMs, ACsP and above etc. as per the Gazette notification of Delhi Govt.

SUGGESTIONS OF PARA LEGAL VOLUNTEERS

Sh. Ashwini Kumar Saggur, PLV has raised the issue of noise violation done by heavy vehicles such as trucks and tractors etc. *Sh. Balwant Lal Malhotra, PLV* also supported him that stringent actions may be initiated against erring vehicles. *Sh. Vishal Singh* had pointed towards the violations done at construction sites.

Reg. the traffic violations by HMV, regular actions are being taken by Delhi Police still if any such violation is observed, the PLVs can bring it to the notice of this Committee and we shall forward it to the concerned enforcement agency for appropriate legal action. In case of construction site too, some agencies have got permission to carry out constructions work within the permissible limit and if any violation is noticed, actions are being taken.

All PLVs and members of the committee have been reminded that they can report such violation directly on web portal, exclusive helpline,

ERSS-112 or to the committee directly. We shall escalate the matter to concerned agency for appropriate legal actions.

The meeting ended with the vote of thanks.

(SHARAT SINHA) IPS,

Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police
Police Control Room, Delhi

No. **566-92** NGT Sectt./PHQ, dated Delhi the **18/09/2020**.

Copy forwarded to:

1. Commissioners, DMCs North/South/East, Secretary NDMC and Chief Executive Officer, Delhi Cantonment Board
2. Secretary, DSLSA
3. Spl Secretary, Environment cum Member, DPCC
4. SIO, NIC/GNCT
5. DCsP All Districts & Traffic, Legal Cell.
6. SO to Chief Secretary, GNCT, Delhi
7. SO to CP/Delhi
8. SDM, Dwarka
9. SOs to Spl. CP/Traffic, L&O/South, Central & Western
10. SO to Jt. CP/All Ranges

**MINUTES OF THE JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

(September 30th, 2020)

In compliance to the directions of Hon'ble NGT in OA No.519/2016 read with 196-197-496/2018 in the matter of *Hardeep Singh & Ors. Vs SDMC & Ors. and Akhand Bharat Morcha Vs Union of India & Ors.*, the Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at 1130 hrs. on 30.09.2020 through video conferencing. The meeting was held in the Chairmanship of the undersigned and following officers and para legal volunteers have also attended the meeting.

1. *Sh. Trilok Chand, Env. Engineer, DPCC*
2. *Sh. Brijesh Khandelwal, NIC, GNCT, Delhi*
3. *Colonel (Retd.) P.K.Dogra, Consultant, DCB*
4. *Sh. M.L. Khan, Supdt. Engineer, South DMC*
5. *Sh. Shaheen Neyaji, Exe. Engineer, East DMC*
6. *Sh. K.L.Meena, Exe. Engineer, NDMC*
7. *Sh. Ashwini Kumar Saggar, PLV, DSLSA*
8. *Sh. Balwant Malhotra, PLV, DSLSA*
9. *Ms. Suman Kashyap, PLV, DSLSA*

Apart from the above members, no officer from North DMC has attended the meeting, despite issue of meeting notice and information conveyed through phone, WhatsApp and email. At the outset, the committee was informed that Nodal officer of Noise Pollution from GNCT, Delhi, *Sh. Nitin K. Jindal* is presently on leave and no other officer has been nominated in his place despite requests being sent to GNCT in this regard. The following agenda points were discussed in the meeting:

ANALYSIS OF DATA OF WEB PORTAL, HELPLINE AND ERSS

After a formal welcome note, the weekly and the annual data of calls received on various platforms of noise pollution was placed before the committee.

On analysis, it was found that in the present week duration w.e.f, **21.09.2020 to 27.09.2020**, total **05** grievances were lodged on Web Portal, **20** complaints on exclusive Helpline and **145** complaints on ERSS-112.

On scrutiny of above data, it was found that major complaints were related to loud speakers, gensets and construction/marble cutting etc. Out of the total **170** complaints, **114** were of loud speakers/DJs, **33** related to construction equipment, **14** related to gensets, **03** with firecrackers and **06** others.

Regarding action taken, it has been found that **20** legal actions initiated, **41** complaints were found to be untraced and **21** were repeated calls.

DEVELOPMENT OF AN EXCLUSIVE APP FOR NOISE POLLUTION AND WEB PORTAL BY DPCC

In the above matter, *Sh. Trilok Chand, Env. Engineer, DPCC* informed the Committee that they have sent the proposal for allocation of funds. After its approval by the competent authority, NIC would be requested to commence the work on the App, as early as possible.

Sh. Brijesh Khandelwal, from NIC, GNCT, Delhi apprised the Committee that three months' time is required for engaging man power to work on the project. He also cited some technical formalities to which he has been asked to finalize the process as early as possible.

He further pointed out some technical difficulties regarding dedicated web portal of noise pollution i.e. **ngms.delhi.gov.in**. He informed the Committee that the facility of SMS is not functioning in the web portal of NGMS. All the grievances received on web portal are transferred and forwarded to SDMs, ACsP and SHOs through SMS only. In order to rectify the issue, the user department has to complete the Distributed Laser Technology process (DLT) of TRAI. Only the User unit can complete the formalities in this regard.

The committee was apprised that the dedicated web portal was developed by GNCT, Delhi, through NIC, the SOP of web portal was prepared by Nodal Officer of noise pollution in GNCT, Delhi i.e. *Sh. Nitin Jindal, SDM/Dwarka* and GNCT is the user department in this regard. It is therefore, it has unanimously decided in the meeting that GNCT, Delhi may be asked to expedite the process of nomination of a new nodal officer and to rectify the issue. **Instructions were given that the matter may be brought to the notice of Spl. Secretary, Environment because non operation of SMS services are hampering the process of disposal of web grievances by the user units.**

IDENTIFICATION OF HOTSPOTS AND PROCUREMENT OF NOISE METERS

Col. P.K.Dogra of DCB has apprised the committee that DCB is regularly monitoring the noise standards in their jurisdiction by the help of one noise meter procured for the purpose. He had also shared the noise data with the committee and he was requested that the same may also be shared with DPCC as it is the nodal agency for real time monitoring of noise pollution in Delhi. He has drawn the attention of the committee towards the unnecessary honking done by people at traffic intersections. **He stated that Traffic Police at such intersections is a mock spectator to such violations and does not initiate any action, despite requests from the pedestrians or the complainants. He further requested that actions may be initiated against violators and sensitization through hoardings, message may be carried out.**

Sh. M.L.Khan, Supdt. Engineer, South DMC informed the committee that they have identified **twenty-two (22)** hotspots in their jurisdiction and have got **one Sound level meter** for the measurement of ambient sound level. He has been requested to review the requirements of SLM in proportion to the hotspots identified by *SDMC*. He further informed that they will further carry out a review of hotspots and submit a report in the next meeting.

Sh. C.L.Meena, Exe. Engineer, New Delhi Municipal Corporation has informed the committee that there is no hotspot in their area, so they haven't procured any noise meter. He has been requested to review the data and submit a report in the next meeting.

MASS AWARENESS

All the representatives of local bodies have been requested to intensify the sensitization programmes in their areas. They can rely on advertisements in the local dailies, FM Channels, hoardings and uploading the data on the official website of their local bodies.

SUGGESTIONS FROM PARA LEGAL VOLUNTEERS

Sh. Ashwini K. Saggur, PLV has drawn the attention of the committee towards the unnecessary noises created by hawkers in the noon time. It causes a nuisance and disturbance for the senior citizens. He has been requested that the matter may be sorted out at the level of

RWAs and other residential associations. If he requires any assistance from Police, he may inform this committee so that the field unit may be asked to cooperate with him.

Sh. Balwant Lal Malhotra, PLV has praised the efforts and initiatives done in this committee and raised the issue of sensitization through advertisements, hoarding and FM Channels. This suggestion has been noted down for compliance by local bodies etc.

The meeting ended with the vote of thanks.



(SHARAT SINHA) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. *622-655* NGT Sectt./PHQ, dated Delhi the *05/10* /2020.

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9. SO to Spl. CP/L&O/South Zone
10. SO to Spl. CP/L&O/North Zone
11. SO to Spl. CP/L&O/Central Zone
12. SO to Spl. CP/Ops & Licensing
13. SO to Jt. CP/Eastern Range



**NGT SECRETARIAT,
DELHI POLICE**

{ngms.delhi@gmail.com}

**MINUTES OF THE 33rd JOINT MEETING OF NODAL OFFICERS OF
NOISE POLLUTION CONTROL COMMITTEE**

{October 8th, 2020}

In compliance to the directions of Hon'ble NGT in OA No.519/2016 read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the Joint Weekly Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1215** hrs. on **08.10.2020**, in the office chamber of the Dy Commissioner of Police, Police Control Room, Model Town-II, Delhi. In the meeting, undersigned has represented Delhi Police and GNCT, Delhi was represented by the newly nominated Nodal Officer of Noise Pollution, Ms Saumya Sharma, IAS, SDM/Kanjhawla, Delhi.

After a formal introduction with the newly nominated Nodal Officer of GNCT, Delhi, *the purpose of formation of this Joint Committee, objectives & strategic goals set by the Hon'ble Tribunal, efforts, progress & developments so far to achieve the targets set by the mandate of Hon'ble NGT* were briefly explained to her. She has been provided details & documents related to the directions of Hon'ble Tribunal and role of this committee in achieving the targets.

DIRECTIONS IN THE ORDER OF HON'BLE NGT DT 11-08-2020

In order to ensure the enforcement of noise norms at ground level in Delhi, Hon'ble National Green Tribunal has delivered its sixth successive order on 11-08-2020, highlighting the following points:.

- a. *To evolve a centralized mechanism for enforcement of noise norms,*
- b. *Meetings of Nodal Officers on weekly basis and preparation of minutes,*
- c. *Co-ordination with other Nodal Agencies such as DPCC and local bodies.*

- d. *Publication of real time monitoring data on DPCC webportal,*
- e. *Mass Awareness and follow up with eco clubs,*
- f. *Development of an app (like SAMEER) to facilitate receiving and adding complaints.*
- g. *Tribunal set up a committee headed by former HC judge, Justice S.P.Garg to ensure compliance and monitoring.*

ANALYSIS OF DATA OF WEB PORTAL, HELPLINE AND ERSS

The report of weekly and the annual data of calls received on various platforms of noise pollution were placed before the committee.

On analysis, it was found that in the current week w.e.f, **28.09.2020 to 04.10.2020**, total **Nil** grievances were lodged on Web Portal, **30** complaints on exclusive Helpline and **176** complaints on ERSS-112.

On scrutiny of above data, it was found that major complaints were related to loud speakers, gensets and construction/marble cutting etc. Out of the total **206** complaints, **129** were of loud speakers/DJs, **52** related to construction equipment, **05** related to gensets, **15** with firecrackers and **05** others.

Regarding action taken, it has been found that **20** legal actions initiated, **43** complaints were found to be untraced and **32** were repeated calls.

Till 04.10.2020, total **19,730** complaints were received on Web portal, Helpline and ERSS-112 platforms. Out of the above, **763** grievances were registered on dedicated Web portal, **1316** on exclusive helpline and **17,651** on ERSS-112.

On further analysis of the above calls, it was revealed that **5058** legal actions taken, **4818** were untraced, **6312** filed and **3542** were repeated calls. An overall action percentage was found to be **44.49%** excluding untraced and repeated calls.

On analysis and scrutiny of filed calls, it was revealed that calls were filed because either no violation was found at the time of arrival of Police or the instrument has been found to be switched off. In some instances, the complainant wants to get rid of nuisance, but not interested in filing Police complaint. In some incidents, the complainant is not traceable or nuisance was not found at the spot/false complaint.

DISPOSAL OF WEB GRIEVANCES

Owing to the efforts of this committee, the backlog and pendency of web grievances has been resolved. On 18-08-2020, there were **108** grievances pending, but now the figure has been reduced to mere **12**.

But now, some technical difficulties are being felt in dedicated web portal of noise pollution i.e. **ngms.delhi.gov.in**. **The web Portal has become non-operational, as no complaints are being lodged on web portal for the past few days.** NIC has informed this Committee that the facility of SMS is not functioning in the web portal of NGMS. All the grievances received on web portal are transferred and forwarded to SDMs, ACsP and SHOs through SMS only. In order to rectify the issue, the user department has to complete the Distributed Laser Technology process (DLT) of TRAI. Only the User unit can complete the formalities in this regard.

In the above reference, the newly nominated Nodal officer of Noise Pollution from GNCT has initiated the process for reactivation of website by sending a request to TRAI and the same will be functional very soon.

IDENTIFICATION OF HOTSPOTS AND PROCUREMENT OF NOISE METERS

Delhi Police has already procured 244 No. of sound level meters along with printers, which have been distributed to the field units i.e. ACsP and SHOs for use in prosecution. For the purpose of training and sensitization of designated officers, **Five(05)** exclusive training for trainers (TOT) courses were organized by Delhi Police.

But, despite training sessions, no actions have been reported from the districts, utilising the newly procured Sound Level Meters. Directions were passed that the compliance report be sought from all districts.

MASS AWARENESS

Delhi Police has given public notices and advertisement in Thirty (30) prominent dailies of Delhi. Advertisements were also

broadcasted on FM Channel for a week w.e.f. 08.03.2020 to 15.03.2020 in 30 seconds slots.

The Nodal Officer, GNCT, Delhi was also requested to coordinate the training programmes as envisaged in the order of Hon'ble Tribunal that mass awareness be created in coordination with Dept. of Environment, , Eco clubs, Educational Institutions and local bodies.

The meeting ended with the vote of thanks.


(SHARAT SINHA) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. 709-738 NGT Sectt./PHQ, dated Delhi the 9/10 /2020.

Copy forwarded to:

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8. SO to Chief Secretary, GNCT
9. SO to Spl. CP/Traffic, L&O/South and North and Licensing.
10. SO to Jt. CP/Eastern Range



NGT SECRETARIAT,
DELHI POLICE

{ngms.delhi@gmail.com}

MINUTES OF THE JOINT MEETING OF NODAL OFFICERS OF NOISE POLLUTION
CONTROL COMMITTEE
{October 14th, 2020}

In compliance to the directions of Hon'ble NGT in OA No.519/2016 read with 196-197-496/2018 in the matter of *Hardeep Singh & Ors. Vs SDMC & Ors. and Akhand Bharat Morcha Vs Union of India & Ors.*, the Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1130 hrs. on 14.10.2020**, through video conferencing. The meeting was held in the Chairmanship of the undersigned and following officers and para legal volunteers have also attended the meeting.

1. Ms. Saumya Sharma, IAS, SDM, Kanjhawla,
2. Dr M.P.George, Sr Scientist, DPCC
3. Sh. Trilok Chand, Env. Engineer, DPCC
4. Sh. Brijesh Khandelwal, NIC, GNCT, Delhi
5. Colonel (Retd.) P.K.Dogra, Consultant, DCB
6. Sh. M.L. Khan, Supdt. Engineer, South DMC
7. Sh. Shaheen Neyaji, Exe. Engineer, East DMC
8. Sh. Ashwini Kumar Sagggar, PLV, DSLSA
9. Sh. Dinesh Kumar Gupta , PLV, DSLSA
10. Ms. Pushpa Devi, PLV, DSLSA

Apart from the above members, no officers from *North DMC* and *NDMC* have attended the meeting, despite issue of meeting notices and information conveyed through phone, WhatsApp and email.

At the outset, the committee was introduced to the new *nodal officer of GNCT, Delhi Ms. Saumya Sharma, IAS*, and this committee is feeling privileged, to welcome her. We are thankful and obliged to the *GNCT, Delhi* for appointing such a young, energetic and dynamic 2018

batch, IAS officer to this committee. She has proved her enthusiasm and commitment for work by restoring the dedicated noise pollution web portal and reactivating the SMSs services, which were dormant since Sept 21st, 2020.

The following agenda points were discussed in the meeting:

ANALYSIS OF DATA OF WEB PORTAL, HELPLINE AND ERSS

Till **11.10.2020**, total **19,939** complaints were received on Web Portal, Helpline and ERSS-112 platforms. Out of the above, **763** grievances were registered on dedicated Web portal, **1344** on exclusive helpline and **17,832** on ERSS-112.

On further analysis of the above calls, it was revealed that **5077** legal actions taken, **4868** were untraced, **6421** filed and **3573** were repeated calls. An overall action percentage was found to be **44.16%** excluding untraced and repeated calls.

On weekly analysis, it was found that in the present week duration w.e.f. **05.10.2020 to 11.10.2020**, **Nil** grievances were lodged on Web Portal, **28** complaints on exclusive Helpline and **181** complaints on ERSS-112.

On scrutiny of above data, it was found that major complaints were related to loud speakers, gensets and construction/marble cutting etc. Out of the total **209** complaints, **143** were of loud speakers/DJs, **46** related to construction equipment, **10** related to gensets, **05** with firecrackers and **05** others.

Regarding action taken, it has been found that **19** legal actions initiated, **50** complaints were found to be untraced and **31** were repeated calls.

PRESENT STATUS OF FUNCTIONING OF WEB PORTAL

The services of dedicated web portal of noise pollution i.e. **ngms.delhi.gov.in** have now been resumed. Due to the efforts and keen interest taken by the new nodal officer of noise pollution from GNCT, Delhi, Ms. Saumya Sharma, IAS, the facility of SMS services have

also been restored. She has initiated the process for reactivation of website, by sending a request to TRAI and same is now fully operational. All SHOs and ACsP are getting the calls through SMS services.

PROGRESS AND DEVELOPMENT W.R.T. EXCLUSIVE APP AND PUBLISHING OF DATA ON WEB PORTAL.

Regarding uploading of data on web portal, *Dr. M.P.George* from DPCC informed the committee that **twenty-six (26) monitoring stations** are functioning for recording ambient noise levels observed at different locations in Delhi. The above-mentioned data has been uploaded on the web portal of DPCC and can be accessed by anyone interested to monitor it. The data has been represented in the form of *LeQ, Lmax, Lmin, daytime and night time data.*

Reg. exclusive app for noise pollution, he apprised the committee that, in pursuance to the mandate of *Hon'ble NGT* and campaign of *Hon'ble Chief Minister of Delhi's* against pollution i.e, 'YUDH PRADUSHAN KE VIRUDH', a '**Green Delhi App**' has been launched. This GPS and photo-based complaint lodging App has been developed by *NIC* under the guidance of *Ministry of Environment and Forests and CC team.* This app is based on latest technology and innovation which will increase and encourage public participation in the battle against pollution. Anyone in Delhi, who witnesses a source of pollution - vehicular, industrial or otherwise - can click a photograph and post it on the App.

Along with this App, a **Green War Room** has also been launched by *Delhi Govt,* to assist and aid its battle against pollution, which envelops the National Capital. This war room will serve as a nerve center for the efforts of different agencies working to tackle air pollution in the national Capital and track status of complaints received through mobile app '*Green Delhi*'.

PROCUREMENT AND IDENTIFICATION OF HOTSPOTS

Reg. procurement and identification of hotspots, a brief report reg. procurement and identification by local bodies was placed before the committee. All the local bodies were requested, to present the current status report. SDMC has reported that they are reviewing the hotspots in the three zones and accordingly procure the noise meters. East-DMC and Delhi Cantt Board have already started monitoring process. They have been asked to share the monitoring data with DPCC.

Dr. George from DPCC suggested that all the local bodies should develop on SOP and monitor the data in Leq, Lmax, Lmin , day and night time data. For the purpose of training & assistance, they may contact *DPCC*.

COMPLIANCE REPORT REG. SOUND LIMITERS

Despite directions in the previous meetings, the action in pursuance to the Gazette notification on Sound limiters was found to be nil.

All the representatives of local bodies were further requested to identify the violation in their jurisdiction and randomly check the places where such music boxes, loud speakers, DJs etc. are installed or often used. They were reminded that their officers are also empowered to take actions under *Noise Pollution rules*.

AWARENESS PROGRAMMES

Awareness programs are the pre requisite for the success of any initiative. Prevention is always better than prosecution. Prevention can be attained through awareness and participation of people in an initiative. These were the remarks of the new Nodal officer of GNCT, Ms. Saumya Sharma.

She asserted that, in view of the coming festival season, the mass awareness programs should be more intensified. Educating the public is one of the most important strategies for prevention. People, who know, what action they can take to reduce the risk of pollution and how they can enhance environment safety, are a core of a safer community. By

reminding people that a problem exists and showing them how they can address the problem, you enable them to take action.

She further stressed that for success in a project, a dedicated and concerted efforts on the part of Delhi Govt, Delhi Police, local bodies and DPCC is required. She emphasized that special attention from all the concerned agencies is required on public gatherings, celebrations during the forthcoming festival season. She stressed for taking necessary steps towards ensuring better ambient air quality since respiratory ailment is one of the major symptoms in Covid patients and bursting of crackers can deteriorate ambient air quality.

The meeting ended with the vote of thanks and message that corona virus officially been declared a pandemic by WHO and the threat is continuing to grow unabated. These are the truly tough times for everyone. So, it is necessary that we should take precautionary measures to ensure safety. Regular use of sanitizer, hand wah and face masks should be ingrained in our work process.


(SHARAT SINHA) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. ~~767-796~~ NGT Sectt./PHQ, dated Delhi the 19/10 /2020.

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NGT SECRETARIAT,
DELHI POLICE
{ngms.delhi@gmail.com}

**MINUTES OF THE 33rd JOINT MEETING OF NODAL OFFICERS OF
NOISE POLLUTION CONTROL COMMITTEE**

{October 21th, 2020}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the Joint Weekly Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1130** hrs. on **21.10.2020**, through video conferencing. In the meeting, the undersigned represented Delhi police, and Ms Saumya Sharma, IAS, SDM/Kanjhawala joined the meeting on behalf of GNCT. Delhi. At the outset, after a formal preview of minutes of previous meetings, following agenda points were discussed:

ANALYSIS OF WEB, HELPLINE AND ERSS DATA

The weekly along with annual data of calls received on various platforms i.e *webportal, helpline and ERSS-112*, were placed before the committee.

On weekly analysis, it was found that in the present week duration w.e.f. **12.10.2020 to 18.10.2020**, total **25** grievances were lodged on Web Portal, **33** complaints on exclusive Helpline and **274** complaints on ERSS-112.

On scrutiny of above data, it was observed that major complaints were related to *loud speakers, gensets and construction/marble cutting* etc. Out of the total **332** complaints, **252** were of *loud speakers/DJs*, **52** related to *construction equipment*, **16** related to *gensets*, **05** with *firecrackers* and **07** others.

Regarding action taken, it has been found that **23** legal actions initiated, **162** complaints were filed, **101** complaints were found to be untraced and **46** were repeated calls.

On annual scrutiny till **18.10.2020**, total **20,271** complaints were received on Web Portal, Helpline and ERSS-112 platforms. Out of the above, **788** grievances were registered on dedicated Web portal, **1377** on exclusive helpline and **18,106** on ERSS-112.

On further analysis of the above calls, it was revealed that **5100** legal actions taken, **4969** were untraced, **6583** filed and **3619** were repeated calls. An overall action percentage was found to be **43.65%** excluding untraced and repeated calls.

On analysis of the above mentioned data, it has been observed that use of loud speakers/DJ is a kind of menace in Delhi, which has to be addressed on priority. Though, the calls related to fire crackers is only **five (5)** during this week, but in view of coming festive season, extra caution is required.

PROMOTING MASS AWARENESS

In view of approaching festive season, Ms Saumya Sharma asserted the need to intensify awareness programmes. Though, the directions have already been issued to all local bodies, and DPCC etc., to sensitize the people about the adverse effects of air and noise pollution, but more intensified, concerted and strenuous effort is required. The need of the hour is to direct all local bodies and DPCC to do their best, to sensitize the people through RWA's, market associations, Eco clubs (if any operational now), DTH cable operators, print media, pamphlets, FM Channels etc.

The meeting ended with the vote of thanks.


(SHARAT SINHA) IPS,

Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. **800-826** NGT Sectt./PHQ, dated Delhi the **21/10** /2020.

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NGT SECRETARIAT,
DELHI POLICE
{ngms.delhi@gmail.com}

MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE

{October 29th, 2020}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the Joint Weekly Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1530 hrs.** on **29.10.2020**, through video conferencing. In the meeting, the undersigned represented Delhi police, and Ms Saumya Sharma, IAS, SDM/Kanjhawla joined the meeting on behalf of GNCT, Delhi. The meeting was held in the Chairmanship of the undersigned and following officers and Para legal volunteers have also attended the meeting.

1. Ms. Saumya Sharma, IAS, SDM, Kanjhawla,
2. Sh. Kaushal Kishore, Dy Secretary, Environment,
3. Dr. M.P.George, Sr Scientist, DPCC
4. Sh. Trilok Chand, Env. Engineer, DPCC
5. Sh. Brijesh Khandelwal, NIC, GNCT, Delhi
6. Colonel (Retd.) P.K.Dogra, Consultant, DCB
7. Sh C.L Meena, Exe. Engineer, NDMC
8. Sh. Ashwini Kumar Saggar, PLV, DSLSA
9. Sh. Dinesh Kumar Gupta , PLV, DSLSA

At the outset, after a brief introduction of the participants, the undersigned was introduced at the meeting as the new Nodal Officer of Delhi police and purpose & objectives of the meeting were outlined. The following agenda points were discussed in the meeting:

1. ANALYSIS OF WEB, HELPLINE AND ERSS DATA

The weekly along with annual data of calls received on various platforms i.e *web portal, helpline and ERSS-112*, were placed before the committee.

On weekly analysis, it was found that in the present week duration w.e.f. **19.10.2020 to 25.10.2020**, total **40** grievances were lodged on Web Portal, **49** complaints on exclusive Helpline and **424** complaints on ERSS-112.

On scrutiny of above data, it was observed that major complaints were related to *loud speakers, gensets and construction/marble cutting* etc. Out of the total **513** complaints, **367** were of *loud speakers/DJs*, **94** related to *construction equipment*, **21** related to *gensets*, **23** with *firecrackers* and **08** others.

Regarding action taken, it has been found that **48** legal actions initiated, **275** complaints were filed, **114** complaints were found to be untraced and **76** were repeated calls.

On annual scrutiny till **25.10.2020**, total **20,784** complaints were received on Web Portal, Helpline and ERSS-112 platforms. Out of the above, **828** grievances were registered on dedicated Web portal, **1426** on exclusive helpline and **18,530** on ERSS-112.

On further analysis of the above calls, it was revealed that **5148** legal actions taken, **5083** were untraced, **6858** filed and **3695** were repeated calls. An overall action percentage was found to be **42.88%** excluding untraced and repeated calls.

On analysis of the above mentioned data, it has been observed that use of loud speakers/DJ is a kind of menace in Delhi, which has to be addressed on priority. Though, the calls related to fire crackers is only **twenty-three (23)** during this week, but in view of coming festive season, extra caution is required.

2. PRESENT STATUS OF GREEN DELHI APP

Dr. M.P. George, Sr. Scientist, DPCC has apprised the committee about the launch of Green Delhi App - a mobile application, using which citizens can bring pollution causing activities to the Government's notice. This app has been launched in pursuance to the Hon'ble Chief Minister's campaign against pollution and to involve everyone in the fight against pollution. No big change can take place without the active participation and support of people. In this app, citizens can click pictures or make a video of pollution causing activities, such as burning of garbage, industrial pollution, dust etc. and upload them on the application.

The application will identify the location and the complaint will be automatically forwarded to the concerned department for time bound redressal. Strict timelines have been marked for redressal and the department concerned will have to post a picture or upload a video after the disposal of the complaint. This app is already available on Google play store.

3. SHARING OF MONITORING DATA WITH DPCC

In compliance to the directions of Hon'ble NGT, DPCC is regularly monitoring the ambient noise levels through twenty six monitoring stations located across Delhi. The monitoring data is being

uploaded on web portal of DPCC and can be accessed by anyone interested to monitor it.

Reg. sharing of data by local bodies, no specific data has been shared with DPCC yet. All local bodies are directed to procure Sound level meters and share the noise data with the nodal agency i.e. DPCC in the format required by them.

4. IDENTIFICATIONS OF HOTSPOTS AND PROCUREMENT OF SLM

Reg. identification of hotspots and procurement of SLMs, no representative from three MCD viz. North, South and East have attended the meeting.

Col. Dogra of Delhi Cantt. Board has apprised this committee that they hadn't got any hotspots in their jurisdiction but they are still monitoring data at different locations. No further development has been reported from New Delhi Municipal Corporation.

5. ACTION IN COMPLIANCE TO GAZETTE NOTIFICATION OF SOUND LIMITERS

Reg. actions in compliance to Gazette notification of sound limiters, no further development concerning sound limiters, identification of hotspots and actions have been reported from the local bodies.

6. AWARENESS PROGRAMME

For intensifying the awareness and sensitization program, the Dy. Secretary, Environment Dept., GNCT, in-charge of awareness programme has been specially invited to the committee and was directed to appraise the committee reg. awareness programme conducted by GNCT and compliance of the directions of Hon'ble NGT reg. Eco Clubs. Sh. Kaushal Kishore, Dy. Secretary, Environment informed the committee that as all the educational institutions are running closed, due to the corona pandemic, no further progress has been done, so far.

He has been reminded about the on-going festive season and was directed to intensify the awareness programme through advertisements/ notices in public dailies, FM Channels, advertisement in DTH channels etc. He has been directed to furnish a report about the progress and development in this regard on by 9th Nov. 2020 (Monday) to this committee's secretariat through mail 'ngms.delhi@gmail.com'.

7. SUGGESSTION BY PARA LEGAL VOLUNTEERS

Sh. Ashwani Saggur, PLV, DSLSA raised the issue of a brawl on noise reported in a local daily titled "FIGHT OVER LOUD MUSIC LEAVES 1 DEAD, 2 HURT". He pointed that due to lack of awareness

sensitization and ignorance of the public about the ill effects of noise pollution results into such incidents.

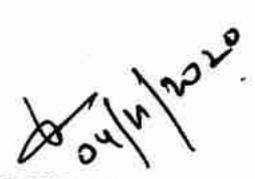
Sh. Dinesh Kr. Gupta, PLV, DSLSA has pointed out towards the violation committed by Ram Lila Committees and ignorance of the public towards such issues.

They have been apprised that best efforts are being undertaken by the government and this committee, to sensitize and educate the public about the ill effects of noise pollution.

In the end, it was observed that the local bodies are not taking the noise pollution matters seriously and the officers attending the committee are frequently changed every time. In every meeting, a new officer not aware about the proceedings of previous committee attends the meeting.

In such circumstances, the committee fails to take concrete steps to control and curb the noise menace. So it has been decided that **all agencies such as local bodies DPCC, NIC should furnish a report on each Monday preceding the fortnightly meetings, to the Committee Secretariat on email ngms.delhi@gmail.com regarding the progress and developments done in compliance of the directions.**

The meeting ended with the vote of thanks.


(USHA RANGNANI) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. 892-92/ NGT Sectt. /PHQ, dated Delhi the 04/11 /2020.

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9. Dy. Secretary, Environment(Awareness), GNCT
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2020/12/25



NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

{November 04th, 2020}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the Joint Weekly Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1730** hrs. on **04.11.2020**, in the office of the undersigned i.e, Dy. Commissioner of Police, Police Control Room, Model Town-II, Delhi. In the meeting, the undersigned represented Delhi police, and Ms. Saumya Sharma, IAS, SDM/Kanjhawla joined the meeting on behalf of GNCT. Delhi.

At the outset, after a brief introduction, the following agenda points were discussed in the meeting:

1. ANALYSIS OF WEB, HELPLINE AND ERSS DATA

The weekly along with annual data of calls received on various platforms i.e. web portal, helpline and ERSS-112, were placed before the committee.

On weekly analysis, it was found that in the present week duration w.e.f. 26.10.2020 to 01.11.2020, total 42 grievances were lodged on Web Portal, 71 complaints on exclusive Helpline and 546 complaints on ERSS-112.

On scrutiny of above data, it was observed that major complaints were related to loud speakers, gensets and construction/marble cutting etc. Out of the total 659 complaints, 514 were of loud speakers/DJs, 76 related to construction equipment, 26 related to gensets, 31 with firecrackers and 12 others.

Regarding action taken, it has been found that 66 legal actions initiated, 356 complaints were filed, 140 complaints were found to be untraced and 97 were repeated calls.

On annual scrutiny till 01.11.2020, total 21,443 complaints were received on Web Portal, Helpline and ERSS-112 platforms. Out of the above, 870 grievances were registered on dedicated Web portal, 1497 on exclusive helpline and 19,076 on ERSS-112.

On further analysis of the above calls, it was revealed that 5214 legal actions taken, 5223 were untraced, 7214 filed and 3792 were repeated calls. An overall action percentage was found to be 41.95% excluding untraced and repeated calls.

On analysis of the above mentioned data, it has been observed that use of loud speakers/DJ is a kind of menace in Delhi, which has to be addressed on priority. Though, the calls related to fire crackers is only thirty-one (31) during this week, but in view of coming festive season, extra caution is required.

2. PRESENT STATUS OF GREEN DELHI APP

The functioning of the recently launched pollution application by Delhi Government, 'Green Delhi' was discussed in the meeting in detail. Though, the app is controlled and monitored by Ministry of Environments & Forests, GNCT, Delhi, but the pendency and development of a robust system of disposal of calls by Delhi Police was discussed.

In the meeting, it has been decided that a meeting of all Admins i.e. ACsP/Operations may be convened in which they be sensitized and directed to dispose off all the calls, forwarded to Delhi Police for action.

3. PUBLIC AWARENESS

In view of on-going festive season and deteriorating Air quality index in Delhi, it has been discussed that all local bodies and Dept. of environment may be asked to intensify awareness programme in Delhi.

Hon'ble NGT has already directed to spread awareness through Eco clubs, educational institutions and Dept. of Environment and coordinated in such a way that at least one programme may be conducted once in a month. It has been decided that Dept. of Environment, GNCT Delhi may be asked to reopen the programme, as gradually the educational institutions are reopening in unlock phase .

The meeting ended with the vote of thanks.


(USHA RANGNANI) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. 964 A NGT Sectt. /PHQ, dated Delhi the 06) 11 /2020.

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NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

{11th November, 2020}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the Joint Weekly Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1330** hrs. on **11.11.2020**, through video conferencing. The meeting was held in the Chairmanship of the undersigned and following officers and Para legal volunteers have also attended the meeting.

1. Ms. Saumya Sharma, IAS, SDM, Kanjhawla,
2. Sh. Kaushal Kishore, Dy. Secretary, Dept of Env & Forests,
3. Sh. M.L. Khan, Supdt. Engineer, South DMC
4. Sh. Shaheen Neyaji, Exe. Engineer, East DMC
5. Colonel (Retd.) P.K.Dogra, Consultant, DCB
6. Sh. Brijesh Khandelwal, NIC, GNCT, Delhi
7. Sh. Trilok Chand, Env. Engineer, DPCC
8. Ms. Ratna Rathore, IT Mnager, DPCC
9. Sh. Ashwini Kumar Saggur, PLV, DSLSA
10. Sh. Dinesh Kumar Gupta , PLV, DSLSA
11. Sh. Vishal Singh, PLV, , NGO

At the outset, after a brief introduction of the participants, it has been observed that no representatives of *North DMC* and *New Delhi Municipal Corporation* have attended the meeting, despite intimations sent through WhatsApp and mail. The fact may be brought to the notice of their HODs.

The following agenda points were discussed in the meeting:

1. ANALYSIS OF WEB, HELPLINE AND ERSS DATA

The weekly along with annual data of calls received on various platforms i.e *web portal, helpline and ERSS-112*, were placed before the committee.

On weekly analysis, it was found that in the present week duration w.e.f. **02.11.2020 to 08.11.2020**, total **41** grievances were

lodged on Web Portal, **59** complaints on exclusive Helpline and **529** complaints on ERSS-112.

On scrutiny of above data, it was observed that major complaints were related to *loud speakers, gensets and construction/marble cutting* etc. Out of the total **629** complaints, **451** were of *loud speakers/DJs*, **109** related to *construction equipment*, **22** related to *gensets*, **35** with *firecrackers* and **12** others.

Regarding action taken, it has been found that **60** legal actions initiated, **325** complaints were filed, **156** complaints were found to be untraced and **88** were repeated calls.

On annual scrutiny till **11.11.2020**, total **22,072** complaints were received on Web Portal, Helpline and ERSS-112 platforms. Out of the above, **911** grievances were registered on dedicated Web portal, **1556** on exclusive helpline and **19,605** on ERSS-112.

On further analysis of the above calls, it was revealed that **5274** legal actions taken, **5379** were untraced, **7539** filed and **3880** were repeated calls. An overall action percentage was found to be **41.16%** excluding untraced and repeated calls.

On analysis of the above mentioned data, it has been observed that the calls related to fire crackers is only **thirty-five (35)** during this week, but in view of on-going festive season, extra caution is required.

In compliance of SOP of Web portal, *Ms Saumya Sharma, IAS, SDM* apprised the committee that, now the concerned area SDMs have also started receiving the noise pollution grievances lodged on web portal '*ngms.delhi.gov.in*' as specified in order of hierarchy.

2. AWARENESS PROGRAM:

In view of on-going festive season and approaching marriage season, the sensitization measures and awareness programs assumes more significance. Majority of residents are not fully aware of the seriousness of noise as a form of pollution and many of them are hesitant, to comment on noise violations. General Awareness is very low about laws, regulations and enforcement authorities.

Regarding awareness program being conducted by GNCT, *Sh. Kaushal Kishore Dy. Secretary* in charge of awareness program in GNCT Delhi, was specifically enquired

about the efforts and measures taken by the Govt. to comply the directions of Hon'ble NGT. He apprised the committee that there are about 2200 eco clubs in Delhi, but owing to closure of educational institutions due to Corona pandemic, no specific progress has been done so far.

Reg. awareness program by local bodies, Col. Dogra of DCB informed the Committee that awareness messages are being propagated through competitions in the educational institutions in online mode and E-mails. The task is pro-actively pursued in all educational institutions under their jurisdiction. Sh. Shaheen Niyaji, Ex. Engineer, EDMC has apprised the committee that they are spreading the awareness message through the public information system mounted on the vehicles employed for garbage collection. Sh. M.L.Khan, Supt. Engineer, SDMC informed the committee that they too are pursuing awareness programme, but no specific data was provided.

After perusal of above information, all the representatives were directed to provide specific figure and data regarding action taken by them. The vague data will not serve the purpose. The Dy Secretary/Environment was specifically directed by this committee that though the educational institutions are closed, there are several others means by which the awareness program can be undertaken. The print and electronic media can be utilised for the purpose, in the form of advertisements in News Papers, dailies, FM channels, message on mobiles etc. He has been asked to provide a comprehensive report regarding tangible actions taken by him, during this fortnight to this committee.

3. FUNCTIONING OF GREEN DELHI APP

Ms. Ratna Rathore, IT Manager, DPCC has presented a report regarding the functioning, receipt and transfer of calls on Green Delhi App. She was enquired about the data of pending and overdue calls to which she has presented her report regarding Pending calls with Delhi police.

4. IDENTIFICATION OF HOTSPOTS, PROCUREMENT OF NOISE METERS AND SHARING OF MONITORING DATA WITH DPCC

Reg. identification of hotspots, *Col Dogra* of DCB informed that they haven't got any specific hotspots in their jurisdiction, yet they have procured one sound level meter. They are regularly monitoring the data at different locations. *Sh. Shaheen Niyaji, Ex. Engineer, EDMC* informed the committee that there are six hotspots in their area and they have procured five SLMs for monitoring purpose. The staff has been imparted training, and within the next fortnight, they will start sharing data with DPCC. *Sh.M.L.Khan, Supdt. Engineer, SDMC* informed the committee that earlier there were 22 hotspots in their area and now after review, only three hotspots were found (03), where the ambient sound was observed above 65 db.

On review of above reports, it has been observed that despite the directions of Hon'ble NGT, the local bodies haven't identified the hotspots, procured the noise meters for prosecutions and action against noise pollution. They have been directed to expedite the process. It has been further emphasized that they should review the requirements of SLMs and share the monitoring data with DPCC on mailing address 'dpccnoiseppcc@gmail.com'.

5. ACTION W.R.T SOUND LIMITERS

Regarding action in pursuance to the Gazette notification on mandatory installation of sound limiters, *Col. Dogra* informed the committee that there are two small markets in their area, where no such music box or DJs are being sold. Further, if any contraventions of rules are observed, the banquet halls are heavily fined.

In this regard, all the representatives were directed to identify such hotspots, where there is probability of violation of noise and strict vigilance be kept on such locations. All the representatives were directed to prepare a list of such hotspot report before the next meeting.

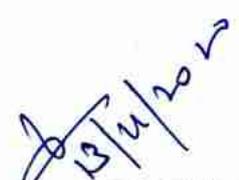
6. SUGGESTIONS OF PARA LEGAL VOLUNTEERS

Sh. Ashwini kr. Saggur raised the issue of fire crackers and pointed out that in order to implement a total ban, intensive awareness is required to educate the public. He also raised the issue of developing cycle tracks and pedestrian tracks, as it would reduce the traffic congestion and pollution.

In the end, the meeting concluded with the following resolutions:

1. Action & prosecution may be intensified,
2. Comprehensive study of hotspots be undertaken,
3. SLMs be procured and monitoring data be shared with DPCC,
4. Sensitization for installation of sound limiters,
5. Awareness program by GNCT & local bodies,
6. Pro-Active actions,
7. Tangible report be submitted.

The meeting ended with vote of thanks


(USHA RANGNANI) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. 1011-1040 NGT Sectt. /PHQ, dated Delhi the 13/11 /2020.

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NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

{18th November, 2020}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the Joint Weekly Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1530 HRS** on **18th Nov, 2020**, through video conferencing. In the meeting, the undersigned represented Delhi police, and Ms. Saumya Sharma, IAS, SDM/Kanjhawla joined the meeting on behalf of GNCT. Delhi.

At the outset, after review of the minutes of the previous meeting, the following agenda points were discussed:

1. ANALYSIS OF WEB, HELPLINE AND ERSS DATA

The weekly along with annual data of calls received on various platforms i.e *web portal, helpline and ERSS-112*, were placed before the committee.

On weekly analysis, it was found that in the present week duration w.e.f. **09.11.2020 to 15.11.2020**, total **45** grievances were lodged on Web Portal, **63** complaints on exclusive Helpline and **3068** complaints on ERSS-112.

On scrutiny of above data, it was observed that major complaints were related to *fire crackers, loud speakers, construction/marble cutting and generator sets* etc. Out of the total **3176** complaints, **2559** were of *firecrackers*, **508** were of *loud speakers/DJs*, **72** related to *construction equipment*, **30** related to *gensets*, and **7** others.

Regarding action taken, it has been found that **627** legal actions initiated, **1353** complaints were filed, **906** complaints were found to be untraced and **290** were repeated calls.

On annual scrutiny till **15.11.2020**, total **25,248** complaints were received on Web Portal, Helpline and ERSS-112 platforms. Out of the above, **956** grievances were registered on dedicated Web portal, **1619** on exclusive helpline and **22,673** on ERSS-112.

On further analysis of the above calls, it was revealed that **5901** legal actions taken, **6285** were untraced, **8892** filed and **4170** were repeated calls. An overall action percentage was found to be **39.89%** excluding untraced and repeated calls.

On analysis of the above mentioned data, it has been observed that the calls related to fire crackers are **Two thousands five hundred fifty nine (2559)** during this week, but in view of on-going festive & marriage season, extra vigil & caution is required.

2. FUNCTIONING OF GREEN DELHI AND SAMEER APP

The functioning and disposal of grievances on SAMEER and GREEN DELHI App has been discussed in the meeting. SAMEER App is an exclusive app of CPCB, on which the calls related with Traffic congestion and Air and Noise pollution committed by generator sets are being forwarded to Delhi Police for disposal. On Green Delhi App, all calls related with Noise Pollution are being forwarded to Delhi Police for disposal.

On perusal of available data till 16-11-2020, it has been observed that **105** grievances out of **121** are still pending with the Districts on SAMEER app. On GREEN DELHI App, total **78** calls have been received so far, and 14 grievances are pending. It is further observed that **10** out of **14** grievances are overdue, which shows that the calls are pending for more than 48 hrs and shall be promptly resolved.

The data of calls received and disposed off till date was discussed and it has been decided that a smooth system of transfer and robust protocol of disposal be developed, so that prompt & timely action could be taken on each and every call of Noise Pollution.

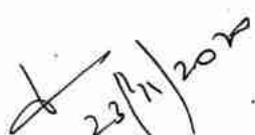
3. GENERAL AWARENESS

On perusal of data of calls related to fire crackers during the week w.e.f. 09.11.2020 to 15.11.2020, it has been observed that total **2559** calls related with burning of fire crackers was received despite a complete ban on sale & use of fire crackers in NCR. On 14.11.2020 i.e, Deepawli only, total **1989** calls were received on various platforms of grievance redressal system.

The above data shows that more awareness and sensitization programs are required to make people more sensible and adaptable. Despite complete ban on sale of fire crackers, such a huge number of calls are received on grievances redressal portals.

It has been decided that in view of deteriorating air quality index, on-going marriage season and coming festival of Guru Parab and New Year day, more concerted efforts to intensify the awareness programme through advertisements/ notices in public dailies, FM Channels, advertisement in DTH Channels etc. are required.

The meeting ended with vote of thanks.


(USHA RANGNANI) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. 1065-94 NGT Sectt. /PHQ, dated Delhi the 23/11 /2020.

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NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

{25th November, 2020}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the Joint Weekly Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1330 hrs. on 25.11.2020**, through video conferencing. The meeting was held in the Chairmanship of the undersigned and following officers and Para legal volunteers have also attended the meeting.

1. Ms. Saumya Sharma, IAS, SDM, Kanjhawla,
2. Sh. Kaushal Kishore, Dy. Secretary, Dept of Env & Forests,
3. Sh. Shaheen Neyaji, Exe. Engineer, East DMC
4. Colonel (Retd.) P.K.Dogra, Consultant, DCB
5. Sh. Brijesh Khandelwal, NIC, GNCT, Delhi
6. Sh. Trilok Chand, Env. Engineer, DPCC
7. Ms. Ratna Rathore, IT Manager, DPCC
8. Sh. Ashwini Kumar Sagar, PLV, DSLSA
9. Sh. Dinesh Kumar Gupta, PLV, DSLSA
10. Ms. Pushpa Devi, PLV, DSLSA

At the outset, after a brief introduction of the participants, it has been observed that no representatives of *South DMC, North DMC* and *New Delhi Municipal Corporation* have attended the meeting, despite intimations sent through Whats App and mail. The fact may be brought to the notice of their HODs.

The following agenda points were discussed in the meeting:

1. ANALYSIS OF WEB, HELPLINE AND ERSS DATA

The weekly along with annual data of calls received on various platforms i.e., *web portal, helpline and ERSS-112*, were placed before the committee.

On weekly analysis, it was found that in the present week duration w.e.f. **16.11.2020 to 22.11.2020**; total **11** grievances were lodged on Web Portal, **62** complaints on exclusive Helpline and **767** complaints on ERSS-112.

On scrutiny of above data, it was observed that major complaints were related to *loudspeakers, firecrackers, construction/marble cutting and generator sets* etc. Out of the total **840** complaints, **617** were of *loud speakers/DJs*, **123** were of *firecrackers*, **57** related to *construction equipment*, **40** related to *gensets*, and **3** others.

Regarding action taken, it has been found that **108** legal actions initiated, **363** complaints were filed, **277** complaints were found to be untraced and **92** were repeated calls.

On annual scrutiny till **22.11.2020**, total **26,088** complaints were received on Web Portal, Helpline and ERSS-112 platforms. Out of the above, **967** grievances were registered on dedicated Web portal, **1681** on exclusive helpline and **23,440** on ERSS-112.

On further analysis of the above calls, it was revealed that **6009** legal actions taken, **9255** filed, **6562** were untraced and **4262** were repeated calls. An overall action percentage was found to be **39.37%** excluding untraced and repeated calls.

On analysis of the above-mentioned data, it has been observed that the calls related to fire crackers have increased to **One hundred twenty-three (123)** during this week, so in view of on-going festive & marriage season, extra vigil & caution is required on use of fire-crackers.

For the effective & smooth functioning and transfer of calls on Green Delhi App, Delhi Police has developed a robust protocol of transfer of calls. All SHOs and IOs have been assigned Sub Admins and officer login passwords. As per the latest data, Delhi Police has received a total **82** calls so far, out of which only **01** is pending and rest have been disposed off.

On SAMEER App, earlier there were **103** grievances pending, but now after assigning the usernames and passwords to all Addl. DCsP -I of the districts, the figure has decreased to **49**. Repeated reminders are being sent to all Districts Nodal officers, to dispose off all pending complaints on priority.

2. FUNCTIONING OF GREEN DELHI APP

Reg. functioning of Green Delhi app, a detailed report reg. receipt and disposal of grievances was presented by Ms Ratna Rathore, IT Manager, DPCC. She informed the Committee that till 24.11.2020, total **257** calls related to Air & Noise Pollution were received on Green Delhi App. Out of the above, **193** have been disposed off, **07** rejected, **04** unrelated and **48** pending.

Out of the **48** pending calls, **39** are overdue, which means that they are pending for more than 48 hours.

Directions were passed that a letter be sent to NDMC and CPWD to dispose off all pending/ overdue calls on priority. Further, Ms Ratna Rathore was also directed to present an online figure of data for the perusal of the members of this committee.

3. REGARDING AWARENESS PROGRAM

For awareness purposes, *Sh. Kaushal Kishore, Dy. Secretary, Dept. of Environment, GNCT* apprised the committee that in pursuance to the directions of this committee, he has moved the proposal for approval to the competent authority. Once it gets approved, it will be sent to the creative department. He assured the committee that the process would be completed before the next meeting. He was directed to pursue the matter, so that the compliance of the directions of Hon'ble NGT could be complied with at the earliest.

Col. Dogra of Delhi Cantt. Board, informed the committee that the awareness programs have been pursued by Cantonment Board on various platforms. The awareness messages have been incorporated in the distance learning programmes for the students, the services of an NGO "**DADI**" have also been utilized and the awareness messages have also been uploaded on Delhi Cantt. web portal. Further, the contractors of construction sites have also been sensitized about noise norms and adjustments through which the noise could be reduced.

4. IDENTIFICATION OF HOTSPOTS AND PROCUREMENT OF SOUND LEVEL METERS,

Regarding identification of hotspots and procurement of sound level meters, *Sh. Shaheen Niyagi, Executive Engineer, East DMC*, informed the Committee that they have got six hotspots in their area viz. Anand Vihar, Laxmi Nagar Crossing, Shyam Lal Crossing, Yamuna Vihar, Khajuri Khas, and for monitoring purposes, they have procured five sound level meters and have shared the monitoring data with DPCC too. Delhi Cantonment Board has also shared the monitoring data with DPCC. *Sh. Trilok Chand, Env. Engineer, DPCC* informed that the data of East DMC is not up to the specifications, so *Sh Niyazi* has been asked to coordinate with DPCC for better monitoring results.

5. SOUND LIMITERS

Regarding Gazette notification for mandatory installation of sound limiters in loudspeakers/DJs etc., the requisite report for

identification of probable hotspots and their time to time inspection is found to be nil.

Col. Dogra informed that no DJs are being used in two marriage homes located in their jurisdiction. *East DMC* has also apprised the committee that there is no such violation reported.

They have been reminded about the directions of Hon'ble NGT for mandatory installation of sound limiters in all such locations, where loudspeakers, DJs, music boxes are often used. They have to ensure that shopkeepers selling such equipment should install sound limiters before selling such equipment. These are the orders of Hon'ble NGT, which have to be complied with.

6. SUGGESTIONS OF PARA LEGAL VOLUNTEERS

Sh. Ashwini Kr. Saggur, PLV has informed the committee that they are running a WhatsApp group "Silence Zone", for sharing of Noise related data among the volunteers & NGOs. He requested that the *Nodal officer of Delhi Police and GNCT* may also join the groups, for better coordination and concerted efforts. He further congratulated all local bodies especially *Delhi Cantt. Board* for effective control on bursting of firecrackers. He enquired whether sound limiters are mandatory on DJs/Sound systems operating in closed premises. He was informed that sound limiters are mandatory for installation in music systems, loud speakers and DJs playing at public places, whether it is closed or open, doesn't matter.

Col. Dogra from Delhi Cantt. Board has raised the issue of use of modified silencers in the bikes. They cause unnecessary noise and nuisance for the general public. He further pointed out that sometimes unnecessary honking is being done by motorists, because they did not follow proper lanes.

The meeting ended with vote of thanks


(USHA RANGNANI) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

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1. DCsP All Districts & Traffic,
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NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE POLLUTION CONTROL COMMITTEE

{03rd December, 2020}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the Joint Weekly Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1430** hrs. on **03-12-2020**, through video conferencing. In the meeting, the undersigned represented Delhi police, and *Ms. Saumya Sharma, IAS, SDM/Kanjhawla* joined the meeting on behalf of GNCT. Delhi.

The following agenda points were discussed in the meeting:

1. ANALYSIS OF WEB, HELPLINE AND ERSS DATA

The weekly along with annual data of calls received on various platforms i.e., *web portal, helpline and ERSS-112*, were placed before the committee.

On weekly analysis, it was found that in the present week duration w.e.f. **23.11.2020 to 29.11.2020**; total **103** complaints were registered on exclusive Helpline and **1275** complaints on ERSS-112.

On scrutiny of above data, it was observed that major complaints were related to *loudspeakers, generator sets, construction/marble cutting and firecrackers* etc. Out of the total **1378** complaints, **1243** were of *loud speakers/DJs*, **64** related to *generator sets*, **47** related to *construction equipment*, **17** were of *firecrackers* and **7** others.

Regarding action taken, it has been found that **173** legal actions initiated, **550** complaints were filed, **430** complaints were found to be untraced and **225** were repeated calls.

On annual scrutiny till **29.11.2020**, total **27,466** complaints were received on Web Portal, Helpline and ERSS-112 platforms. Out of the above, **967** grievances were registered on dedicated Web portal, **1,784** on exclusive helpline and **24,715** on ERSS-112.

On further analysis of the above calls, it was revealed that **6182** legal actions taken, **9805** filed, **6992** were untraced and **4487** were repeated calls. An overall action percentage was found to be **38.67%** excluding untraced and repeated calls.

REGARDING AWARENESS PROGRAM

Prosecution or a punitive action is not sufficient to achieve the success in an initiative. Understanding the hazards of noise pollution by the general public is essential for dealing with this menace. The role of media is very important in shaping public awareness about causes & harmful effects of noise pollution. When we discuss about role of media, we focus on three key issues, **to inform, to educate and to entertain**. Traditionally, there have been the tools like radio, television and newspapers, which have been playing an important role for spreading awareness among the people for noise pollution and its harmful effects at the faster rate than the personal contacts. Further they have been enriched by the production and distribution of printed materials such as books magazines and brochure, which has helped in transfer of new and current awareness, whereas radio and television are important tool for quick information. The different types of media can be categorized as:

- *Traditional media, like that of radio, television, newspaper and magazines.*
- *Print media which includes newspapers, magazines and advertising.*
- *Institutional media, such as the schools, government officials or non-governmental organizations work, and*

- *Traditional media, like the family members, friends and neighbours and RWAs, Market associations etc. Broadcast media which includes radio and television, and*
- *Social media which include the blogs (blogger), social networking websites (Facebook & WhatsApp groups), and micro blogging websites (Twitter).*

In this reference, it has been decided in the meeting that more proactive action is required for implementing noise norms at ground level and for this purpose, the services of all the departments linked with the cause should be utilised in fullest sense. It has to be started from home. Educate and practice, that is the only way, it can be inculcated into the psyche of people. All departments have to contribute for it. The change has to come in the way people start thinking about it.

It has been decided in the meeting that all the local bodies should be directed to include ***awareness programs in the curriculum of online educational course and it should not be just symbolic; but must imbibe instilling a realistic concern in all children. Different types of competitions like poster, painting and debates may be organised in educational institutions, awards and recognition should be given for children, who show good work in this regard. Awareness through social media, meetings with RWAs, market associations NGOs etc. should also be conducted.***

In this regard, a proposal for creating mass awareness through print media & FM channels has also been moved by Delhi police for approval by the competent authority. The GNCT may also be asked to intensify this programme along with their movement of 'YUDH PRADUSHAN KE VIRUDH'.

IDENTIFICATION OF HOT SPOTS, PROCUREMENT OF SOUND LEVEL METERS, COMPLIANCE OF SOUND LIMITERS

Further, it has been decided in the meeting that local bodies be directed to submit a comprehensive report regarding:

1. *Details of Awareness Programmes conducted in Educational Institutions, eco clubs, print media, FM channels & by other means (including Social Media).*
2. *No. of Awareness Meetings with market associations, RWAs, NGOs etc. on sensitization regarding noise pollution.*
3. *No. of Noise Hotspots identified and details thereof.*
4. *No. of Sound Level Meters procured and actions taken thereof.*
5. *Details of data recorded through sound level meters and its sharing with DPCC.*
6. *Number of visits for inspection of construction sites and other places, having noise level beyond permissible limit and details thereof.*
7. *Details of actions in pursuance of Gazette notification of Sound limiters including number of sound limiters installed in their jurisdiction.*

The meeting ended with vote of thanks

(USHA RANGNANI) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. *1252-81* NGT Sectt. /PHQ, dated Delhi the *08/12* /2020.

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NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

{10th December, 2020}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the fortnightly Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1530** hrs. on **10-12-2020**, through video conferencing. The meeting was held in the Chairmanship of the undersigned and following officers and Para legal volunteers have also attended the meeting.

1. Ms. Saumya Sharma, SDM, Kanjhawla,
2. Sh. Kaushal Kishore, Dy. Secretary, Dept of Env & Forests,
3. Dr. M.P. George, Sr Scientist, DPCC
4. Sh.M.L.Khan, Supdt Engineer, SDMC
5. Sh. Shaheen Neyaji, Exe. Engineer, East DMC
6. Sh. C.L.Meena, Ex. Engineer, NDMC
7. Sh. B.S. Khatri, Consultant, DCB
8. Sh. Brijesh Khandelwal, NIC, GNCT, Delhi
9. Ms. Ratna Rathore, IT Manager, DPCC
10. Sh. Ashwini Kumar Saggar, PLV, DSLSA
11. Sh. Dinesh Kumar Gupta, PLV, DSLSA

At the outset, after a brief review of the minutes of the previous meetings, it has been observed that *North DMC* has not been represented in the meeting, despite intimations. The fact may be brought to the notice of Commissioner, North DMC.

All the members were intimated that a meeting of the Monitoring Committee under the chairmanship of Hon'ble Justice Sh. S.P.Garg, former judge of Delhi High Court was

convened on 03.12.2020 and the key issues raised in that meeting are incorporated in today's agenda.

The following agenda points were discussed in the meeting:

1. ANALYSIS OF WEB, HELPLINE AND ERSS DATA

The weekly along with annual data of calls received on various platforms i.e., *web portal, helpline and ERSS-112* were placed before the committee.

On weekly analysis, it was found that in the present week duration w.e.f. **30.11.2020 to 06.12.2020**; total **96** complaints were registered on exclusive Helpline and **1147** complaints on ERSS-112.

On scrutiny of above data, it was observed that major complaints were related to *loudspeakers, generator sets, construction/marble cutting and firecrackers* etc. Out of the total **1243** complaints, **1146** were of *loud speakers/DJs*, **24** related to *gensets*, **41** related to *construction equipment*, **27** were of *firecrackers* and **5** others.

Regarding action taken, it has been found that **158** legal actions initiated, **484** complaints were filed, **400** complaints were found to be untraced and **201** were repeated calls.

On annual scrutiny till **06.12.2020**, total **28,709** complaints were received on Web Portal, Helpline and ERSS-112 platforms. Out of the above, **967** grievances were registered on dedicated Web portal, **1,880** on exclusive helpline and **25,862** on ERSS-112.

On further analysis of the above calls, it was revealed that **6340** legal actions taken, **10,289** filed, **7,392** were untraced and **4688** were repeated calls. An overall action percentage was found to be **38.13%** excluding untraced and repeated calls.

On comparative study of legal actions vis-a-vis quantum of calls received during the duration, it was observed that percentage of actions initiated is quite low. ***It was reiterated in the meeting that this percentage has to be improved & enhanced.*** Most of the calls were found to be related with loud speakers and construction equipment.

The above analysis is concerned with Police actions only. **So, the representatives of GNCT and local bodies were directed to initiate Suo motto & proactive actions in their jurisdictions and report the figure in the next meetings.**

2. PRESENT STATUS OF GREEN DELHI APP

Ms. Ratna Rathore, IT Manager, DPCC presented her report regarding functioning of Green Delhi App. She apprised the Committee that for better monitoring purposes, the heads of Air and Noise Pollution have now been bifurcated into two separate heads. She informed the committee that regular training programmes are also being conducted for all stake holders. Till 08-12-2020, total **13,968** grievances are received on the app, out of which **11,679** are resolved by **27** departments and **2289** *i.e.*, **16.39** % grievances are still undisposed.

3. FUNCTIONING OF WEB PORTAL

It has been reported that no grievances have been lodged on web portal **ngms.delhi.gov.in** since 18th of Nov, 2020. Sh. Brijesh Khandelwal from NIC informed the Committee that SMS services were suspended by the mobile operator *Vodafone*, but now, the services have been re-registered with the mobile operator and the operations of the web portal have been resumed w.e.f. 08.12.2020.

NIC was directed to keep a close vigil and proper watch on the operations of the web portal so that such things should not recur again, as it hampers the functioning of the one of the most important platforms of Noise Grievances Management System.

4. MASS AWARENESS

Regarding mass awareness by GNCT and local bodies, Sh. Kaushal Kishore, Dy. Secretary, Dept. of Environment & Forest, GNCT informed the Committee that the awareness proposal sent for approval could not be approved because the *helpline No.155271* is not functional. He was directed to recheck it, as the helpline no. is fully operational and regular calls are being received on this number. He was directed to complete the awareness task on priority.

Sh. M.L. Khan, Supdt. Engineer, SDMC submitted that awareness program could not be undertaken, because all the educational institutions are running closed, due to covid-19 pandemic. Further, no advertisement and notices were published in newspapers, journals and FM channels, due to paucity of funds. Though, some awareness is being created through playing of jingles in primary garbage collection vehicles.

Sh. Shaheen Niyazi, Exe. Engineer, EDMC informed the Committee that he has initiated a proposal for incorporating sensitization messages in the online course for students. For this purpose, he has sent a letter to *Director, Education*. He further asserted that though, there is scarcity of budgetary allocation, but the file has been moved for awareness. He has also written the letters to the zones for conducting awareness meetings with RWAs, Market Welfare Association. (MWAs) and NGOs.

Sh. C.L. Meena of New Delhi Municipal Council informed the committee that the draft has been sent to the concerned department for approval.

Sh. B.S. Khatri, of Delhi Cantt. Board informed the committee that they are already disseminating sensitization messages through online courses organised for students. Online debate and poster competitions are also being organised in educational institutions and their details are enclosed in the report. Further, they have uploaded awareness messages on the web portal of their cantonment board too.

After perusal and review of the above reports submitted by the representatives of local bodies, it has been directed that:

- i. All the local bodies should incorporate sensitization messages in the online courses conducted for the students.***
- ii. SDMC shall share the jingle message played in garbage collection vehicles with this committee so that all local bodies should follow the procedure.***
- iii. In this message, web portal, helpline, ERSS, Green Delhi and SAMEER app (for redressal of public grievances) shall also be popularised.***

- iv. As the local bodies have submitted inability to spend funds for awareness program, social media platforms like twitter, face book, WhatsApp shall also be encouraged.*
- v. Written correspondence is not sufficient for involving NGOs, RWAs and MWAs. They may be encouraged for active participation with personal visits of officers of local bodies/stakeholders.*
- vi. All details including visual proof of awareness created should henceforth be shared with this committee.*

5. IDENTIFICATION OF HOTSPOTS & PROCUREMENT OF NOISE METERS

Sh. M.L.Khan, S.E., SDMC informed the committee that they have got only three (03) hotspots in their jurisdiction and procured one Sound level meter till now. They have sent a proposal for procurement of three more SLMs so that all the four zones shall get at least one sound level meter. Earlier, there were twenty-two (22) hotspots, but after review, the number was decreased to three (03) only. Sh. Shaheen Niyazi, EE, EDMC informed that there are six hotspots, but they have procured five SLMs and DCB & NDMC informed the committee that there are no hotspots in their areas. DCB has procured one SLM and they are regularly taking measurements at different hotspots and sharing the data with DPCC.

Dr. Mohan K. George apprised the committee that proper methodology & process is not being followed by local bodies in recording the measurement at hotspots. He further apprised the committee that measurements recorded should not be less than the 15 minutes and can be recorded for 60 minutes for reaching any definite & concrete conclusions further, the instrument should be properly calibrated before recording and time, date and place of reading should be specified. He was surprised to know that there are only three hotspots in SDMC, where the sound levels exceeded 65db.

After perusal of submission of the local bodies and observations of Dr. M.P. George of DPCC, it has been directed that:

- a. ***DPCC should impart training and share with local bodies, the technique & procedures of recording so that hotspots can be properly identified and monitored for noise levels.***
- b. ***Local bodies should take measurements as per the laid down procedure and share it regularly with DPCC.***
- c. ***The instruments should be properly calibrated before taking measurements and training should be imparted to the measuring staff.***
- d. ***A fresh comprehensive review of hotspots be carried out after procuring SLMs. The contention of local bodies that they haven't got any hotspots without procuring SLMs cannot be accepted.***
- e. ***Nodal officers should make field visits of hotspots, construction sites and other places where noise pollution is rampant and submit a report with details of date, time, place of visit & observation and action taken in pursuance..***
- f. ***Suo moto & Pro-Active actions should be initiated and details should be submitted on every fortnight.***

6. ACTION TAKEN IN PURSUANCE TO SOUND LIMITERS

Regarding action taken in pursuance to the sound limiters, the requisite report from all local bodies except East DMC is found to be nil. EDMC has reported that they have issued *Ninety-four (94) notices to marriage halls, banquet halls and other probable hotspots and have given them one-week time to respond.*

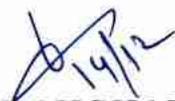
All the local bodies were reminded that this Gazette notification is issued on the directions of Hon'ble NGT and it is mandatory that no sound system should be sold/ purchased / supplied / used by any manufacturer/dealer shopkeeper/ any agency, who lets out the public address system etc./individual without having sound limiter in it. ***All authorities including Distt. Magistrate, Commissioner of Police and any officer not below the rank of Dy. SP and other officer of concerned local body has got legal obligation to ensure the compliance. Thus, all local bodies and GNCT is directed to***

ensure compliance and report the action taken thereof to this committee in fortnightly meetings.

7. SUGGESTIONS OF PARA LEGAL VOLUNTEERS

Sh. Ashwani Kr. Saggur, PLV, has praised the efforts of this Committee and enquired about the jurisdiction of this Committee. He was apprised that the jurisdiction of this committee extends to National Capital Territory of Delhi and not to NCR. Sh. Dinesh Kumar Gupta, advocate, PLV has raised the issue of door-to-door campaign. For this purpose, the services of the volunteers of DSLSA can be utilized. It was directed that the proposal may be explored for feasibility in coordination with DSLSA.

The meeting ended with vote of thanks


(USHA RANGNANI) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. ~~1386-1417~~ NGT Sectt. /PHQ, dated Delhi the ~~14/12~~ /2020.

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5. Member Secretary, DPCC,
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7. SDM, Kanjhawla,
8. SO to Chief Secretary, GNCT,
9. PA to Justice S.P.Garg, Chairman Monitoring Committee.
10. Dy. Secretary, Environment (Awareness), GNCT,
11. SOs to Spl. CsP/Traffic, Operation, South Zone, Central Zone & Western Zone,
12. SO to Jt. CP/Eastern Range, Operations



NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE POLLUTION CONTROL COMMITTEE

{16th December, 2020}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the weekly Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1230** hrs. on **16.12.2020**, through video conferencing. In the meeting, the undersigned represented Delhi police, and Ms. Saumya Sharma, SDM/Kanjhawla joined the meeting on behalf of GNCT. Delhi.

At the outset, after review of the minutes of the previous meeting, the following agenda points were discussed:

1. ANALYSIS OF WEB, HELPLINE AND ERSS DATA

The weekly along with annual data of calls received on various platforms i.e., web portal, helpline and ERSS-112 were placed before the committee.

On weekly analysis, it was found that in the present week duration w.e.f., 07.12.2020 to 13.12.2020, total **66** complaints were registered on Web portal, **84** complaints on exclusive Helpline and **1544** complaints on ERSS-112.

On scrutiny of above data, it was observed that major complaints were related to loudspeakers, construction/marble cutting, generator sets, and firecrackers etc. Out of the total **1694** complaints, **1555** were of loud speakers/DJs, **68** related to construction equipment, **43** related to generator sets, **13** were of firecrackers and **15** others.

Regarding action taken, it has been found that **213** legal actions initiated, **705** complaints were filed, **556** complaints were found to be untraced and **220** were repeated calls.

On annual scrutiny till 13.12.2020, total **30,403** complaints were received on Web Portal, Helpline and ERSS-112 platforms. Out of the above, **1033** grievances were registered on dedicated Web portal, **1,964** on exclusive helpline and **27,406** on ERSS-112.

On further analysis of the above calls, it was revealed that **6553** legal actions taken, **10,994** filed, **7,948** were untraced and **4908** were repeated calls. An overall action percentage was found to be **37.35%** excluding untraced and repeated calls.

On comparative study of legal actions vis-a-vis quantum of calls received during the duration, it was observed that percentage of actions initiated is quite low. It was reiterated in the meeting that this percentage has to be improved & enhanced. Most of the calls were found to be related with loud speakers and construction equipment.

2. MASS AWARENESS PROGRAM

The feasibility and viability of the proposal given by *Sh. Dinesh Kumar Gupta, Advocate, Para legal volunteer* from *DSLISA* was discussed in the meeting. Though, the proposal of utilizing the volunteers of *DSLISA* in door to door campaign for awareness purpose, is both beneficial and instrumental in motivating and persuading the people to follow noise norms, but before pursuing further, it would be better that approval may be sought from Sr. officers. It is directed that proposal may be sent for approval.

Further, on analysis and scrutiny of reports submitted by East DMC, South DMC and Delhi Cantonment Board, it was observed that though some progress has been done, but it is not sufficient to achieve the target. There is a lack of initiative and commitment on the part of local bodies. It is the need of the moment that all local bodies may be motivated and persuaded to take more concerted, focussed and pro-active actions. It is admitted that print media, FM Channels etc. requires adequate budgetary allocation, but there is no such pre-requisite to create awareness through social media like facebook, twitter and whatsapp. It only requires strong will, determination and commitment.

Further, it was decided that all local bodies should play the jingle music on their garbage collecting vehicles. They should further include contents about harmful effects of noise pollution and sensitization regarding noise grievances redressal system in their messages.

3. HOTSPOT PROCUREMENT NOISE METERS AND SOUND LIMITERS

The contention of local bodies that they haven't got any hotspot in their jurisdiction is not acceptable, unless they procure a sound level meter, record the measurement by following the established procedure and after doing the comprehensive survey, submit a detailed report in this regard. The vague report, unsupported by documents would not be acceptable in the meeting. Further, it is directed that designated officers of local bodies should take actions against violations and submit a report to this committee every fortnight.

The meeting ended with vote of thanks

(USHA RANGNANI) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. ~~1418-1439~~ NGT Sectt. /PHQ, dated Delhi the 17/12 /2020.

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7. SDM, Kanjhawla,
8. SO to Chief Secretary, GNCT,
9. PA to Justice S.P.Garg, Chairman Monitoring Committee.
10. Dy. Secretary, Environment (Awareness), GNCT,
11. SOs to Spl. CsP/Traffic, Operation, South Zone, Central Zone & Western Zone,
12. SO to Jt. CP/Eastern Range, Operation.



NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF
NOISE POLLUTION CONTROL COMMITTEE**

{22nd December, 2020}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the fortnightly Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1700** hrs. on **22-12-2020**, through video conferencing. The meeting was held in the Chairmanship of the undersigned and following officers and Para legal volunteers have also attended the meeting.

1. Ms. Saumya Sharma, SDM, Kanjhawla,
2. Sh. Kaushal Kishore, Dy. Secretary, Dept of Env & Forests,
3. Sh. Manoj Kumar Verma, Exe. Eng. North DMC
4. Sh. Yashpal Gupta, Exe. Eng. North DMC
5. Sh. Shaheen Neyaji, Exe. Engineer, East DMC
6. Sh. C.L.Meena, Ex. Engineer, NDMC
7. Sh. B.S. Khatri, Consultant, DCB
8. Sh. Trilok Chand, Env. Engineer, DPCC
9. Ms. Ratna Rathore, IT Manager, DPCC
10. Sh. Ashwini Kumar Saggar, PLV, DSLSA
11. Sh. Dinesh Kumar Gupta, PLV, DSLSA

At the outset, after a brief review of the minutes of the previous meetings, it was observed that *South DMC* has not been represented in the meeting, despite intimations. The fact need to be brought to the notice of Commissioner, South DMC.

The following agenda points were discussed in the meeting:

1. ANALYSIS OF PUBLIC GRIEVANCES SYSTEM

The weekly along with annual data of calls received on various platforms i.e., *web portal, helpline and ERSS-112* were placed before the committee.

On weekly analysis, it was found that in the present week duration w.e.f. **14.12.2020 to 20.12.2020**; total **24** complaints were registered on web portal, **59** complaints were registered on exclusive helpline and **419** complaints on ERSS-112.

On scrutiny of above data, it was observed that major complaints were related to *loudspeakers, generator sets, construction/marble cutting and firecrackers* etc. Out of the total **502** complaints, **427** were of *loud speakers/DJs*, **48** related to *construction equipment*, **15** related to *gensets*, **04** were of *firecrackers* and **08** others.

Regarding action taken, it has been found that **45** legal actions initiated, **226** complaints were filed, **175** complaints were found to be untraced and **56** were repeated calls.

On annual scrutiny till **20.12.2020**, total **30,905** complaints were received on Web Portal, Helpline and ERSS-112 platforms. Out of the above, **1,057** grievances were registered on dedicated Web portal, **2,023** on exclusive helpline and **27,825** on ERSS-112.

On further analysis of the above calls, it was revealed that **6,598** legal actions taken, **11,220** filed, **8,123** were untraced and **4,964** were repeated calls. An overall action percentage was found to be **37.03%** excluding untraced and repeated calls.

On comparative study and scrutiny of calls, it has been observed that the action taken percentage is quite low and far below than 50%. **It has to be increased and enhanced by decreasing the quantum of untraced and filed calls.**

The above analysis is related with Police actions only. **So, the representatives of GNCT and local bodies were directed to initiate Suo motto & proactive actions in their jurisdictions and report the figure in the next meetings.**

Further, a detailed analysis of grievances lodged on *SAMEER and Green Delhi app* was done in the meeting and it was found that **twelve (12)** calls out of total **113** on Green Delhi App and **Seven (07)** out of total **177** on SAMEER App, are

pending on part of Delhi Police. **All concerned are directed to dispose off the pendency at the earliest.**

2. FUNCTIONING OF GREEN DELHI APP

Ms. Ratna Rathore, IT manager, DPCC presented an analysis of grievances lodged on Green Delhi App. She apprised the Committee that **1427** out of **15,514** grievances received and forwarded to **27** departments are pending till 22.12.2020. However, the pendency percentage of Delhi police stands at 13% and Delhi Traffic police at about 3 % only. The overall pendency of 27 departments on Green Delhi App was found to be 9 %.

3. NOISE POLLUTION CONTROL- ACTION PLAN

Ms. Saumya Sharma, SDM/Kanjhawla has drawn the attention of the Committee towards on Action plan prepared in compliance to the directions of Hon'ble NGT, as contained in the order dated 15.03.2019 passed in **OA No.681/2018**, in the matter of "News item published in the Times of India authored by Sh. Vishwa Mohan titled 'NCAO with multiple timelines to clear air in 102 cities to be released around Aug, 15'. She suggested that, we should also prepare an Action plan on this model and circulate it to all departments for compliance. She has been directed to circulate the same to all the concerned departments for necessary action (with a copy of the same to NGT Sectt.)

She has also presented a data regarding action taken by Revenue department on the complaints/Kalandras received from local police. In this reference, **326** inspections of construction sites/silence zones/noise hotspots/other places were carried out by SDMs, **nine (09)** Kalandras were received from Police for noise related violation u/s 5/15 Env. Act and **twenty-seven (27)** complaints were received from the public. Further, **sixteen (16)** challans were issued by SDMs and Rs. **Two lacs seventy-eight thousand five hundred** was recovered as fine in the weekly duration of 14.12.2020 to 20.12.2020. Further, **five (05)** notices were also issued.

4. PROCUREMENT OF SLMs & IDENTIFICATION OF HOTSPOTS

Sh. Manoj Kumar Verma, Ex. Engineer, North DMC has informed that the procurement process of SLMs has been initiated and finalization of specifications are in progress. He further apprised the committee that they have identified **two (02)**

hotspots in their area. This identification process has been done only in last month and that too on assumptions without procuring any Sound level meter.

Sh. Shaheen Niyazi, Exe. Engineer, East DMC has informed that they have got six hotspots in their area and on further review two more hotspots are identified but not yet finalized. The proposed hotspots are Yamuna Vihar and Karkari Mor.

Sh. B.S Khatri of Delhi Cantonment Board has informed & shared monitoring data with the committee. He further informed that though there are no hotspot in their area but, they are monitoring noise related data at different locations and sharing the same with DPCC.

Sh. C.L.Meena of NDMC has not responded due to some technical connectivity failure.

On analysis and scrutiny of above reports, **all the representatives of local bodies were directed once again, to conduct a comprehensive survey of their jurisdiction/area with the help of Sound level meters and submit a detailed report to this committee. Those local bodies, which haven't procured Sound level meters yet, shall expedite the process.**

Further, it was reported by *Sh. Trilok Chand, Env. Engineer, DPCC* that measurement of noise levels at the hotspots recorded by various local bodies is not being done in scientific manner, as evident from the data shared by local bodies with DPCC. DPCC representative was directed to share the appropriate methodology and procedure with local bodies for measurement of noise levels and also to arrange for their training.

5. AWARENESS PROGRAM

Sh. Kaushal Kishore, Dy. Secretary, Dept. of Environment & Forest, GNCT informed the committee that the proposal is still pending with the office of the *Hon'ble Minister of Environment & Forests* and after its approval, the advertisement would be published in ten newspapers. Further, the awareness proposal by social media is also pending and will be finalized very soon.

Sh. Shaheen Niyazi of East DMC informed the Committee that the file for awareness through print media has been sent for

approval and the messages have also been shared on social media platforms like face book and twitter. On twitter, itself, the message has been viewed by 990 people. Further, meetings with RWAs were conducted in the area of Anand Vihar and in the coming weeks, more awareness meetings will be conducted in other areas.

North DMC and NDMC haven't reported any progress regarding awareness.

Delhi Cantonment Board has shared the awareness data through PPT presentation. *Sh. BS Khatri* informed the committee that awareness programs are regularly carried out in co-ordination with NGO '*Dadi*' and in online mode in educational institutions.

The representatives of local bodies were directed to focus and enhance the awareness activities, in their areas through social media, print media, FM channels and educational institutions. Spreading awareness is sine quo non for the success of this initiative, by which the people can be sensitized and encouraged to follow noise norms. Those local bodies which are not taking interests are reminded about the powers vested in this committee by the Hon'ble NGT, to take remedial action in case the compliance has not been done.

6. SOUND LIMITERS

Regarding compliance of the Gazette notification on sound limiters, no action has been reported from any local body except **ninety-four (94)** notices issued by East DMC. *Sh. Shaheen Niyazi* was enquired about the fate of notices and has been directed to file an action taken report, before the next meeting. **All the local bodies were directed to ensure the compliance of the Gazette notification and to ensure necessary action against the defaulters by suo-moto field visits and inspections.**

7. SUGGESTIONS OF PARA LEGAL VOLUNTEERS.

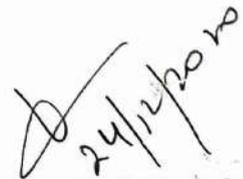
Sh. Ashwani Kumar Saggur, PLV has raised the issue of playing jingle music from garbage collecting vehicle. He stated that vehicles of East DMC are playing only Swacch Bharat messages. They should play noise awareness messages on alternate basis. These suggestions were communicated to *Sh.*

Shaheen Niyazi, Exe. Engineer, East DMC for necessary action on their part.

Sh. Dinesh Gupta, PLV has raised the issue of door-to-door campaign for noise pollution awareness through DSLSA. He suggested that *nukkad nataks* and awareness camps be organized at market places and malls. He reminded the committee that earlier also, DSLSA has performed such tasks by following Covid protocols. Nodal officer of GNCT, Ms. Saumya Sharma, SDM was requested to coordinate for the same.

The meeting ended with the remarks that:

- a) ***A comprehensive review of hotspots, be done by measuring & monitoring through sound level meters and not on speculations & assumptions.***
- b) ***The data of monitoring should be regularly shared with DPCC on the performa and protocol of Noise pollution rules.***
- c) ***Ensure the action in compliance of Gazette notification of sound limiters.***
- d) ***Awareness program be done to popularise public grievances platform like web portal, helpline, ERSS and Green Delhi app through print media, FM channels.***
- e) ***Suo-moto and proactive action must be ensured against violation of noise rules by all concerned.***
- f) ***Compliance of all directions of Hon'ble NGT shall be ensured in letter and spirit.***



(USHA RANGNANI) IPS,
Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. 1448-1479 NGT Sectt. /PHQ, dated Delhi the 24/12 /2020.

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8. SO to Chief Secretary, GNCT,
9. PA to Justice S.P.Garg, Chairman Monitoring Committee.
10. Dy. Secretary, Environment (Awareness), GNCT,
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NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

{30th December, 2020}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the Joint weekly Meeting of Nodal Officers of the Noise Pollution Control Committee was held at **1800** hrs. on **30.12.2020**, in the office of Dy. Commissioner of Police, PCR, Model Town - II, Delhi. In the meeting, the undersigned represented Delhi police and Ms. Saumya Sharma, IAS, SDM, Kanjhawla represented GNCT, Delhi.

The following agenda points were discussed in the meeting:

1. Analysis of Public Grievances System

The weekly along with annual data of calls received on various platforms i.e., *web portal, helpline and ERSS-112* were placed before the committee.

On weekly analysis, it was found that in the present week duration w.e.f. **21.12.2020 to 27.12.2020**, total **36** complaints were registered on web portal, **48** complaints were registered on exclusive Helpline and **586** complaints on ERSS-112.

On scrutiny of above data, it was observed that major complaints were related to *loudspeakers, generator sets, construction/marble cutting and firecrackers* etc. Out of the total **670** complaints, **563**

were of *loudspeakers/DJs*, **56** related to *construction equipment*, **29** related to *gensets*, **01** related to *firecrackers* and **21** others.

Regarding action taken, it has been found that **61** legal actions initiated, **248** complaints were filed, **276** complaints were found to be untraced and **85** were repeated calls.

On annual scrutiny till **27.12.2020**, total **31,575** complaints were received on Web Portal, Helpline and ERSS-112 platforms. Out of the above, **1,093** grievances were registered on dedicated Web portal, **2,071** on exclusive helpline and **28,411** on ERSS-112.

On further analysis of the above calls, it was revealed that **6,659** legal actions taken, **11,468** filed, **8,399** were untraced and **4,964** were repeated calls.

2. Compliance of the Directions of Hon'ble Monitoring Committee

The key issues raised in the 2nd meeting of the Monitoring committee of Noise Pollution, were reviewed and discussed in this meeting. The Hon'ble Chairman of the Monitoring committee, Justice Sh. S.P. Garg has expressed satisfaction on the performance of Delhi police, but considering the higher incidence of noise nuisance and rampant noise pollution in the territory of NCT, Delhi, he stressed that the Revenue Department and local bodies should be directed, to intensify their efforts & actions by field inspections of construction sites, religious places, banquet halls/party places & constitution of mobile teams for enforcement.

Local bodies, Revenue department & Delhi Police shall focus on field inspection and suo-moto actions against various violators contributing to noise pollution such as construction sites, religious places, marriage & banquet halls etc. Hence, it was decided to seek a report from local bodies, Revenue department & Delhi Police on the following points: -

1. No. of Inspections conducted at construction sites & action against violation of noise norms.

2. No. of meetings/visits at religious places for sensitization related to noise pollution and action against violators of noise norms.
3. No. of inspection conducted at banquet halls/marriage halls & action thereof for violations.
4. No. of dedicated mobile teams constituted for effective enforcement of Noise norms & details thereof.
5. No. of awareness programmes conducted on sensitization related to Noise pollution.
6. Action in pursuance of Gazette notification related to Sound limiters.
7. Hotspots identified and use of sound limiters & action in pursuance.

3. Non-participation by Some Agencies

In the proceedings of the previous meetings, it was observed that many agencies are not cooperating with the Committee. These agencies need to be directed and stimulated to take action, in pursuit of our objectives to make Delhi an example in the field of noise control.

In this reference, it was found that North DMC, NDMC have neither procured any sound level meters, nor identified any hotspots. Further, South DMC has procured only one sound level meter and identified only three hotspots. Earlier, there were twenty-two hotspots, in SDMC comprehensive review, but later, the committee was informed that the number of hotspots were decreased from 22 to 03 only, despite overall increase and rampant noise pollution reported from NCT, Delhi. The contention of the Nodal officer that there are only three places in the entire SDMC jurisdiction, where noise levels were detected above 65db, was neither acceptable to the representative of DPCC nor to this committee. The efforts related to awareness conducted by North DMC, South DMC and NDMC were also found to be inadequate. Some efforts have been made by East DMC and DCB, but that too, is not proportionate to the menace.

It was, therefore, decided that all stakeholders must be strictly warned in next "Joint Committee meeting with Local Bodies" to ensure strict compliance of directions of Hon'ble NGT in true letter & spirit.

The meeting ended with vote of thanks.


(USHA RANGNANI) IPS
Nodal Officer, Noise Pollution-cum
Dy. Commissioner of Police/PCR

No. **01-31** NGT Sectt. /PHQ, dated Delhi the **01/11** /202**1**.

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7. SDM, Kanjhawla,
8. SO to Chief Secretary, GNCT,
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12. SO to Jt. CP/Eastern Range, Operations



NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE POLLUTION
CONTROL COMMITTEE**

{5th January, 2021}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the fortnightly Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1430 hrs. on 05-01-2021**, through video conferencing. The meeting was held in the Chairmanship of the undersigned and following officers and Para legal volunteers have also attended the meeting:

1. Ms. Saumya Sharma, IAS, SDM, Kanjhawla,
2. Sh. Kaushal Kishore, Dy. Secretary, Dept of Env & Forests,
3. Sh. M.L. Khan, Supdt. Engineer, South DMC,
4. Sh. Yashpal Gupta, Exe. Eng. North DMC,
5. Sh. Shaheen Neyaji, Exe. Engineer, East DMC,
6. Colonel (Retd.) P.K. Dogra, Consultant, DCB,
7. Sh. Brijesh Khandelwal, NIC, GNCT, Delhi,
8. Sh. Trilok Chand, Env. Engineer, DPCC,
9. Sh. Ashwini Kumar Saggur, PLV, DSLSA,
10. Sh. Dinesh Kumar Gupta, PLV, DSLSA,
11. Ms. Suman Kashyap, PLV, DSLSA,
12. Sh. Rahul Raj Malik, Advocate, OA no 196-197-496/2018,
13. Sh. Sandeep Ahuja, Petitioner, OA no 196-197-496/2018.

At the outset, after a brief review of the minutes of the previous meetings, it was observed that no representatives of New Delhi Municipal Council was present in the meeting despite service of meeting notices. The same shall be brought to the notice of the Secretary, NDMC.

On the directions of the Monitoring Committee of Noise Pollution, Id. Advocate and Petitioner in OA No.196-197-496/2018 were invited to this meeting and were heard.

SPOT-ON-POCC X3

Issues & Submissions w.r.t. Violations committed by Religious Institutions

Sh. Rahul Raj, Advocate in OA No.196-197-496/2018 drew the attention of this Committee towards the noise violations being committed by loud speakers & PA systems mounted at the religious institutions. He pointed out that religious places are covered in silent zone areas, where permissible sound limit should not exceed 55 db, but in reality, these amplifying instruments produce far more noise than the specified limits. He further drew the attention of this committee towards the directions of Hon'ble Apex Court, Hon'ble NGT and Noise Pollution rules, in which the use of amplifying instruments after 10pm is strictly restricted.

He apprised this committee that the present OA was filed in Hon'ble NGT, so that these unwanted noises may be checked & curbed. These noises emanating from religious institutions, not only infringe the fundamental rights of people but also adversely affect the health of the residents living in the vicinity. In his assertion, he appealed to this committee, to take suitable actions for the enforcement of noise norms against such erring religious institutions. He further provided a list of prominent places, in the jurisdictions of East, Shahdara & South districts, where such violations are being regularly committed. He also provided a list of places as follows.

OA No.	Places
196/2018	Alamgir Mosque, Madhu Vihar
197/2018	Lal Mosque Dargah, BK Dutt colony
	White Mosque, , BK Dutt colony
	Dargah Shahe Mardana, , BK Dutt colony
	Kanat Mosque, , BK Dutt colony
496/2018	Sunheri Mosque, F- Block, Jagatpuri
	Mosque at Stree 8, Ramesh Park
	Anarwali Mosque, Kishan Kunj
	Bismilla Mosque, New Lahori, Shastri Nagar
	Gali No.1, Sarojini Naidu Marg
	Mosque Bihar colony
	Street 32, Madhu Vihar, Delhi

Sh. Sanjay Ahuja, Petitioner in the matter re-iterated the assertions of Sh. Rahul Raj, Id. Advocate and further asserted that they are fighting this menace for the last five years and requested to this committee, to take suitable actions against the erring institutions & provide a relief.

After hearing the assertions & submissions of Ld. Advocate and the Petitioner, all stakeholders & the agencies involved in the process were directed:

- To enforce the orders of Hon'ble Courts and Statutes on ground,
- Civic bodies especially East & South DMC, to look into the issues of noise violations committed by religious institutions in their jurisdiction, as per the list provided,
- Revenue department, Police & Civic agencies should conduct sensitization meetings with the institutions to persuade them to follow noise norms & take appropriate actions keeping in view the sensitivity of the issue,
- Details of meetings & action taken should also be shared with this committee.

(Actions by: Revenue department, DCsP East, Shahdara & South districts, East DMC & South DMC)

After these directions Sh. Rahul Raj and Sh. Sanjay Ahuja left the meeting and the regular agenda of the meeting was discussed as follows:

1. Disposal of Complaints/Calls on Public Grievances System

The weekly complaints received on various platforms i.e., web portal, helpline and ERSS-112 were placed before the committee.

On weekly analysis, it was found that in the present week duration w.e.f. **28.12.2020 to 03.01.2021**, **54** complaints were registered on web portal, **49** complaints were registered on exclusive Helpline and **1226** complaints on ERSS-112. Total **1329** complaints/calls received on web portal, helpline and ERSS-112.

On scrutiny of above data, it was observed that major complaints were related to *loudspeakers, generator sets, construction/marble cutting and firecrackers* etc. Out of the total **1329** complaints, **1230** were of loud speakers/DJs, **59** related to construction equipment, **17** related to gensets, **15** were of firecrackers and **08** others.

Regarding action taken, it has been found that **120** legal actions initiated, **557** complaints were filed, **475** complaints were found to be untraced and **177** were repeated calls.

On examination, it has been observed that the above data pertains to the calls received on various platforms of public grievances systems only & its disposal by Delhi Police. There is no mention regarding disposal of calls/complaints by Civic agencies like Revenue dept. and local bodies. Further, this data also do not cover suo-moto actions. Henceforth, the data on suo-moto actions as well as complaints/calls taken by civic agencies & Revenue department should also be presented before the committee.

On analysis of above mentioned data, it was observed that large number of calls/complaints was related to noise pollution due to loud speakers. Hence, all concerned were directed to ensure adequate actions against violation of noise norms at various places by the use of loud speakers. Further, it was again stressed that percentage of action taken on complaint/calls related to noise pollution shall be improved and adequate & proper action against violators shall be ensured.

(Actions by: DCsP/All districts w.r.t. low percentage of action, Revenue department & Civic agencies w.r.t. suo-moto actions & actions on complaints)

3. Progress & Development w.r.t. Procurement of Noise meters, Identification of Hotspots & Awareness programs.

Sh. Yashpal Gupta, Executive Engineer, North DMC has apprised the Committee that the budget for procurement of noise meter has not been allocated and is pending with competent authority. Hence, no procurement of Sound level meters could be done. Further, some hotspots have been identified on presumptions & assumption, but he hasn't got the list, because the concerned person is not available today and he is attending the meeting as a substitute only. Further, he failed to provide any information regarding the awareness program too.

Sh. M.L. Khan, Supdt. Engineer, SDMC informed the committee that they have got one SLM and procurement process for three (03) more SLMs has been initiated. It is expected that the same will be procured by Feb 2021. Regarding hotspot, he informed the committees that after comprehensive review, its number has been raised to twenty-two (22) from three, asserted in previous meetings. Reg. awareness through RWAs, MWAs, NGOs, educational institutions, no action has been reported from SDMC. Only the jingle music reg. awareness is being played from garbage collecting vans.

Sh. Shaheen Niyazi, Exe. Engineer, East DMC reported that they have got five SLMs and six hotspots. One more hotspot has also been proposed & identified by them. Further the monitoring data is regularly being shared with DPCC. Reg. awareness measures, they are unable to use print media campaigns, due to paucity of funds. Though social media campaigns through facebook and twitter are regularly being done and they are also conducting meetings with RWAs. Reg. the Ninety-four (94) notices issued in pursuance to Gazette notification of Sound limiters, reminder notices were issued but no reply has been received yet.

On evaluation of above reports by the representatives of local bodies, it was observed that they are not serious about the directions of Hon'ble NGT and its implementation on ground. Neither, they have nominated a regular Nodal

officer, well conversant with the matter, nor any satisfying progress has been reported regarding procurement of noise meters, identification of hotspots and awareness process. Officers attending the meeting are not found well conversant with the matter and they often give vague replies. No concrete & tangible replies are being received from them. It is therefore directed that.

1. Adequate no. of sound level meters should be procured,
2. Comprehensive review of hotspots be conducted,
3. Suo-moto action as well as appropriate actions on complaints be ensured,
4. Details of actions, seizures, penalty & amount of fines recovered should be shared with the committee,
5. Actions be ensured in pursuance to the Gazette notification of sound limiters and appropriate actions be initiated for effective enforcement. Mere service of notice/reminder notice does not fulfil the purpose,
6. Social media platforms be utilized for awareness purpose & action taken in pursuance be intimated to this committee.
7. All local bodies are directed to create awareness through jingle music played on garbage collecting vehicles.

(Action by: Local bodies/Civic agencies viz. North DMC, South DMC, East DMC, NDMC & Delhi Cantt. Board)

4. Submission of ATR on new format

For the effective enforcement of noise norms on ground and compliance of the directions of the Monitoring Committee of Noise Pollution, a new format /proforma for seeking information has been devised jointly by the Nodal officers, after a detailed discussion and deliberations in the previous meeting. The responsibility of seeking report from local bodies was entrusted to the Nodal officer of GNCT, Delhi, Ms. Saumya Sharma, with the directions to all the representatives of local bodies, to furnish a detailed report on the approved proforma to the Revenue hdqr and NGT Sectt., simultaneously before the next meeting. Further, all the representatives were directed that they should provide information on actions on complaints as well as Suo-moto actions against construction sites, religious places and banquet halls/ party places. The segregated data reg. meetings conducted, sensitization measures, SLMs used and action in pursuance to Gazette notification on sound limiters should also be provided. The details regarding the proforma, on which the information is sought, were elaborately explained to all, so that they shouldn't have any doubt regarding the format.

NGT Secretariat was also directed to present the data received from various departments in the Noise Pollution Control Committee meeting. The department wise data of Green Delhi App related to Noise Pollution showing pendency of complaints should also be presented before the committee.

(Actions by: Revenue department & all local bodies of elhi)

Suggestions from Para Legal Volunteers

Sh. Dinesh Kumar Gupta, PLV suggested that his services may be utilised for conducting meetings with RWAs of East District, as he is the president of East Delhi RWAs Association. He further proposed that if any agency approaches him for publication of news related noise pollution, he would voluntarily publish that free of cost.

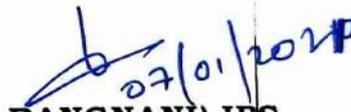
Further, Sh. Ashwini Saggar, PLV has raised the issue of playing of noise awareness message on garbage collecting vehicles of East DMC. He complained about the high pitch of Swachh Bharat messages on such vans and non-compliance regarding playing of noise awareness messages.

Sh. Shaheen Niyazi, Exe. Engineer EDMC, was directed to look into the matter personally for necessary compliance and services of Sh. Dinesh Kumar Gupta, PLV can also be utilised for meetings with RWAs and publication of awareness messages in newspapers.

(Action by: East DMC)

The meeting ended with the remarks that all departments shall henceforth furnish necessary reports on the proforma prescribed for the purpose and tangible & concrete data shall be furnished to this committee and for the perusal of Monitoring Committee. In the previous meeting of the Monitoring Committee, Hon'ble Sh. S.P. Garg has expressed concerns over the sluggish and apathetic approach and lethargic attitude of some agencies towards the effective & successful implementation of noise norms. Thus, Non-compliance would be viewed seriously and would be brought to the notice of Hon'ble Chairman, Monitoring Committee and Hon'ble NGT itself.

The meeting ended with vote of thanks.


(USHA RANGNANI) IPS,

Nodal Officer, Noise Pollution
cum Dy. Commissioner of Police/PCR

No. **39-70** NGT Sectt. /PHQ, dated Delhi the **07/01** /2021.

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4. Addl. Secretary, DSLSA,
5. Member Secretary, DPCC,
6. SIO, NIC,
7. SDM, Kanjhawla,
8. SO to Chief Secretary, GNCT,
9. PA to Justice S.P.Garg, Chairman Monitoring Committee.
10. Dy. Secretary, Environment (Awareness), GNCT,
11. SOs to Spl. CsP/Traffic, Operation, South Zone, Central Zone & Western Zone,
12. SOs to Jt. CP/Eastern Range, Operations



NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE POLLUTION CONTROL COMMITTEE

{19th January, 2021}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the weekly Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1700** hrs. on **19-01-2021**, through video conferencing. In the meeting, the undersigned represented Delhi police and Ms. Saumya Sharma, SDM, Kanjhawla represented GNCT, Delhi.

In the previous week, the weekly meeting of Nodal officers could not be held, due to the transfer of Nodal officer of Delhi Police, Ms. Usha Rangnani, IPS. This meeting of Nodal officers was convened in lieu of that meeting, scheduled in the last week

At the outset, after brief introduction, the following agenda points were discussed in the meeting.

1. DISPOSAL OF COMPLAINTS ON PUBLIC GRIEVANCES SYSTEM

The complaints received on various platforms i.e., *web portal, helpline and ERSS-112* were placed before the Committee.

On weekly analysis, it was found that in the present week duration i.e, w.e.f. **11.01.2021 to 17.01.2021**, **40** complaints were registered on web portal, **58** complaints were registered on exclusive Helpline and **914** complaints on ERSS-112. Total **1012** complaints/calls received on web portal, helpline and ERSS-112.

On scrutiny of the above data, it was observed that major complaints were related to *loudspeakers, generator sets, construction/marble cutting and firecrackers* etc. Out of the total **1012** complaints, **938** were of *loud speakers/DJs*, **43** related to

construction equipment, **16** related to gensets, **02** were of firecrackers and **13** others.

Regarding action taken, it has been found that **64** legal actions initiated, **475** complaints were filed, **320** complaints were found to be untraced and **153** were repeated calls.

Regarding suo-moto/proactive actions taken by Delhi Police during the duration **01.08.2020 to 31.12.2020**, total **1691** actions were taken against loud speakers/ DJs/Music systems, Generator sets, Construction equipment and Fire Crackers. Apart from actions taken by Traffic unit, **Twenty Six (26)** actions were taken against unnecessary honking, pressure horns, use of modified silencers and playing of high pitch music in vehicles by local Police.

After analysis of above figure, it has been noticed that though all complaints are being taken up and redressed by field units, but the action taken in proportion to the calls received is far less. All field units are directed, to ensure suitable actions on calls related to noise pollution and action percentile should be increased and enhanced.

(Action by All districts/Delhi Police)

2. DISPOSAL OF COMPLAINTS RECEIVED ON GREEN DELHI APP

On Green Delhi App, total 127 complaints were transferred to Delhi Police till 17.01.2021, out of which 115 have been disposed off and twelve are still pending with Delhi Police.

In the previous meeting, it was directed that data of calls related to noise pollution from the sources other than industry be sought from DPCC. As per the established norm, only the complaints related to the head - *Noise Pollution from the sources other than industry* are marked to Delhi Police for disposal. On analysis & scrutiny of the data received from the War Room, DPCC, it was observed that only 13 complaints related to the head -Noise Pollution from the source other than industry were transferred to Delhi Police, whereas during the duration Delhi Police has received 127 complaints for resolution.

In this reference, I/C War Room, DPCC is directed to look into the matter and resolve the discrepancies. The frequent transfer to calls between departments enlisted on Green Delhi App should be suitably monitored and there should not be arbitrary transfer of grievances because it defeats the objective of

Green Delhi App, increase the pendency and timely redressal of complaints.

(Action by I/C War Room, DPCC)

3. ANALYSIS OF ACTION TAKEN REPORT FROM LOCAL BODIES.

In compliance to the directions of the Monitoring Committee of Noise Pollution, the action taken reports were received from all the local bodies, except New Delhi Municipal Council.

On scrutiny of the reports received from local bodies/civic agencies, no action has been reported from South Delhi Municipal Corporation against construction sites, religious institutions & Banquet halls (Annexure-A) and action w.r.t. identification of hotspots, social awareness etc. (Annexure-B).

North DMC has conducted only five (05) suo-moto inspections of construction sites, but no action on other fronts were reported by them. Twelve (12) hotspots were identified by them, but that too is vague as no sound level meters were used for identification of Hotspots, as per the established protocol.

East DMC has also submitted more or less a nil report as no inspection/action has been carried out by them. Only one (01) meeting has been conducted with RWAs/MWAs/NGOs during this duration.

Delhi Cantonment Board has reported that they have conducted suo-moto inspection of twenty three (23) construction sites and five (05) religious institutions. Regarding action taken, their report too is nil. On the head of identification of hotspots, they have reported that ten (10) spots were monitored, but no hotspot was confirmed.

After a detailed analysis of reports submitted by local bodies, it was observed that:

1. No progress/tangible results have been reported by local bodies.
2. Neither suo-moto nor actions on complaints were reported.
3. Action in pursuance to Gazette notification of sound limiters was also reported to be nil.

4. Social media platform were not utilized for social awareness except some actions reported from Delhi Cantt. Board.
5. Even the directions to create awareness through jingle music were not adhered.

All the local bodies/civic agencies were directed to rectify these discrepancies in their weekly reports.

(Actions by local bodies/civic agencies viz. North DMC, South DMC, East DMC, NDMC and Delhi Cantt. Board)

The meeting ended with vote of thanks,


(SANDEEP BYALA),
Nodal Officer,
Noise Pollution, Delhi Police

No. **104-136** NGT Sectt. /PHQ, dated Delhi the **21/01** /2021.

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7. SOs to Spl. CsP/Traffic, Operation, South Zone, Central Zone & Western Zone,
8. SOs to Jt. CP/Eastern Range, Operations
9. PS to Commissioner, North DMC
10. PS to Commissioner, East DMC
11. PS to Commissioner, South DMC
12. Secretary, New Delhi Municipal Council
13. Delhi Cantonment Board



NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE POLLUTION CONTROL COMMITTEE

{28th January, 2021}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the fortnightly Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1500** hrs. on **28-01-2021**, through video conferencing. The meeting was held in the Chairmanship of the undersigned and following officers and Para legal volunteers have also attended the meeting:

1. Ms. Saumya Sharma, SDM, Kanjhawla,
2. Sh. Manoj Kumar Verma, Supdt. Eng. North DMC
3. Sh. Ashok Kumar, Supdt Engineer, East DMC,
4. Sh. M.L. Khan, Supdt. Engineer, South DMC,
5. Colonel (Retd.) P.K. Dogra, Consultant, DCB,
6. Ms. Sunita Rao, Asstt. Director North DMC,
7. Sh. Vivek Balchandani, West Zone, SDMC,
8. Sh. Rajeev Narang, SDMC,
9. Sh. P.Khurana, Najafgarh Zone, SDMC,
10. Sh. Brijesh Khandelwal, NIC, GNCT, Delhi,
11. Sh. Trilok Chand, Env. Eng. DPCC,
12. Ms. Ratna Rathore, IT DPCC,
13. Sh. Dinesh Kumar Gupta, PLV, DSLSA,
14. Ms. Rupa Singh, PLV, DSLSA,
15. Sh. Balwant Malhotra, PLV, DSLSA,

The meeting began with the formal introduction of committee members and the undersigned was introduced as the new Nodal Officer of Noise Pollution for Delhi police. After a brief review of the minutes of the previous meetings, it was observed that no representative of New Delhi Municipal Council was present in the meeting, despite intimations and service of

meeting notices. The fact shall be brought to the notice of the Secretary, NDMC.

The following agenda points were discussed in the meeting:

1. Analysis of ATR from Delhi Police, Revenue Deptt. and Local Bodies.

On the directions of the Monitoring Committee of Noise Pollution, the action taken reports received from Delhi Police, Revenue Department and local bodies/Civic agencies were placed before the Committee for analysis & scrutiny.

On analysis of the report of Delhi Police w.r.t. construction sites, religious places and banquet halls/party places, it was observed that **118** suo-moto inspections & **93** on complaints were conducted at construction sites/religious institutions/banquet halls. As far as suo-moto actions are concerned, **ten (10)** legal actions & **Six (06)** seizures were made and **thirty-three (33)** legal actions & **twenty-five (25)** seizures were made on specific complaints received by Delhi Police. Further, **sixty-one (61)** awareness meetings were conducted with RWAs/MWAs, **two (02)** each with NGOs & educational institutions in the period of 01.01.2021 to 15.01.2021. Further, it was observed that SLMs were used only on two instances in the **two hundred eleven (211)** inspections conducted by Delhi police. In identification of hotspots too, only **seven (07)** identifications were carried out with the help of SLMs out of a total **one hundred thirty-six (136)** conducted during the duration.

After perusal of the ATR of Revenue department, it was noticed that **Two hundred thirty-one (231)** inspections of construction sites/silence zones/noise hotspots etc. were carried out by Revenue Dept. (SDMs), **Eight (08)** kalandras received from Police for noise related violations under 5/15 EP. Act, **eleven (11)** challans issued and **rupees ninety five thousand (Rs.95,000)** recovered as penalty by the SDMs concerned in the duration of 01.01.2021 to 17.01.2021 as per the report of SDM-I (HQRS).

In the duration of 18.01.2021 to 24-01-2021, **one hundred seventy-two (172)** inspections were carried out, **five (05)** challans issued and **rupees thirty five thousand (Rs.35,000)** recovered as penalty/fine.

On analysis of the ATRs of the local bodies /Civic agencies, it was found that none of the local bodies except Delhi Cantonment Board has furnished a satisfactory report on the prescribed format.

North DMC has conducted only **five (05)** suo-moto inspections of construction sites, **two (02)** meetings with religious institutions, **twelve (12)** identification of hotspots and that too, without procuring any sound level meters. Regarding awareness, nil efforts are reported. Sh. *Manoj Kumar Verma, Supdt. Eng., North DMC* informed the committee that procurement of Noise meters and awareness through print media etc have been delayed due to non-availability of budgetary allocations. Though, they are pursuing the matter vigorously.

South DMC has conducted **three (03)** suo-moto inspections of construction sites, **one (01)** each of Religious institutions and Banquet hall. Further, SDMC has got only **one (01)** SLM, which they had utilized for inspections. Regarding actions, SDMC has made **One (01)** suo-moto seizure w.r.t. construction sites and **One (01)** w.r.t. banquet halls/party places. With this, SDMC had conducted **Nine (09)** inspections w.r.t. compliance of Gazette notification of sound limiters. But on the awareness front, their report is shown as nil.

East DMC has submitted a totally nil report w.r.t. Construction sites, Religious institutions and banquet halls etc. On the awareness front, they had reported only **one (01)** meeting with RWAs/MWAs & others.

Col. Dogra of Delhi Cantt. Board has presented a PPT presentation before the committee. In his report, he submitted that **sixty five (65)** suo-moto inspections and **two (02)** meetings were conducted for sensitization at construction sites, **eight (08)** suo-moto inspections and **four (04)** sensitization meetings at Religious institutions and **two (02)** suo-moto inspections and **one (01)** meeting with organisers of banquet halls /party places.

No legal actions/penalty/seizures were reported by DCB. Regarding awareness programs, **two (02)** notices were issued in print media, **six (06)** programs each through social media and **six (06)** meetings with RWAs/MWAs and **two (02)** meetings with NGOs were reported by DCB.

On analysis & scrutiny of the above ATRs, it was observed that there are a lot of discrepancies & inadequacy in the reports furnished by local bodies/Civic agencies on the new format.

- 1) Local bodies have reported more or less nil reports and blank proformas.*
- 2) Time period/duration of reporting has not been specifically mentioned on proformas furnished by local bodies.*
- 3) No specific progress has been reported reg. awareness through social media. Though scarcity of funds is admitted but, social media/meetings etc. doesn't require budgetary allocations.*
- 4) No progress & development has been reported reg. playing of jingle awareness messages on garbage collecting vans.*
- 5) The process of procurement of SLMs by local bodies is very slow.*
- 6) The process of identification of hotspots has also been found to be faulty.*

All the Nodal officers of local bodies were specifically directed to rectify the above discrepancies in their next report and further reminded that these formats/proformas were devised on the directions of the Hon'ble Chairman of Monitoring Committee of Noise Pollution and should be properly complied with. Nil report/not reporting of actions is not acceptable and will be reported to the Monitoring Committee and Hon'ble NGT.

(Actions by DCsP/All districts w.r.t use of SLMs in inspections, identifications & prosecutions, Local bodies/ civic agencies)

2. Functioning of Green Delhi App.

As per the protocol of Green Delhi App, only the complaints related to the head *Noise Pollution from the sources other than industry* should be forwarded to Delhi Police as per the protocol of Green Delhi App. As per the data provided by War Room, IT,

DPCC, only **fourteen (14)** calls were received reg. Noise Pollution from sources other than industry, but one hundred twenty-eight (**128**) calls were forwarded to Delhi Police for disposal till 27.01.2021.

The representative of IT, Dept, DPCC was directed to look into the matter and rectify the issue. She was further reminded that:

- *Protocol should be strictly followed for forwarding of grievances by IT dept.*
- *Unnecessary inter departmental transfer of calls should be discouraged & avoided.*
- *IT dept. should provide a copy of protocol of inter departmental transfer to this committee.*

(Action by IT Department, DPCC)

3. Analysis of Noise Pollution Data

The weekly complaints received on various platforms i.e., *web portal, helpline and ERSS-112* were placed before the committee.

On weekly analysis, it was found that in the present week duration w.e.f. **18.01.2021 to 24.01.2021**, **33** complaints were registered on web portal, **46** complaints were registered on exclusive Helpline and **556** complaints on ERSS-112. Total **635** complaints/calls received on web portal, helpline and ERSS-112.

On scrutiny of above data, it was observed that major complaints were related to *loudspeakers, generator sets, construction/marble cutting and firecrackers* etc. Out of the total **635** complaints, **536** were of *loud speakers/DJs*, **64** related to *construction equipment*, **26** related to *gensets*, **03** were of *firecrackers* and **06** others.

Regarding action taken, it has been found that **59** legal actions initiated, **272** complaints were filed, **204** complaints were found to be untraced and **100** were repeated calls.

On analysis of above-mentioned data, it was observed that a large number of calls/complaints was related to noise pollution due to loud speakers. Hence, all concerned were directed to

ensure adequate actions against violation of noise norms at various places by the use of loud speakers. Further, it was again stressed that percentage of action taken on complaint/calls related to noise pollution shall be improved and adequate & proper action against violators shall be ensured.

(Actions by DCsP/All districts w.r.t. low percentage of action)

4. Suggestions by Para legal Volunteer.

Sh. Dinesh Kumar Gupta, Para legal volunteer from DSLSA had raised the issue of playing of Jingle music on garbage collecting vans by EDMC. He apprised the committee that the instructions have not been complied till now.

Sh. Ashok Kumar, SE, EDMC was directed to look into issue so that proper compliance could be done

The meeting ends with a vote of thanks.



(SANDEEP BYALA),
Nodal Officer, Noise Pollution,
cum Addl. DCP/Delhi Police

No. 137-168 / NGT Sectt. /PHQ, dated Delhi the 01/02 /2021.

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12. PA to Secretary, New Delhi Municipal Council
13. PA to CEO, Delhi Cantonment Board



NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

{04th February, 2021}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the weekly Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1500** hrs. on **04-02-2021**, through video conferencing. In the meeting, the undersigned represented Delhi police and Ms. Saumya Sharma, SDM, Kanjhawla represented GNCT, Delhi.

At the outset, after a formal introduction and review of previous minutes, the following agenda points were discussed in the meeting.

1. Analysis of complaints received on Web, Helpline and ERSS.

The weekly complaints received on various platforms i.e., *dedicated web portal, exclusive helpline and ERSS-112* were placed before the Committee.

On weekly analysis, it was found that in the present week duration w.e.f. **25.01.2021 to 31.01.2021**, **35** complaints were registered on web portal, **41** complaints were registered on exclusive Helpline and **509** complaints on ERSS-112. Total **585** complaints/calls received on web portal, helpline and ERSS-112.

On head wise analysis, it was observed that **86.5%** complaints were related to *loudspeakers*, **10.77%** to *construction equipment*, **1.37%** to *generator sets*, and **0.68%** to *firecrackers* etc. Out of the total **585** complaints, **506** were related to *loud*

speakers/DJs, **63** to construction equipment, **08** to gensets, **04** to firecrackers and **04** others.

Regarding action taken, it was found that total **33** legal actions initiated, **201** complaints reported untraced, **277** complaints filed and **74** complaints found repeated. The percentage of legal actions initiated was found to be only 11% excluding untraced and repeated calls.

The dedicated web portal and exclusive helpline were launched on the directions of Hon'ble NGT and its data is regularly analysed and examined by Hon'ble Tribunal itself and through an exclusive Monitoring Committee headed by a retired High Court Judge. On web portal only two (02) legal actions have been taken on 35 grievances registered and on helpline zero (0) actions have been taken on forty one (41) calls received during this week resulting into nine (9) percent and zero (0) percent legal actions respectively.

As per the protocol of web portal, all grievances should be resolved by concerned SHOs within the time frame of 30 minutes and if not resolved, then it is escalated to concerned ACsP and SDMs for resolution within 60 minutes. On analysis of online web data, it was found that 67 are still pending/unresolved out of 216 grievances registered during this year up to 03.02.2021.

After analysis of above mentioned data and deliberations in the meeting, it was decided that the supervisory officers should be asked to address the issues pointed above and necessary directions be passed to field units to rectify the above discrepancies.

- 1. The percentage of action taken on complaints/calls related to noise pollution should be improved and adequate & proper action against violators should be ensured.*
- 2. The percentage of action taken on the web portal and helpline should be improved and adequate actions be ensured.*
- 3. On web portal, all grievances should be resolved within the stipulated time.*

(Actions by: DCsP/All districts)

2. Disposal of complaints on Green Delhi App

On analysis of data of Green Delhi App, it was found that one hundred thirty one (131) grievances were forwarded to Delhi Police till 03.02.2021. On further examination, it was found that eight (08) grievances are pending with Delhi Police, out of which six (06) are overdue. The status of pending calls are being changed to overdue, if they are not being disposed off within the stipulated time of 48 hours.

On district wise analysis, four (04) grievances were found pending with South district, three (03) with North West district and one (01) with West district.

After analysis of the above mentioned data, it was observed that the calls are not being disposed off by the field officers within the stipulated time. Hence, all district Nodal Officers i.e. ACsP/Operations are directed to ensure necessary compliance and all grievances on Green Delhi App should be disposed within the stipulated time.

(Action by : ACsP/Operations of all districts especially South, North West & West)

3. Analysis of ATRs from local bodies

The action taken report received from local bodies & Civic agencies along with Delhi Police and Revenue department were analysed in the meeting of Noise Pollution Control Committee held on 28.01.2021. Lot of discrepancies & inadequacies were observed in the reports submitted by local bodies. The same instructions are being re-iterated in this meeting too, so that the same mistakes should not be repeated again.

1. Local bodies have reported more or less nil reports and blank proformas.
2. Time period/duration of reporting has not been specifically mentioned on proformas furnished by local bodies.
3. No specific progress has been reported regarding awareness through social media. Through scarcity of funds

is admitted but, social media, meetings etc. doesn't require budgetary allocations.

4. The process of procurement of SLMs by local bodies is very slow.
5. The process of identification of hotspots has also been found to be faulty.

All Heads of the local bodies are requested to direct their Nodal officer, to rectify the above discrepancies and to ensure the compliance of directions of Hon'ble NGT & the Monitoring Committee of Noise Pollution headed by Justice Sh. S.P. Garg.

The meeting ended with a vote of thanks.

(ESHA PANDEY) IPS,
Nodal Officer, Noise Pollution,
cum DCP/PCR, Delhi Police

No. **174-206** NGT Sectt. /PHQ, dated Delhi the **05/02** /2021.

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4. SDM, Kanjhawla,
5. SO to Chief Secretary, GNCT,
6. PA to Justice S.P.Garg, Chairman Monitoring Committee.
7. SOs to Spl. CsP/Traffic, Operation, South Zone, Central Zone & Western Zone,
8. SOs to Jt. CP/Eastern Range, Operations
9. PA to Commissioner, North DMC
10. PA to Commissioner, East DMC
11. PA to Commissioner, South DMC
12. PA to Secretary, New Delhi Municipal Council
13. PA to CEO, Delhi Cantonment Board



NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

{11th February, 2021}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the fortnightly Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1400** hrs. on **11-02-2021**, through video conferencing. The meeting was held in the Chairmanship of the undersigned and following officers and Para legal volunteers have also attended the meeting:

1. Ms. Saumya Sharma, SDM, Kanjhawla,
2. Sh. Kaushal Kishore, Dy. Secretary, Dept of Env & Forests,
3. Sh. Ramesh Chand, Supdt. Eng. South DMC
4. Sh. Manoj Kumar Verma, Supdt. Eng. North DMC
5. Sh. Yashpal Gupta, Exe. Eng. North DMC,
6. Sh. C.L.Meena, Exe. Eng, NDMC
7. Sh. T.S.Mangla Exe. Eng. SDMC,
8. Colonel(Retd.) P.K. Dogra, Consultant, DCB,
9. Sh. Brijesh Khandelwal, NIC, GNCT, Delhi,
10. Sh. Trilok Chand, Env. Eng. DPCC,
11. Sh. Vivek Balchandani, JE, West Zone, SDMC,
12. Sh. Habibul, System Analyst, IT Dept, DPCC,
13. Sh. Dinesh Kumar Gupta, PLV, DSLSA,
14. Sh. Balwant Malhotra, PLV, DSLSA,

The meeting began with the formal introduction of committee members and the undersigned was introduced as the new Nodal Officer of Noise Pollution for Delhi police. After a brief introduction and review of the minutes of the previous meetings, it was observed that no officer from East DMC was present in the meeting, despite intimations and service of meeting notices. The fact shall be brought to the notice of the Commissioner, East DMC.

The following agenda points were discussed in the meeting:

1. Analysis of complaints received on Web, Helpline and ERSS.

The weekly complaints received on various platforms i.e., *dedicated web portal, exclusive helpline and ERSS-112* were placed before the Committee.

On weekly analysis, it was found that in the present week duration w.e.f. **01.02.2021 to 07.02.2021**, **33** complaints were registered on web portal, **54** complaints were registered on exclusive Helpline and **566** complaints on ERSS-112. Total **653** complaints/calls received on web portal, helpline and ERSS-112.

On head wise analysis, it was observed that **84.99%** complaints were related to *loudspeakers*, **10.41%** to *construction equipment*, **3.37%** to *generator sets*, and **0.46%** to *firecrackers* etc. Out of the total **653** complaints, **555** were related to *loud speakers/DJs*, **68** to *construction equipment*, **22** to *gensets*, **03** to *firecrackers* and **05** others.

Regarding action taken, it was found that total **38** legal actions initiated, **210** complaints reported untraced, **305** complaints filed and **100** complaints found repeated. The percentage of legal actions initiated was found to be only **11.08%** excluding untraced and repeated calls.

On analysis of weekly and annual figures, it was found that a large number of calls were either filed or shown as untraced. In this week only, 305 calls were filed and 210 were shown as untraced out of total 653 calls received on different platforms. The legal actions percentage also stands at merely 11%, which is less than the annual percentage of 2021 i.e, 15%.

The matter of undisposed calls on the web portal was raised in the previous meeting and some progress and improvements are noticed during this week. In the previous week, there were 67/216 grievances pending and during this week the pendency has decreased to 47/257. The protocol says that all grievances should be resolved within the stipulated time frame of 30 minutes for SHOs and 60 minutes for ACsP.

After analysis of above figures, it was resolved in the meeting that all district DCsP should be asked to:

- a) *Direct all field staff at Police Station level to intensify the action on noise pollution calls,*
- b) *Special emphasis and focus should be given to calls related to loud speakers and DJs,*
- c) *Web calls should be disposed off within the time frame.*
- d) *The newly procured sound level meters should be used and utilized by field units in prosecutions.*
- e) *Actions in pursuance to the Gazette notification of Sound limiters should also be ensured.*

(Action by District DCsP)

2. Analysis of Grievances on Green Delhi App

Sh. Md. Habibul, System Analyst, IT department, DPCC, informed the Committee that total **fifty five (55)** grievances related to offence *Noise Pollution from sources other than industry* were received on Green Delhi App, till now which were forwarded to Delhi Police (**24**), Delhi Traffic Police (**07**), North Delhi Municipal Corporation (**03**) and Revenue deptt for disposal. Out of these **55** grievances, three (03) are pending with Delhi Police and two (**02**) with the Revenue department.

On analysis of data of Delhi Police, only four (**04**) grievances out of **131** received so far are pending, out of which **two(02)** are pending with North West and one (**01**) each with West and Central districts.

(Action by : Revenue Dept. and DCsP North West, West and Central)

3. Reports of Delhi Police and Local bodies on ATR format

The action taken report received on the prescribed format from Delhi Police and local bodies were analysed one by one in the meeting. No ATR was received from the Revenue Department and East DMC this week.

On analysis of the report of Delhi Police w.r.t. construction sites, religious places and banquet halls/party places, it was observed that **84** suo-moto inspections & **64** on complaints were conducted at construction sites/religious institutions/ banquet halls. As far as suo-moto actions are concerned, **six (06)** legal actions & **two (02)** seizures

were made and **seventeen (17)** legal actions & **twelve (12)** seizures were made on specific complaints received by Delhi Police. Further, **sixty-three (63)** awareness meetings were conducted with RWAs/MWAs, **two (02)** with NGOs & **six (06)** with educational institutions in the period of 16.01.2021 to 31.01.2021. Further, it was observed that SLMs were not used in the inspections conducted by Delhi police. In identification of hotspots too, only **eight (08)** identifications were carried out with the help of SLMs out of a total **ninety-eight (98)** conducted during the duration.

North DMC has conducted only **twenty-three (23)** suo-moto inspections and **forty-five (45)** sensitization meetings at construction sites, **nine (09)** inspections and **seven (07)** meetings at banquet halls/party places. Regarding awareness, **eighty one (81)** meetings were conducted with RWAs, MWAs etc. and the noise awareness messages were played on **one hundred seventy seven (177)** garbage collecting vans. Sh. Manoj Kumar Verma, Supdt. Eng., North DMC informed the Committee that procurement of Noise meters and awareness through print media etc have been delayed due to non-availability of budgetary allocations. But, now they have initiated a proposal for procurement of **twelve (12)** sound level meters, which is expected to be completed by the February end.

South DMC has conducted **eighteen (18)** suo-moto inspections of construction sites, **seventeen (17)** of Religious institutions and **fifteen (15)** of Banquet halls. Further, Sh. Ramesh Chand, Supdt. Eng. South DMC have informed the committee that they have got only **one (01)** SLM, which they have utilized for inspections and the process for procurement of three (03) more has been initiated, which is expected to be completed before March, 2021. Regarding actions, SDMC had conducted **thirteen (13)** sensitization meetings at construction sites, **fourteen (14)** at religious institutions and **thirteen (13)** at banquet halls/party places. With this, SDMC has also conducted **twenty (20)** inspections w.r.t. compliance of Gazette notification of sound limiters. But on the awareness front, their report is shown as only yes and no specific figures were provided.

East DMC hasn't submitted any report this week.

Sh. C.L. Meena, Exe. Engineer, New Delhi Municipal Council informed the Committee that they haven't got any hotspots in their area and apprised the committee about a decision taken in the meeting of the Chief Secretary that Sound level meters shall not be procured by Local bodies. He was asked to share the copy of minutes of that meeting and reminded that all local bodies are procuring SLMs as per their requirements and it is the mandate of Hon'ble NGT vide its order dt.14.03.2019, that all local bodies shall procure SLMs. He was asked to go through the order and take action accordingly. He had also informed the Committee that awareness messages regarding Noise Pollution are being broadcasted through Garbage Collecting Vans in their 14 zones. On the front of awareness through social media & educational institutions, the process has not yet started.

Col. Dogra of Delhi Cantonment Board informed the Committee that though they hadn't got any hotspots in their area but, they were measuring noise levels at ten likely hotspots and found that it was exceeding the limits by only 05-10%.

He further apprised the Committee that inspection of shops & markets were conducted in their jurisdiction and found that no shop was selling any such loud speakers/DJs, which requires mandatory installation of sound limiters. All banquet halls/ party places were also physically inspected and directed to comply with the noise norms during functions. All construction sites and religious places were also inspected and found nil violations. Regarding awareness the educational institutions are regularly conducting awareness activities through competitions.

Regarding identification of hotspots, *Colonel Dogra* had drawn the attention of the Committee towards ambiguous and uncertain guidelines about hotspots. He further pointed out that there is no clear definition of hotspots and even DPCC is not certain about how the hotspots should be identified and marked. In this reference, *Sh. Trilok Chand, Env. Engineer, DPCC* informed the Committee that he will share the guidelines with the Nodal Officers of Local Bodies, which were shared earlier also.

He informed the Committee that hotspots are identified as *the areas accumulating noise producing activities (noise hotspots) for better monitoring and surveillance*. He further informed that the hotspots are

those spots in the entire area, where noise standards are found to be highest for a long time and which requires monitoring, surveillance and the attention of enforcing agencies. For identification, proper procedure should be followed, without which no identification is trustworthy & reliable. He apprised the Committee that though DPCC is monitoring Noise levels at 31 places through static stations, Hon'ble NGT has also directed local bodies to identify noise hotspots in their areas, as it is not feasible for DPCC to install static stations all over Delhi. If any assistance is required, any local body can contact DPCC with the measurements of their areas.

Col. Dogra has also raised the issue of unnecessary honking at traffic congestion, bottle necks on the road and congestion and chaotic condition at traffic signals. In this reference, he was assured that traffic unit is taking regular actions against the violators and spreading awareness through advertisement and pamphlets. The issue has been noted and sent to traffic unit for necessary compliance.

(Action by : DCP/Traffic Unit)

4. Discrepancies & anomalies in ATR

After analysis of the ATRs, Ms. Saumya Sharma, IAS Nodal officer of GNCT, had pointed out that:

1. *A workshop should be conducted for the Nodal officers of the local bodies by DPCC in which the procedure and method of identification of hotspots and taking measurements should be thoroughly explained.*
2. *DPCC should share the methodology with this committee for onward transmission to local bodies.*
3. *Some local bodies had taken the excuse of strike which is not maintainable as strike has now been called off and all the staff was not affected by that strike.*
4. *Local bodies are not submitting their reports on time.*
5. *New Delhi Municipal Council is being represented in this Committee after a long time and that too without a satisfactory report.*
6. *East DMC was not represented in the Committee, though OA No.196-197-496/2018 are specifically related to their jurisdiction.*

(Action by DPCC and all Local Bodies)

After analysis and review of the above reports and submissions of the Nodal Officer of GNCT, it was directed that:

1. DPCC should share the methodology with NGT Sectt, which shall forward it to all local bodies for necessary compliance.
2. DPCC should also conduct a workshop for removing doubts of the Nodal officers of local bodies regarding methodology, procedure and identification of hotspots.
3. All the local bodies should report and share their monitoring data with DPCC in the prescribed format.
4. There should be timely submission of reports
5. The data furnished by local bodies should not be vague. They must submit speaking documents, specific and substantial reports.
6. Action in pursuance to the Gazette notification of Sound limiters should be ensured by all agencies.

The meeting ended with vote of thanks,



(ESHA PANDEY) IPS,
Nodal Officer, Noise Pollution,
cum DCP/PCR, Delhi Police

No. 221-253 NGT Sectt. /PHQ, dated Delhi the 15/02 /2021.

Copy forwarded to:

1. DCsP All Districts & Traffic,
2. DCP, Legal Cell,
3. SO to CP/Delhi,
4. SDM, Kanjhawla,
5. SO to Chief Secretary, GNCT,
6. PA to Justice S.P.Garg, Chairman Monitoring Committee.
7. SOs to Spl. CsP/Traffic, Operation, South Zone, Central Zone & Western Zone,
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12. PA to Secretary, New Delhi Municipal Council
13. CEO, Delhi Cantonment Board



NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

{19th February, 2021}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the weekly Joint Meeting of Nodal Officers of Noise Pollution Control Committee was held at **1700** hrs. on **19-02-2021**, through video conferencing. In the meeting, the undersigned represented Delhi police and Ms. Saumya Sharma, SDM, Kanjhawla represented GNCT, Delhi.

At the outset, after a review of previous minutes, the following agenda points were discussed in the meeting.

1. Analysis of complaints received on Web, Helpline and ERSS.

The weekly complaints received on various platforms i.e., *dedicated web portal, exclusive helpline and ERSS-112* were placed before the Committee.

On weekly analysis, it was found that in the present week duration w.e.f. **08.02.2021 to 14.02.2021**, **65** complaints were registered on web portal, **72** complaints were registered on exclusive Helpline and **1051** complaints on ERSS-112. Total **1188** complaints/calls received on web portal, helpline and ERSS-112.

On head wise analysis, it was observed that **89.81%** complaints were related to *loudspeakers*, **06.57%** to *construction equipment*, **2.10%** to *generator sets*, and **0.51%** to *firecrackers*

and **1.01%** others etc. Out of the total **1188** complaints, **1067** were related to *loud speakers/DJs*, **78** to *construction equipment*, **25** to *gensets*, **06** to *firecrackers* and **12** others.

Regarding action taken, it was found that total **79** legal actions initiated, **391** complaints reported untraced, **523** complaints filed and **195** complaints found repeated. The percentage of legal actions initiated was found to be only **13.12%** excluding untraced and repeated calls.

After analysis of the above figures, it was observed that:

- a) The overall action percentage of this week has shown a down trend w.r.t. overall annual percentage. This week it was found to be **13.1%**, whereas annual percentage is **14.4%**.
- b) During this week, the action percentage was found to be only **9.4%** on web portal, **10.2%** on helpline and **13.6%** on ERSS-112.
- c) On web portal, no legal action was reported on grievances from *East, North East, Shahdara, South, South East, West, Dwarka, Outer, Rohini, Central, South West districts*. All the grievances received were either shown as filed or untraced.
- d) On helpline too, no legal action was reported from *East, North East, South East, Dwarka, Outer, Rohini, Central, North and New Delhi districts*. From all over Delhi only **05** legal actions were initiated on **72** calls received on helpline this week.
- e) On ERSS-112, no legal action was reported from *North East and Rohini districts*. **71** legal actions were taken on **1051** calls this week.
- f) Despite the protocol of disposal on web portal, **93** grievances were found to be undisposed/ pending with the districts. The breakup is as follows: **23** with *West*, **16** with *Dwarka*, **11** each with *Outer and Outer North*, **07** with *North*

East, 05 each with Central & North, 04 with South, 03 each with Shahdara and Rohini and 02 with South East.

(Action by: DCsP all districts)

2. Disposal of complaints on Green Delhi App and SAMEER App

On analysis of data of Green Delhi App, it was found that **one hundred thirty three (133)** grievances were forwarded to Delhi Police till 17.02.2021. On further examination, it was found that **three (03)** grievances are pending with Delhi Police.

On district wise analysis, it was found that one grievance each is pending with *East, South East and Dwarka districts.*

On SAMEER App, only one complaint is pending i.e. with *Dwarka district* only.

(Action by: DCsP East, South East and Dwarka districts)

3. Conduct of a Workshop on Identification of Hotspots

In pursuance to the directions of this committee dated 11.02.2021, it was informed that Delhi Pollution Control Committee is organizing a workshop/ technical discussion on the methodology, protocol for measuring the ambient noise monitoring data management and identification of hotspots, which is scheduled at 3:00 PM on 23.02.2021 in the conference room at 5th floor, ISBT building, Kashmiri Gate, Delhi - 06. In this workshop, the representative from CPCB is also invited to resolve the doubts of the Nodal officers of local bodies.

In this reference, the intimation and letters have been dispatched from DPCC and NGT Sectt., so that maximum advantage can be obtained from the workshop.

In the meeting, it was also emphasized that all local bodies should procure the sound level meters at the earliest and an effective and robust system of identification of hotspots should be followed. It was observed that's some local bodies are not taking active interests in the implementation of Hon'ble NGT.

(Action by: Nodal officers local bodies & DPCC)

The meeting ended with a vote of thanks.



(ESHA PANDEY) IPS,
Nodal Officer, Noise Pollution,
cum DCP/PCR, Delhi Police

No. 257-289 NGT Sectt. /PHQ, dated Delhi the 24/02/2021

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1. DCsP All Districts & Traffic,
2. DCP, Legal Cell,
3. SO to CP/Delhi,
4. SDM, Kanjhawla,
5. SO to Chief Secretary, GNCT,
6. PA to Justice S.P.Garg, Chairman Monitoring Committee.
7. SOs to Spl. CsP/Traffic, Operation, South Zone, Central Zone & Western Zone,
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13. PA to CEO, Delhi Cantonment Board



NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

{26th February, 2021}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the fortnightly Joint Meeting of Noise Pollution Control Committee was held at **1400** hrs. on **26-02-2021**, through video conferencing.

The meeting was held in the Chairmanship of the undersigned and following officers and Para legal volunteers had also attended the meeting:

1. Ms. Saumya Sharma, SDM, Kanjhawla,
2. Col. P.K. Dogra, Consultant, DCB
3. Sh. Trilok Chand, Env. Eng. DPCC,
4. Sh. Kushal Chawla, AE, South DMC,
5. Sh. Rizwan Ansari, AE, South DMC,
6. Sh. C.S. Mangla, AE, South DMC,
7. Sh. R.C.Sahoo, AE, East DMC
8. Sh. Sunil Tripathi, AE, East DMC
9. Sh. Vivek Balchandani, JE, West Zone, SDMC
10. Sh. Navdeep Khatri, JE, North DMC,
11. Ms. Ratna Rathore, IT Dept, DPCC,
12. Sh. Dinesh Kumar Gupta, PLV, DSLSA,
13. Sh. Balwant Malhotra, PLV, DSLSA,

After the introduction of the attendees and review of the minutes of the previous meetings, it was observed that no officer from New Delhi Municipal Council was present in the meeting.

The following agenda points were discussed in the meeting.

1. Analysis of ATRs of Local bodies and Delhi Police.

At the outset, the representatives of local bodies were directed to present their fortnightly reports and apprise the committee about the progress and developments.

Sh. Navdeep Khatri, JE, North DMC, who was representing the Nodal officer, North DMC, apprised this Committee that total twenty three (23) suo moto inspections and six (06) sensitization meetings were conducted during this fortnight. He further informed this Committee that forty-nine (49) meetings with RWAs, MWAs were also conducted. The process of procurement of sound level meters is also in process and soon it will be accomplished (with in fortnight).

Sh. C.S Mangla, AE, SDMC, informed the Committee that they had conducted twenty-nine (29) suo moto inspections of construction sites (12), religious institutions (09) and banquet halls (08). They had also conducted twenty-four (24) meetings with these institutions. Apart from above, they had identified fourteen (14) hotspots with sound level meters, twenty-one (21) without sound level meters, twenty-one (21) inspections in compliance to the Gazette Notification of sound limiters and nineteen (19) meetings with RWAs, MWAs and others. The file of procurement of SLMs is pending with Addl. Commissioner and in 15-20 days it will be completed.

Sh. R.C.Sahoo, AE, East DMC, informed the Committee that he has been recently nominated as Nodal Officer, so he is not fully aware about the progress and previous developments. He further assured the Committee that in future, he will provide timely reports to this Committee.

Col P.K. Dogra, Consultant, Delhi Cantt Board, informed the committee that fifty-five (55) inspections of construction sites (49), religious institutions (02) and banquet halls (04) were conducted during the fortnight and twenty (20) sensitisation meetings were conducted with these institutions. He further stated that two (02) inspections were also conducted in pursuance to the Gazette Notification of sound limiters. The social media and educational institutions are also being used for awareness programmes by the Delhi Cantonment Board.

On analysis of the report of Delhi Police w.r.t. construction sites, religious places and banquet halls/party places, it was observed that

- a) One hundred twenty-seven (127) inspections, twenty-four (24) legal actions and three (03) seizures were made suo moto during the fortnightly 01.02.2021 to 15.02.2021.
- b) Fifteen (15) inspections, fourteen (14) legal actions and four (04) seizures were made on specific complaints by Delhi Police.
- c) Twelve (12) sensitization meetings were conducted at construction sites, religious places and banquet halls/party places.
- d) Five (05) hotspots were identified by using SLMs and thirty-six (36) without SLMs.
- e) Fifty-three (53) awareness meetings were conducted with RWAs, MWAs etc. one (01) with NGOs and five (05) with educational institutions.

After detailed analysis and scrutiny of above reports, it was observed that though some progress has been made, but it is not sufficient in terms of the directions and expectations of Hon'ble NGT, to make Delhi a model city in terms of noise control for other states.

1. All local bodies/civic agencies were directed to expedite the process of procurement of SLMs.
2. After procurement, identification of hotspots, monitoring noise levels and sharing the data with DPCC should be properly adhered
3. A training workshop regarding monitoring and sharing of data has already been conducted by DPCC on 23-02-2021
4. It should be ensured that the meetings of this Committee should be attended by Nodal officers meticulously and without excuse.
5. Nodal officer should ensure the timely submission of reports on requisite proformas to Revenue HQs and NGT Sectt.
6. Awareness measures through social media and educational institutions should be intensified.

7. The help of ECO CLUBS should also be taken in pursuance to the directions of Hon'ble NGT. As, the schools are now reopening after Corona Pandemic, Dept. of Environment shall prepare an action plan for implementation of the mandate.

(Action by: Nodal Officers, Local Bodies and GNCT, Delhi)

2. Analysis of complaints received on Web, Helpline and ERSS.

The weekly complaints received on various platforms i.e., *dedicated web portal, exclusive helpline and ERSS-112* were placed before the Committee.

On weekly analysis, it was found that in the present week duration w.e.f. **15.02.2021 to 21.02.2021**, **108** complaints were registered on web portal, **125** complaints were registered on exclusive Helpline and **1871** complaints on ERSS-112. Total **2104** complaints/calls received on web portal, helpline and ERSS-112.

On head wise analysis, it was observed that **93.44%** complaints were related to *loudspeakers*, **03.52%** to *construction equipment*, **2.00%** to *generator sets*, and **0.67%** to *firecrackers* and **0.38%** *others* etc. Out of the total **2104** complaints, **1966** were related to *loud speakers/DJs*, **74** to *construction equipment*, **42** to *gensets*, **14** to *firecrackers* and **08** others.

Regarding action taken, it was found that total **88** legal actions initiated, **748** complaints reported untraced, **920** complaints filed and **348** complaints found repeated. The percentage of legal actions initiated was found to be only **8.73%** excluding untraced and repeated calls.

After analysis of the above figures, it was observed that:

- a. The overall action percentage of this week has shown a down trend w.r.t. overall annual action percentage. This week it was found to be **8.73%**, whereas annual percentage is **13.02%**.

- b. During this week, the action percentage was found to be only **1.52%** on web portal, **7.23%** on helpline and **9.43%** on ERSS-112.
- c. On web portal no legal actions were reported on grievances from all districts except central district with one action. All the grievances received were either shown as filed or untraced.
- d. On helpline too, no legal actions were reported from North-East, South, South-East, Outer, North-West, Rohini, Outer-North, Central, North and New-Delhi & South-West districts. From all over Delhi only **06** legal actions were initiated on **125** calls received on helpline this week.
- e. On ERSS-112, no legal actions were reported from Outer-North district. **81** legal actions were taken on **1871** calls this week.
- f. Despite the protocol of disposal on web portal, **20** grievances were found to be undisposed/ pending with the districts. The breakup is as follows: **05** with West, **03** with East, North-East, North, **02** with Shahdara & South-East, **1** each with South and North-West.

(Action by: DCsP all districts)

3. Disposal of complaints on Green Delhi App and SAMEER App

On analysis of data of Green Delhi App, it was found that **one-hundred-thirty-three (133)** grievances were forwarded to Delhi Police till 25.02.2021. On further examination, it was found that **no** grievance is presently pending with Delhi Police.

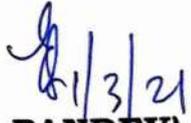
On SAMEER App too, nil pendency was reported.

4. Suggestions by Para Legal volunteers

Shri Dinesh Kumar Gupta, PLV suggested that the minutes of this meeting and progress may be released to media and press for generating mass awareness.

He was informed that though it is a good proposal, but could not acceded without the approval of Hon'ble Monitoring Committee and Senior officers.

The meeting ended with vote of thanks.


(ESHA PANDEY) IPS,
Nodal Officer, Noise Pollution,
cum DCP/PCR, Delhi Police

No. **321-53** NGT Sectt. /PHQ, dated Delhi the **01/03/2021**

Copy forwarded to:

1. DCsP All Districts & Traffic,
2. DCP, Legal Cell,
3. SO to CP/Delhi,
4. SDM, Kanjhawla,
5. SO to Chief Secretary, GNCT,
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NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

{04th March, 2021}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the weekly Joint Meeting of Noise Pollution Control Committee was held at **1400** hrs. on **04-03-2021**, through video conferencing. In the meeting, the undersigned represented Delhi police and Ms. Saumya Sharma, SDM, Kanjhawla represented GNCT, Delhi.

At the outset, after a review of previous minutes, the following agenda points were discussed in the meeting.

1. Analysis of complaints received on Web, Helpline and ERSS.

The weekly complaints received on various platforms i.e., *dedicated web portal, exclusive helpline and ERSS-112* were placed before the Committee.

On weekly analysis, it was found that in the present week duration w.e.f. **22.02.2021 to 28.02.2021**, **45** complaints were registered on web portal, **45** complaints were registered on exclusive Helpline and **845** complaints on ERSS-112. Total **935** complaints/calls received on web portal, helpline and ERSS-112.

On head wise analysis, it was observed that **87.70%** complaints were related to *loudspeakers*, **8.88%** to *construction equipment*, **1.93%** to *generator sets*, and **0.64%** to *firecrackers* and **0.86%** *others* etc. Out of the total **935** complaints, **820** were related to *loud speakers/DJs*, **83** to *construction equipment*, **18** to *gensets*, **06** to *firecrackers* and **08** others.

Regarding action taken, it was found that total **55** legal actions were initiated, **286** complaints reported untraced, **458** complaints filed and **136** complaints found repeated. The percentage of legal actions initiated was found to be only **10.72%** excluding untraced and repeated calls.

After analysis of the above figures, it was observed that:

- a. Though the current weekly percentage has shown a rise from the previous week, but the overall action percentage has shown a down trend w.r.t. overall annual action percentage. In previous week it was found to be **8.7%**, this week it was **10.7%**, whereas annual percentage is **12.7%**.
- b. During this week, the action percentage on web portal was found to be **Nil**, on helpline it was **5.9%** and on ERSS-112, it remained **11.8%**.
- c. On web portal, no legal actions were reported on grievances from any district. All the grievances received were either shown as filed or untraced.
- d. On helpline, only **two (02)** legal actions were reported from South & Rohini districts respectively. Apart from above, no legal action was reported on **45** calls received on helpline this week.
- e. On ERSS-112, no legal action was reported from Rohini & Outer-North districts and **53** legal actions were reported on **845** calls received this week.
- f. Despite the protocol of disposal on web portal, **18** grievances were found to be undisposed/ pending with the districts. The breakup is as follows: **08** with West, **03** with North-West & South-West. **02** Central **01** with East & Shahdara districts respectively.

(Action by: DCsP all districts)

2. Disposal of complaints on Green Delhi App and SAMEER App

On analysis of data of Green Delhi App, it was found that **one-hundred-thirty-three (133)** grievances were forwarded to Delhi Police till 04.03.2021. On further examination, it was found that **one** grievance is presently pending with North-East District since 03.03.2021.

On SAMEER App too, a total of **216** calls were forwarded to Delhi Police till now, out of which **07** are unresolved and the breakup is as follows: **02** each with South-East and Dwarka, **01** each with South, West and South-West districts.

3. Mass awareness through ECO clubs

In pursuance to the directions of Hon'ble NGT dated 20.11.2019, the issue of mass awareness through ECO Clubs was raised in the meeting. Though, the matter was discussed in previous meeting too, but no concrete action could be taken due to the absence of *Sh. Kushal Kishore, Dy. Secretary (Env), GNCT, Delhi.*

As the educational institutions are reopening after Corona pandemic, the directions of the Hon'ble Tribunal were reiterated in the meeting that proper action plan should be formulated for implementation of the mandate of Hon'ble NGT that:

"at least one programme on the subject is held once a month in all such institutions. The present level of awareness activities by Department of Environment, Govt. of NCT Delhi, is inadequate in terms of quality and quantity. It needs to be properly planned and coordinated. Yearly action plan covering different thematic areas of environmental problems needs to be clearly identified, awareness activities planned and monitored. It would be appropriate if target groups are properly identified, logistic and personnel earmarked and action taken is monitored. This may be ensured jointly by the Department of Environment, DPCC and the Special Commissioner of Police in coordination with the Education Department of Delhi"

In this reference Dy. Secretary (Env) is directed to prepare a detailed action plan and present it in the next meeting of Noise Pollution Control Committee scheduled next week.

(Action by: Dy. Secretary (Env), GNCT)

4. Awareness through FM channels by Delhi Police

In order to create mass awareness, Delhi Police has released/ broadcast of radio spot on selected eight (08) FM channels w.e.f. 28.02.2021 to 08.03.2021 (10 days). These noise awareness messages are being broadcasted on FM channels viz.

Radio Mirchi, Radio City, Red FM, Big FM, Fever FM, Hit 95 FM, Radio One 94.3 FM and Air FM Gold in the slots of 50 seconds – Dhvani Pradushan ke Virudh - Janhit Me Jari.

The meeting ended with vote of thanks.



(ESHA PANDEY) IPS,
Nodal Officer, Noise Pollution,
cum DCP/PCR, Delhi Police

No. **382-413** NGT Sectt. /PHQ, dated Delhi the **05/03** /2021

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2. DCP, Legal Cell,
3. SO to CP/Delhi,
4. SDM, Kanjhawla,
5. SO to Chief Secretary, GNCT,
6. PA to Justice S.P.Garg, Chairman Monitoring Committee.
7. SOs to Spl. CsP/Traffic, Operation, South Zone, Central Zone & Western Zone,
8. SOs to Jt. CP/Eastern Range, Operations
9. PA to Commissioner, North DMC
10. PA to Commissioner, East DMC
11. PA to Commissioner, South DMC
12. PA to Secretary, New Delhi Municipal Council
13. PA to CEO, Delhi Cantonment Board



NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

{12th March, 2021}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the fortnightly Joint Meeting of Noise Pollution Control Committee was held at **1300** hrs. on **12-03-2021**, through video conferencing.

The meeting was held in the Chairmanship of the undersigned and following officers and Para legal volunteers had also attended the meeting:

1. Ms. Saumya Sharma, SDM, Kanjhawla,
2. Dr. M.P.George, Sr. Scientist, DPCC
3. Sh. Trilok Chand, Env. Eng. DPCC,
4. Sh. Kaushal Kishore, Dy. Secretary, Dept. Of Env.,GNCTD
5. Sh. Brijesh Khandelwal, NIC, GNCTD
6. Ms. Ratna Rathore, IT Dept, DPCC,
7. Col. P.K. Dogra, Consultant, DCB,
8. Sh. Roop Chand, SE, North DMC,
9. Sh. C.S. Mangla, AE, South DMC,
10. Sh. Rizwan Ansari, AE, South DMC,
11. Sh. Vivek Balchandani, JE, SDMC
12. Sh. Dinesh Kumar Gupta, PLV, DSLSA,
13. Sh. Balwant Malhotra, PLV, DSLSA,

After the introduction of the attendees and review of the minutes of the previous meetings, it was observed that no officer from New Delhi Municipal Council and East DMC were present in the meeting.

The following agenda points were discussed in the meeting.

1. Presentation & Analysis of ATRs of Local bodies

At the outset, the representatives of local bodies were directed to present their fortnightly reports and apprise the Committee about the progress and developments during this fortnight.

Sh. Roop Chand, SE, Nodal Officer of North DMC, apprised the Committee that the bids for procurement of Sound level meters were already invited through GEM on 28.01.2021 and the financial bid was opened on 12.03.2021. He further assured the committee that most likely the SLMs would be procured by the end of March 2021. Regarding action against construction sites, religious institutions and banquet halls, 26 suo-moto inspections of construction sites, 05 of religious institutions and 13 of banquet halls and 09 sensitization meetings were conducted during this fortnight.

Regarding mass awareness, following programs were conducted by North DMC:

- 33 meetings with RWAs,
- 15 meetings with MWAs
- 02 meetings with NGOs
- Information Education Communication (IEC) program by Education department, Rohini Zone, for sensitization through Jingle/Slogan and drawing competitions.
- IEC program by Education Department, Narela Zone through online classes to approx 41,600 students.
- Awareness through Whats App (Social Media)
- Awareness through Jingle music played on garbage vans (105 auto tippers)

Sh. C.S Mangla, AE, SDMC, informed the Committee that they had conducted 13 suo-moto inspections of construction sites, 08 of religious institutions, 08 of banquet halls. They had also conducted 24 meetings with these institutions. Apart from above, they had identified 12 hotspots with sound level meters, 20 hotspots without sound level meters, 19 inspections in compliance to the Gazette Notification of sound limiters and 10 meetings with RWAs, MWAs and others. Regarding procurement

of SLMs it was informed that the bid opening for the procurement of 3 sound level meters is scheduled for 18th March 2021 and it is expected that they will be procure them before 31st, March 2021.

Col P.K. Dogra, Consultant, Delhi Cantt. Board, informed the Committee that 54 inspections of construction sites, 02 of religious institutions and 02 of banquet halls were conducted during the fortnight and 02 sensitisation meetings were conducted with these institutions. He further stated that 02 inspections were also conducted in pursuance to the Gazette Notification of sound limiters. The social media and educational institutions are also being utilized for awareness by the Delhi Cantonment Board. He further informed the Committee that they had measured the noise levels at the two metro stations in their jurisdiction and was found that the noise levels were approx. 72db and 73db respectively. He further inquired from DPCC about the noise standards at the traffic intersections.

Dr. M.P.George, Sr. Scientist, DPCC raised the issue that none of the local bodies are sharing the real time monitoring data with DPCC. He informed the Committee that DPCC has already conducted a workshop for sensitization of local bodies and on the directions of Hon'ble NGT, the real time monitoring data of 31 monitoring stations located in Delhi are also available on the DPCC web portal. He further reminded that the date of hearing in Hon'ble NGT is approaching and before that, some tangible actions may be taken for procurement of SLMs, identification of hotspots and implementation of the mandate of Hon'ble NGT.

After detailed analysis and scrutiny of the above reports, it was observed that though some progress was made, but it is not sufficient in terms of the directions and expectations of Hon'ble NGT. It was directed that:

1. All local bodies/civic agencies to expedite the process of procurement of SLMs.

2. After procurement, identification of hotspots, monitoring noise levels and sharing the data with DPCC should be properly adhered
3. It should be ensured that the meetings of this Committee should be attended by Nodal officers meticulously and without excuse.
4. Nodal officer should ensure the timely submission of reports on requisite proformas to Revenue HQs and NGT Sectt.
5. Awareness measures through social media and educational institutions should be intensified.

(Action by: Nodal Officers, Local Bodies)

2. Awareness through Eco Clubs by GNCT

Sh. Kaushal Kishore, Dy. Secretary, GNCT informed the Committee that a detailed Action Plan, for creating mass awareness through Eco Clubs has been prepared and circulated to all concerned for necessary compliance.

In the Action Plan, awareness through morning assembly sessions, seminars/workshops, quiz competitions and poster making, holiday home works, essay completions, plantation drives, nukkad-nataks/street shows and debate competitions have been given due weightage and included in the program. He further informed the Committee that henceforth fortnightly reports on the progress will be submitted to this Committee.

3. Analysis of Grievances on Green Delhi App and SAMEER App

On analysis of data of Green Delhi App, it was found that 135 grievances were forwarded to Delhi Police till 07.03.2021. Out of 135, only 02 grievances are pending with Delhi Police. (01 each with West and North-West districts)

On SAMEER App, total 08 grievances are pending with Delhi Police (03 with Dwarka, 02 with South-East, One each with South, West and South-West districts)

Ms. Ratna Rathore, IT Dept. DPCC informed the committee that in the present duration of 01.03.2021 to 12.03 2021, total 12 complaints were received on the App, out of which 05 have been resolved, 04 unrelated and 03 pending. She further raised the issue of the practice of some department especially Revenue department to mark the complaints as unrelated. She requested that no complaint should be unrelated even if it does not pertain to that departments. The option of transfer of the complaints is available on portal and it may be transferred to the concerned department for disposal.

(Action by: DCsP/ West, North-West, Dwarka, South-East, South, South-West districts and Revenue Dept.)

4. Analysis of complaints received on Web, Helpline and ERSS

The weekly complaints received on various platforms i.e., *dedicated web portal, exclusive helpline and ERSS-112* were placed before the Committee.

On weekly analysis, it was found that in the present week duration w.e.f. **01.03.2021 to 07.03.2021**, **10** complaints were registered on web portal, **82** complaints were registered on exclusive Helpline and **693** complaints on ERSS-112. Total **785** complaints/calls received on web portal, helpline and ERSS-112.

Out of the total **785** complaints, **685** were related to *loud speakers/DJs*, **75** to *construction equipment*, **18** to *gensets*, **02** to *firecrackers* and **05** others.

Regarding action taken, it was found that total **51** legal actions initiated, **242** complaints reported untraced, **365** complaints filed and **127** complaints found repeated. The percentage of legal actions initiated was found to be only **12.26%** excluding untraced and repeated calls.

After analysis of the above figures, it was observed that:

- a. The overall action percentage of this week has shown a down trend w.r.t. overall annual action percentage. This week it was found to be **12.26%**, whereas annual percentage is **12.70%**.

- b. During this week, the action percentage was found to be only **12.50%** on web portal, **5.66%** on helpline and **13.24%** on ERSS-112.
- c. On web portal **01** legal action was reported by North-West district on grievances from all districts on **10** calls.
- d. On helpline **03** legal actions were reported from East, Shahdara and West districts on **82** calls.
- e. On ERSS-112, **47** legal actions were reported from all districts except South-West district with **nil** action.
- f. Despite the protocol of disposal on web portal, **18** grievances were found to be undisposed/ pending with the districts. The breakup is as follows: **08** with West, **03** with North-West and South-West, **02** with central, **01** each with East and Shahdara.

(Action by: DCsP all districts)

After a detailed analysis and discussion on the above points, it was directed that:

1. *DPCC shall submit a detailed report w.r.t. the workshop conducted on 23.02.2021. They shall also share the email address of DPCC with local bodies, so that real time monitoring data could be shared with them.*
2. *All local bodies should ensure that SLMs should be procured within the timeframe provided by them.*
3. *The local bodies, revenue department and Delhi Police should inspect construction sites, religious institutions, banquet halls and night clubs periodically and ensure the compliance the noise norms by them.*
4. *The suo-moto and pro-active actions against the noise violators should be increased and intensified.*
5. *More emphasis and attention should be given for mass awareness through print media, FM channels, Educational Institutions and social media.*

6. Special attention of all agencies is required for implementation of the mandate of Hon'ble NGT before the next date of hearing i.e. 15.04.2021.

The meeting ended with vote of thanks.

g
15/3

(ESHA PANDEY) IPS,
Nodal Officer, Noise Pollution,
cum DCP/PCR, Delhi Police

No.446-478 NGT Sectt. /PHQ, dated Delhi the 15-03 /2021

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5. SO to Chief Secretary, GNCT,
6. PA to Justice S.P.Garg, Chairman Monitoring Committee.
7. SOs to Spl. CsP/Traffic, Operation, South Zone, Central Zone & Western Zone,
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NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

**MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE
POLLUTION CONTROL COMMITTEE**

{17th March, 2021}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the weekly Joint Meeting of Noise Pollution Control Committee was held at **1230** hrs. on **17-03-2021**, through video conferencing. In the meeting, the undersigned represented Delhi police and Ms. Saumya Sharma, SDM, Kanjhawla represented GNCT, Delhi.

At the outset, after a review of previous minutes, the following agenda points were discussed in the meeting.

1. Analysis of complaints received on Web, Helpline and ERSS.

The weekly complaints received on various platforms i.e., *dedicated web portal, exclusive helpline and ERSS-112* were placed before the Committee.

On weekly analysis, it was found that in the present week duration w.e.f. **08.03.2021 to 14.03.2021**, **37** complaints were registered on web portal, **81** complaints were registered on exclusive Helpline and **899** complaints on ERSS-112. Total **1017** complaints/calls received on web portal, helpline and ERSS-112.

Out of the total **1017** complaints, **944** were related to *loud speakers/DJs*, **49** to *construction equipment*, **15** to *gensets*, **02** to *firecrackers* and **07** others.

Regarding action taken, it was found that total **95** legal actions were initiated, **343** complaints reported untraced, **398** complaints filed and **181** complaints found repeated. The percentage of legal actions initiated was found to be only **19.27%** excluding untraced and repeated calls.

After analysis of the above figures, it was observed that:

- a. The current weekly percentage has shown a rise from the previous week and also from the overall action percentage. In the previous week, it was found to be **12.26%**, this week it was **19.27%**, whereas the annual percentage is **13.32%**.
- b. During this week, the action percentage on web portal was found to be **25.0%**, on helpline it was **12.7%** and on ERSS-112, it is **19.7%**.
- c. On the web portal, **05** legal actions were reported on **37** grievances registered this week. All other grievances received were either shown as filed or untraced.
- d. On the helpline, only **06** legal actions were reported on 81 calls received this week.
- e. On ERSS-112, **84** legal actions were reported on **899** calls received this week.
- f. Despite the protocol of disposal on the web portal, **20** grievances were found to be undisposed/ pending with the districts. The breakup is as follows: **07** with West, **03** with North & Dwarka. **02** Outer & South-West **01** with East & South & Central districts respectively.

(Action by: DCsP all districts)

2. Disposal of complaints on Green Delhi App and SAMEER App

On analysis of data of Green Delhi App, it was found that **144** grievances were forwarded to Delhi Police till 16.03.2021. On further examination, it was found that **04** grievances are presently pending and the breakup is as follows: **02** each with West & North-West districts.

On SAMEER App too, a total of **223** calls were forwarded to Delhi Police till now, out of which **07** are unresolved and the breakup is as follows: **02** with West district **01** each with Shahdara, South, Dwarka, Central and South-West districts.

(Action by: DCsP all districts)

3. Analysis of ATRs and Preparation of Status Report

In the meeting, the Action taken reports received from Civic agencies/ local bodies, minutes of the workshop conducted by DPCC and detailed Action Plan received from Dept. of Environment, GNCT were discussed in detail and it was stressed and emphasized that more focussed and concerted action against noise Pollution is required. In this matter, a status report is to be filed in Hon'ble NGT through the Monitoring Committee of Noise Pollution headed by Hon'ble Justice Sh. S.P. Garg, before the next date of hearing i.e, 15.04.2021.

On scrutiny of the reports of local bodies, it was observed that New Delhi Municipal Council and East Delhi Municipal Corporation are not cooperating with the Committee, for effective control of noise pollution and implementation of mandate of Hon'ble NGT. Their representatives are either found absent from the meetings or present without any relevant & tangible data of action taken. OA No.196-197-496/2018 are solely related with East Delhi Municipal Corporation and SDMC, but no effective steps have been reported by the concerned local bodies for checks and control on PA systems and loud speakers mounted on the religious institutions.

Apart from above, the process of procurements of SLMs and identification of hotspots by local bodies is very slow. In the Action plan of Dept. of Environment, GNCTD, it is clearly mentioned that procurement of SLMs will be completed by 31.01.2019, but the process is still pending in North DMC and South DMC. SDMC has got only one SLM for monitoring of twenty two (22) hotspots. It was again felt in the meeting that the purpose and objective could not be achieved without the active participation of local bodies.

It was decided in the meeting that all local bodies should be directed to speed up their efforts for achieving the targets and objectives.

(Action by: Nodal Officers, Local Bodies)

The meeting ended with a vote of thanks.



(ESHA PANDEY) IPS,
Nodal Officer, Noise Pollution,
cum DCP/PCR, Delhi Police

No. 484-515 NGT Sectt. /PHQ, dated Delhi the 22/3 /2021

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5. SO to Chief Secretary, GNCT,
6. PA to Justice S.P.Garg, Chairman Monitoring Committee.
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11. PA to Commissioner, South DMC
12. PA to Secretary, New Delhi Municipal Council
13. PA to CEO, Delhi Cantonment Board



NGT SECRETARIAT, DELHI POLICE

{ngms.delhi@gmail.com}

MINUTES OF JOINT MEETING OF NODAL OFFICERS OF NOISE POLLUTION CONTROL COMMITTEE

{25th March, 2021}

In compliance to the directions of Hon'ble NGT in OA No.519/2016, read with 196-197-496/2018, in the matter of *Hardeep Singh & Ors. vs SDMC & Ors. and Akhand Bharat Morcha vs Union of India & Ors.*, the fortnightly Joint Meeting of Noise Pollution Control Committee was held at **1500** hrs. on **25-03-2021**, through video conferencing.

The meeting was held in the Chairmanship of the undersigned and following officers and Para legal volunteers had also attended the meeting:

1. Ms. Saumya Sharma, SDM, Kanjhawla,
2. Sh. Kaushal Kishore, Dy. Secy., Dept. of Env., GNCTD
3. Dr. M.P.George, Sr. Scientist, DPCC
4. Sh. Trilok Chand, Env. Eng. DPCC,
5. Sh. Brijesh Khandelwal, NIC, GNCTD
6. Ms. Ratna Rathore, IT Dept, DPCC,
7. Col. P.K. Dogra, Consultant, DCB,
8. Sh. Ramesh Kumar, SE, South DMC
9. Sh. Yashpal Gupta, EE, North DMC,
10. Sh. C.S.Mangla, AE, South DMC
11. Sh. Sunil Tripathi, AC, East DMC
12. Sh. R.C Sahoo, AC, East DMC
13. Sh. Vivek Balchandani, JE, SDMC
14. Sh. Balwant Malhotra, PLV, DSLSA,
15. Sh. Ashwini Saggur, PLV, DSLSA
16. Ms. Suman Gautam, PLV, DSLSA
17. Ms. Chandni Giri, PLV, DSLSA

After the introduction of the attendees and review of the minutes of the previous meetings, it was observed that no officer from New Delhi Municipal Council was present in the meeting.

The following agenda points were discussed in the meeting.

1. Presentation & Analysis of ATRs of Local Bodies & Delhi Police

At the outset, the representatives of local bodies were directed to present their fortnightly Action taken report and to apprise the Committee about the efforts and progress done for implementation of the mandate of Hon'ble NGT.

North-DMC

Sh. Yashpal Gupta, Exe. Engineer, North DMC informed the Committee that they have conducted:

- 13 suo-moto inspections of construction sites and banquet halls /party places.
- 04 sensitization meetings with organisers/owners of banquet halls.
- Awareness through social media i.e., WhatsApp
- 105 auto tippers on garbage vans.
- Awareness programs through Information, Education, and Communication (IEC) program to all students through online classes and slogan & drawing competitions.

He further apprised the Committee that the finance approval for the procurement of Sound level meters (SLMs) has been obtained and very likely, they will be procured by March end. Further, they haven't initiated any legal actions and prosecutions in their jurisdiction.

South-DMC

Sh. Ramesh Chand, SE, SDMC, informed the Committee that they have conducted:

- 45 suo-moto inspections of construction sites, markets, religious institutions and party/banquet halls during this fortnight.
- Used Sound level meters for 14 inspections of construction sites, markets, religious places and party halls/banquet halls.

- 36 sensitization meeting with construction sites, markets, religious institutions and party halls/banquet halls.
- 24 Identification of hotspots, 14 with Sound level meters and 10 without SLMs.
- 17 inspections in compliance to Gazette notification of sound limiters.
- Public awareness through social media, jingle music on garbage vans, educational institutions and 13 meetings with RWAs etc.

Further, no prosecutions or legal actions were reported in OA No.196-197-496/2018 or else.

East-DMC

Sh. R.C.Sahoo, Asstt. Commissioner, East-DMC informed the Committee that they have conducted 15 suo-moto inspections of construction sites, religious places and party places. Earlier they had issued 94 notices to banquet halls in pursuance to Gazette notification of Sound limiters and now, they have issued 75 reminder notices in pursuance to the earlier notices. They have also sent a file to the Commissioner, East DMC, to authorise the Officials of East DMC to issue challans, which is still pending with competent authority. Regarding action against the list of religious institutions violating noise norms by using PA systems and loud speakers, he has shown his ignorance towards the directions of the Monitoring Committee of Noise Pollution in OA No. 196-197-496/2018.

Delhi Cantonment Board

Col P.K. Dogra, Consultant, Delhi Cantt. Board, informed the Committee they have conducted:

- 60 suo-moto inspections of construction sites, religious institutions and party places.
- SLMs were used for inspections of 16 construction sites and 04 banquet halls. 02 inspections of religious places were conducted without SLMs.
- 02 Sensitization meetings were conducted with religious institutions.

- Though, they have got no hotspots in their area, but monitoring has been done at 10 vulnerable/probable spots and its data has also been shared with DPCC.
- 02 inspections of religious places, but no music system was found on spot.
- Regarding awareness:
 - i. A public notice was uploaded on DCB web portal regarding provision of booking Barat Ghar.
 - ii. A video clip regarding awareness about noise pollution has been included in the video information screen positioned at Delhi Cantt. Hospital, which has a large public footfall.
 - iii. Jingle music on door to door garbage collecting vehicles
 - iv. One meeting with RWAs Shastri Bazaar, Delhi Cantt.
 - v. Noise Pollution programs in eight schools
 - vi. Joint operation of Delhi Cantt. Board and Delhi Cantt. Police Station was conducted and Joint meetings were also convened.

DPCC

Sh. Trilok Chand, Env. Engineer, DPCC informed the Committee that they have already conducted a workshop for sensitization of the officials of local bodies/civic agencies, but they are not receiving any monitoring data except from Delhi Cantt. Board.

On analysis of data of Delhi Cantt. Board, it was observed that there are some shortcomings and discrepancies in recording of data. The monitoring values of night time at Naraina and Sadar Bazar are sometimes higher than the day time. It may be due to non-calibrated instruments. The discrepancies and doubts were later cleared by the assertions and explanations of Col. Dogra.

Delhi Police

On analysis of the report of Delhi Police w.r.t. construction sites, religious places and banquet halls/party places, it was observed that

- a) 190 inspections, 06 legal actions and 05 seizures were made suo-moto during the fortnight.
- b) 101 inspections, 31 legal actions and 16 seizures were made on specific complaints by Delhi Police.
- c) 91 sensitization meetings were conducted at construction sites, religious places and banquet halls/party places.
- d) 11 hotspots were identified by using SLMs and 75 without SLMs.
- e) 196 awareness meetings were conducted with RWAs, MWAs etc., 08 with NGOs and 07 with educational institutions.

After analysis and detailed discussion of the above reports, it was directed that

- *All local bodies should expedite the procurement of Sound level meters. As per the action plan of GNCT, the procurement process should have been completed before 2019, but it is still in process.*
- *No legal action /prosecution have been reported by local bodies.*
- *No action against the religious institution violating noise norms have been reported by East and South DMC, despite the supply of a comprehensive list by this Committee.*
- *Local bodies/civic agencies are not sharing monitoring data with DPCC, despite specific direction to do so.*
- *The use of loud speaker and other instruments are prohibited in night time and in silent zones. But no action has been reported from any of the departments.*

(Action by: Nodal Officers, local bodies)

2. Progress w.r.t. Eco Clubs by GNCT

Sh. Kaushal Kishore, Dy. Secretary, GNCT informed the Committee that they have already formulated an Annual Action Plan, for implementation of the directions of Hon'ble NGT. No further progress has been reported, as all educational institutions are running close due to Covid Pandemic. As and when, the institution reopens, the plan will be implemented.

(Action by: Dy. Secretary, Env., GNCT)

3. Functioning of Web Portal and Green Delhi App

Sh. Brijesh Khandelwal of NIC, GNCT reported that there are no issues w.r.t. functioning of dedicated Web Portal of Noise Pollution i.e. ngms.delhi.gov.in.

Regarding Green Delhi App, Ms. Ratna Rathore shared the data of pending grievances with the Committee. There were 09 grievances out of total 14 pending with Delhi Police and 04 out of total 09 pending with Revenue Department.

She sought the attention of the Committee towards the practice of some departments to un-relate the complaints. She asserted that un-related complaints are reopened by GNCT War Room and the resolution of the grievances remains pending. She suggested that instead of un-relating the grievances, the same should be transferred to concerned department for timely disposal.

All the concerned were directed to resolve the pendency at the earliest and on priority. All grievances on Green Delhi App should be resolved within the time frame of 48 hours and no complaint should be un-related. If it is not concerned, it may be transferred to the concerned department.

(Action by: Revenue dept. & District DCsP)

4. Analysis of complaints received on Web, Helpline and ERSS

The weekly complaints received on various platforms i.e., *dedicated web portal, exclusive helpline and ERSS-112* were placed before the Committee.

On weekly analysis, it was found that in the present week duration w.e.f. **15.03.2021 to 21.03.2021**, **39** complaints were registered on web portal, **54** complaints were registered on exclusive Helpline and **821** complaints on ERSS-112. Total **914** complaints/calls received on web portal, helpline and ERSS-112.

Out of the total 914 complaints, 826 were related to *loud speakers/DJs*, **57** to *construction equipment*, **15** to *gensets*, **05** to *firecrackers* and **11** others.

Regarding action taken, it was found that total **35** legal actions initiated, **270** complaints reported untraced, **457** complaints filed and **152** complaints found repeated. The percentage of legal actions initiated was found to be only **7.1%** excluding untraced and repeated calls.

After analysis of the above figures, it was observed that:

- a. The overall action percentage of this week has shown a down trend w.r.t. overall annual action percentage. This week it was found to be **7.1%**, whereas annual percentage is **12.8%**.
- b. During this week, the action percentage was found to be **nil** on web portal, **7%** on helpline and **7.5%** on ERSS-112.
- c. On web portal no legal action was reported from the districts on **39** grievances.
- d. On helpline, only **3** legal actions were reported i.e. **02** from South, and **01** from West district on **54** calls.
- e. On ERSS-112, **32** legal actions were reported from all districts except New Delhi and Rohini district.
- f. Despite the protocol of disposal on web portal, **22** grievances were found to be undisposed/ pending with the districts. The breakup is as follows: **06** with Dwarka, **04** each with West & Outer, **02** each with North-East & North-West and, **01** each with East, South, South-East and Shahdara.

(Action by: District DCsP)

5. Suggestions of Para legal Volunteers

Sh. Ashwini Kumar Sagar, enquired about the awareness program through FM Channels. He was informed that Delhi Police has already conducted an awareness program through FM channels w.e.f. 28.02.2021 to 08.03.2021. He also raised the issue of high pitch sound of some street hawkers. The suggestion/point has been noted.

Sh. Balwant Kumar Malhotra raised the issue of absence of any mass awareness activity by East-DMC and no hoardings

have been erected for sensitization. East-DMC was directed for necessary compliance.

The meeting ended with vote of thanks and Happy Holi greetings with the message that try to play Holi in a safer environment, which does not create ruckus in the environment. All the Nodal Officers of the enforcement agencies are cautioned to remain more vigilant and alert in view of Holi celebrations.



(ESHA PANDEY) IPS,
Nodal Officer, Noise Pollution,
cum DCP/PCR, Delhi Police

No. **517-548** NGT Sectt. /PHQ, dated Delhi the **27/03** /2021

Copy forwarded to:

1. DCsP All Districts & Traffic,
2. DCP, Legal Cell,
3. SO to CP/Delhi,
4. SDM, Kanjhawla,
5. SO to Chief Secretary, GNCT,
6. PA to Justice S.P.Garg, Chairman Monitoring Committee.
7. SOs to Spl. CsP/Traffic, Operation, South Zone, Central Zone & Western Zone,
8. SOs to Jt. CP/Eastern Range, Operations
9. PA to Commissioner, North DMC
10. PA to Commissioner, East DMC
11. PA to Commissioner, South DMC
12. PA to Secretary, New Delhi Municipal Council
13. PA to CEO, Delhi Cantonment Board

Annexure – A/4

Details of Hotspots Identified & SLMs Procured by Local bodies

Hotspot & SLM (Local bodies)			
S.No.	Local bodies	No. of Hotspots	SLM Procured
1	North	12 (Twelve)	Nil
2	South	22 (Twenty two)	1 (One)
3	East	6 (Six)	5 (Five)
4	NDMC	Nil	Nil
5	DCB	Nil	1 (One)

Monthly Action Plan for Eco-Clubs

Subject : Action plan for implementation of mandate of Hon'ble NGT regarding Awareness on Noise Pollution.

As per the joint meeting of nodal officers of Noise pollution control committee held on 26-02-2021 in which it has been discussed by the committee that "the help of eco clubs should be taken in pursuance to the directions of Hon'ble NGT. As, the schools are now open after corona pandemic, Department of Environment shall prepare an action plan for implementation of the mandate.

In this regard Department of Environment has prepared a monthly action plan for "Awareness regarding Noise pollution" to be implemented by eco club schools through year and needs to submit monthly action taken report"

Monthly Action plan regarding Awareness on Noise Pollution:

S.No	Activities	Month
1.	Morning assembly regarding what is noise pollution and harmful effects of Noise Pollution & Talks/ Seminars/ Workshops on Noise pollution	April 2021
2.	Quiz competition & Poster making Competition on Noise Pollution	May 2021
3.	Holiday Homework regarding Noise Pollution and to follows the following points during holidays <ul style="list-style-type: none"> • Do not honk unnecessarily • Do not use horn in identified silence zones • Use the acoustic enclosure with DJ sets • Follow the noise rules and limits of noise level • Go Green by planting trees • Avoid use of multi toned/air horns in your vehicle. • Keep the volume of the loudspeaker or sound amplification system low as not to annoy your neighbours. • Do not make your neighbour a captive listener to your music system. • Avoid use of loudspeakers in open. • If someone violates the noise rules and creates 	June 2021

	<p>excessive noise, complaint may be lodged at:</p> <ul style="list-style-type: none"> • Helpline No. 155271 • Website: ngms.delhi.gov.in • Green Delhi App 	
4.	Essay Competition on Noise Pollution	July 2021
5.	Plantation drive	August 2021
6.	Nukkad Nattak/Street shows for Noise Pollution	September 2021
7.	Debate on Noise Pollution	October 2021
8.	<p>Anti Fire cracker campaign to reduce noise pollution during Diwali</p> <ul style="list-style-type: none"> • Say no to crackers during festivals & Important occasions 	November 2021
9.	Noise Pollution awareness activities	December 2021